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# THE LEGISLATIVE ASSEMBLEY DEBATES

(Official Report)

# FIRST SESSION

OF THE

# SECOND LEGISLATIVE ASSEMBLY, 1924



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# CONTENTS—contd.

	PAGES.
Friday, 6th June, 1924—	<b>1</b>
Questions and Answers	2 <b>733–63</b>
Meetings of the Standing Finance Committee and of the Com-	_,,,,
mittee on the Separation of Railway Finances	2763
The Indian (Specified Instruments) Stamp Bill—Considered	2.00
and passed as amended	2763-64
The Indian Soldiers Litigation (Amendment) Bill—Con-	2100-01
sidered and passed	2764-65
Resolution re the Removal of the Import Duty on Sulphur—	2101-00
	2765-69
Adopted	2105-09
The Indian Penal Code (Amendment) Bill (Amendment of	
section 375)—Motion to circulate the Report of the Select	
Committee with the Bill, as amended by the Select Com-	0740
mittee, adopted	2769
Appointment of Diwan Bahadur M. Ramachandra Rao to the	
panel of Chairmen	2769
Monday, 9th June, 1924—	
Questions and Answers	2771-2811
Motion for Adjournment-Ruled out of order	2812-13
Petitions relating to the Indian Penal Code (Amendment) Bill	•
(Amendment of section 375)	2813 🗫 .
Resolution re the Lee Commission's Report—Further discus-	
sion adjourned	2813-46
Message from the Council of State	2829
<b>—</b>	2020
Wednesday, 11th June, 1924—	
Questions and Answers	2847-290
The South Indian Railway Strike	2909
Message from the Council of State	2909
Petitions relating to the Indian Penal Code (Amendment) Bill	
(Amendment of section 375)	2910

# LEGISLATIVE ASSEMBLY.

Wednesday, 11th June, 1924.

The Assembly met in the Assembly Chamber at Eleven of the Clock, Mr. Chairman (Mr. K. C. Neogy) in the Chair.

# QUESTIONS AND ANSWERS.

Introduction of Gold Currency in India.

1445. \*Sardar V.-N. Mutalik: Will Government be pleased to state whether in view of the experience gained during the past years, Government intend to effect any change in the Currency system and whether they intend to take any steps to introduce effective gold ourrency in India? Whether any commercial Associations have submitted any fresh memorials to Government on the question?

The Honourable Sir Basil Blackett: The Government have no fresh pronouncement to make on this subject at present. No memorials have been received except from the Indian Merchants' Chamber, Bombay, some months ago.

GRIEVANCES OF THE ACCOUNTANTS OF THE PUBLIC WORKS DEPARTMENT, BOMBAY.

- 1446. \*Sardar V. N. Mutalik: Will Government be pleased to state:
  - (a) whether they are aware that there is a great deal of dissatisfaction amongst the Accountants of the Public Works Department of the Bombay Presidency, on account of the unsatisfactory revision of their pay and whether that revision compares very unfavourably with the revision of the scale of pay, given by the Government of Bombay in the department?
  - (b) whether it is a fact that most of the men in that service have submitted memorials to Government on this question of their grievances, and whether Government intend to take any steps to redress the grievances?
  - (c) if so, when will the revision of their pay be effected?

The Honourable Sir Basil Blackett: I would invite the attention of the Honourable Member to the reply which I gave to the question asked by Mr. N. C. Kelkar on the same subject, on the 2nd June, 1924.

LIABILITY OF INDIAN STATES TO PAY THE PROTECTIVE DUTIES IMPOSED BY THE STEEL INDUSTRY (PROTECTION) BILL.

1447. \*Sardar V. N. Mutalik: Will Government be pleased to state whether the products of Indian States will be liable to pay the protective duties that may be imposed by the Steel Industry (Protection) Bill?

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The Honourable Sir Basil Blackett The Indian States will be in exactly the same position in regard to duties imposed under the Steel Protection Act as in regard to other Custom duties.

Mr. Jamnadas M. Mehta: Is it an Act now, Sir? The Honourable Sir Basil Blackett: It will be.

DISCHARGE OF EMPLOYEES BY THE EASTERN BENGAL RAILWAY.

- 1448. \*Mr. N. M. Joshi: (a) Will Government be pleased to state if they are aware that several employees of the Eastern Bengal Railway have recently been discharged and the reason given for such discharge was not reduction of establishment but such discharge was purported to be made 'as per terms of agreement'?
- (b) If the reply to (a) be in the affirmative, will Government be pleased to state why the Eastern Bengal Railway authorities did not act in conformity with Rule (1) 298, Chapter IV of State Railway Open Line Code, Volume 2? Do Government propose to take any action in the matter?
- Mr. C. D. M. Hindley: (a) and (b). Government are not aware of the cases referred to, but from the description given by the Honourable Member the alleged action would appear to be in accordance with the rule to which be refers.

PAYMENT OF RELIEVING ALLOWANCES TO RELIEVING HANDS ON STATE RAIL-WAYS.

- 1449. \*Mr. N. M. Joshi: Are Government aware that till recently the prevailing practice on the State Railways was that Relieving hands were paid Relieving Allowance to meet their "Out Station" expenses when they were placed on relief-duty and that such allowances are now being disallowed by posting them temporarily and thus stopping payment of such allowances?
- Mr. C. D. M. Hindley: There has been no change in the rules in this respect. Relieving allowance is only intended to cover the case of men who are sent in temporary emergencies not exceeding 35 days. It is understood that there was some misunderstanding in regard to this rule on one line which has since been rectified.

GRIEVANCES OF THE SIGNALLERS OF THE LALMONIRHAT DISTRICT OF THE EAST-ERN BENGAL RAILWAY.

- 1450. \*Mr. N. M. Joshi: (a) Are Government aware that the Signallers of the Lalmonirhat District of the Eastern Bengal Railway petitioned to the authorities against the decision of the District Officers for converting their posts as Relieving Clerks and thereby depriving them of the privilege of the grade of Signallers although they are to work as such and also against the orders of termination of service if they fail to qualify in coaching and goods examination?
- (b) If the answers be in the affirmative, will Government be pleased to state if this condition was agreed upon at the time of their entering the service as Signallers and if this order is limited to one district of the Railway or over the entire system?
- M. C. D. M. Hindley: (a) and (b). Government have no information and cannot undertake to inquire into matters of this kind which are within the discretion of the Agent of the line to decide.

ISSUE OF ORDERS IN THE VERNACULAR BY RAILWAY AUTHORITIES.

- 1451. \*Mr. N. M. Joshi: (a) Are Government aware that the Railway authorities issue Rules and Regulations and orders in English and not in the vernaculars?
- (b) If the answer be in the affirmative, are Government prepared to take steps that in future any order passed by the Railway authorities be published in vernaculars as well, so that the subordinate staff may easily understand the orders.
- Mr. C. D. M. Hindley: (a) and (b). Government are not in possession of exact information as to the varying procedure on different railways for enabling the staff to understand the rules and regulations which they have to observe but are making inquiries.

Khan Bahadur Sarfaraz Hussain Khan: By what time would the inquiry be finished?

Mr. C. D. M. Hindley : I cannot say, Sir.

APPEALS OF THE EMPLOYEES OF THE EASTERN BENGAL RAILWAY.

- 1452. \*Mr. N. M. Joshi: Are Government aware that the Railway Board and the Eastern Bengal Railway authorities in many cases refuse to entertain appeals preferred by the employees simply remarking, "not prepared to interfere with the decision already made" and without assigning any reason in support of their action? If so, why are no reasons assigned?
- Mr. C. D. M. Hindley: Government do not consider that there is necessarily any obligation on the officer to whom the appeal is preferred to state his reasons for rejecting the appeal in the circumstances referred to.

SICKNESS AMONG THE STAFF OF THE LALMONIRHAT DISTRICT OF THE EASTERN BENGAL RAILWAY.

- 1453. \*Mr. N. M. Joshi: Are Government aware that the staff of the Lalmonirhat District of the Eastern Bengal Railway are badly suffering from malaria, black fever and black water fever and that sickness amongst the staff is greater than in any other district of the Railway? If so, will Government be pleased to state whether they intend to take any steps to improve the sanitary conditions of the stations?
- Mr. C. D. M. Hindley: The Lalmonirhat District of the Eastern Bengal Railway is partly situated in the Bengal Dooars where conditions are generally malarial. It is understood, however, that malaria among Railway employees is decreasing yearly and is less than among the surrounding population, while there have been only three cases of Kalazar and none of black water fever since the first of January, 1924.
- At Raja-Bhat-Khawa where malaria is endemic, the Railway Administration has in hand the provision of sanitary improvements and special quarters, but otherwise the stations are generally sanitary. The railway has a well appointed hospital at Lalmonirhat and dispensaries at Cooch Behar and Jainti, and all stations are visited by the Travelling Medical and Sanitary staff of the railway. In the circumstances Government see no reason for taking any steps in the matter as the Railway Administration seems to be fully alive to the situation.

# LEAVE OF THE EASTERN BENGAL RAILWAY EMPLOYEES

- 1454. \*Mr. N. M. Joshi: Are Government aware that 75 per cent. of the staff of the Eastern Bengal Railway seldom get leave for want of relieving hands? If so, do Government propose to increase the relieving establishment to facilitate leave to staff?
- Mr. C. D. M. Hindley: Government have no information which would lead them to suppose that any such difficulty exists or that the relieving staff is inadequate for the purpose for which it is intended.

ADVERTISING OF VACANCIES ON THE EASTERN BENGAL RAILWAY.

- 1455. \* Mr. N. M. Joshi: Are Government aware that the vacancies in the Eastern Bengal Railway are neither advertised in the Weekly Gazette nor in any papers?
- Mr. C. D. M. Hindley: The Honourable Member has not specified to what vacancies he refers, but if subordinate appointments are intended the arrangements for filling them are matters for the Agent's discretion in which Government do not interfere.
- SALARIES OF INDIAN STATION MASTERS AND ASSISTANT STATION MASTERS ON THE EASTERN BENGAL RAILWAY.
- 1456. \*Mr. N. M. Joshi: Is it a fact that the maximum pay of 96 per cent. of Indian Station Masters and Assistant Station Masters on the Eastern Bengal Railway is Rs. 80 and Rs. 76, respectively, and that on these pays they have to retire?
- Mr. C. D. M. Hindley: No, the position is not as stated. It is true that in the case of 85 per cent. of the Station Masters the maximum pay is Rs. 80 but the balance can rise to special classes with a maximum of Rs. 400. Similarly, the pay of 92 per cent. of the Assistant Station Masters is limited to Rs. 76 per mensem but the remainder can rise to Rs. 100 per mensem and they are of course all eligible for promotion to Station Master.

### PROMOTIONS ON THE EASTERN BENGAL RAILWAY.

- 1457. \* Mr. N. M. Joshi: Will Government be pleased to state how many Indian Station Masters, Assistant Station Masters and Guards of the Eastern Pengal Railway have been promoted to the posts of Traffic Inspectors, Transportation Inspectors, Claims Inspectors and Assistant Traffic Superintendents? If no such promotions have at all been made will Government be pleased to state the reason for the same?
- Mr. C. D. M. Hindley: The Government have no information but will make inquiries.
- EUROPEAN AND ANGLO-INDIAN STATION MASTERS AND ASSISTANT STATION
  MASTERS ON THE EASTERN BENGAL RAILWAY.
- 1458. \* Mr. N. M. Joshi: Is it a fact that European and Anglo-Indian Station Masters and Assistant Station Masters of the Eastern Bengal Railway are not required to pass telegraphy and to work as Signallers, Booking Clerks and Goods Clerks before they are posted as Station Masters and Assistant Station Masters of important Stations and they are mostly recruited from Guards?

Mr. C. D. M. Hindley: Government have not got the information but are making inquiry.

EDUCATIONAL GRANTS TO EUROPEAN, ANGLO-INDIAN AND INDIAN RAILWAY EMPLOYEES.

- 1459. \*Mr. N. M. Joshi: Will Government be pleased to state the amount given as educational aid to European and Anglo-Indian employees every year from 1917 to 1924 and the amount granted to the Indian employees for the same purpose?
- Mr. C. D. M. Hindley: The accounts do not separate up expenditure on education in the way mentioned.
- ALLEGED CHARGES OF BRIBERY AND CORRUPTION AGAINST CERTAIN EMPLOYEES OF THE OFFICE OF THE DISTRICT TRAFFIC SUPERINTENDENT, KATHAR, EASTERN BENGAL RAILWAY.
- 1460. \* Mr. N. M. Joshi: (a) Are Government aware (1) that the Trailie Manager of the Eastern Bengal Railway held an inquiry on the 28th and 29th February, 1924, into a case of bribery and corruption against the chief clerk and menial establishment clerk of Katihar District Traffic Superintendeut's Office; (2) that the Traffic Manager being satisfied with the evidence adduced in that case by the complainant's witnesses stopped the promotion of the aforesaid menial establishment clerk and chief clerk, who is however still drawing the maximum of his grade and (3) that he has, while retaining the services of the accused in their former posts, transferred the complainant with his witnesses to other Districts?
- (b) If the answer to (a) be in the affirmative, will Government be pleased to state if they are prepared to give an exemplary punishment to all who are directly or indirectly concerned in this case?
- Mr. C. D. M. Hindley: Government have no information but have asked the Agent to let them know the facts.

CARD PASSES ISSUED TO VENDORS ON THE EASTERN BENGAL RAILWAY.

- 1461. \* Mr. N. M. Joshi: Will Government be pleased to state the numbers and classes of card passes issued to the vendors of the Eastern Bengal Redway from 1920 to 1924 and the reason for so doing?
- Mr. C. D. M. Hindley: Inquiry is being made and the information will be communicated to the Honourable Member in due course.

LICENCE FEES OF FOOD VENDORS ON THE EASTERN BENGAL RAILWAY.

- 1462. \*Mr. N. M. Joshi: Are Government aware that food vendors of the Eastern Bengal Railway had not to pay any licence fees to the Railway before the posting of Catering Superintendents of that Railway but now they have to pay heavily?
- Mr. C. D. M. Hindley: Inquiry is being made and the result will be communicated to the Honourable Member in due course.

ALLEGED PROFITEERING BY MESSRS SOMAR CHAND AND SONS, FOOD VENDORS ON THE EASTERN BENGAL RAILWAY.

1463. \* Mr. N. M. Joshi: (a) Are Government aware (1) that several complaints appeared in the Indian Press against Somar Chand and Sons, food vendors of the Eastern Bengal Railway; for relling articles at higher

rate than the market rate in contravention of their terms of agreement? and (2) that Somar Chand and Sons have been sub-letting at high charges certain stations making profit out of the same?

- (b) If so, what action has been taken to stop the above practice ?
- Mr. C. D. M. Hindley: (a) and (b). Government have not seen the articles in the Indian Press to which the Honourable Member refers, but if he will furnish me with a reference to the particular newspapers in which they appeared or will make himself responsible for the matter of the complaints, the Agent's attention will be drawn to them.

Provision of Hindu and Muhammadan Refreshment Rooms at Victoria Terminus, Bombay.

- 1464. \* Mr. N. M. Joshi: Will Government be pleased to state whether they are aware that there are no Hindu and Muhammadan refreshment rooms on the Victoria Terminus Station of the G. I. P. Railway? If so, do Government propose to recommend to the Railway authorities to provide such refreshment rooms similar to those on the Delhi Station?
- Mr. C. D. M. Hindley: Government understand that there are no Hindu or Muhammadan refreshment rooms at Victoria Terminus Station, but they are not aware whether the provision of such rooms in the present station building is practicable or not. The matter will, however, be brought to the notice of the Agent, Great Indian Peninsula Railway.

OVERCROWDING OF NIGHT TRAINS LEAVING BOMBAY FOR NASIK AND POONA, RESPECTIVELY.

- 1465. \* Mr. N. M. Joshi: Will Government be pleased to state whether they are aware of the extent of overcrowding in down trains leaving Bombay for Nasik and for Poona at night? If so, will they publish statistics showing the extent of such overcrowding?
- Mr. C. D. M. Hindley: Government have no information on the subject, but inquiry is being made.

LEAVE AND PENSION OF MENIAL ESTABLISHMENT OF THE GOVERNMENT OF INDIA.

- 1466. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether their attention has been drawn to the unsatisfactory conditions on which pension and leave are granted to their officers known as "menials"?
- (b) If not, will they be pleased to inquire into the matter and publish the result of the inquiry at an early date?

The Honourable Sir Alexander Muddiman: The Government of India are at present considering the conditions of service of this class of servant employed by the Government of India and hope to issue orders thereon at an early date.

EXISTING STOCK OF ARTICLES ON WHICH PROTECTIVE DUTIES ARE PROPOSED TO BE LEVIED.

1467. \*Khan Bahadur Sarfaraz Hussain Khan: Will the Government be pleased to lay a statement on the table showing the quantity of existing stock in India of the articles, whether manufactured in the country or imported from abroad regarding which the Tariff Board has made recommendations for the imposition of duty?

The Honourable Sir Charles Innes: The Government have no information as to existing stocks.

#### AVERAGE WEALTH OF THE POPULATION IN INDIA.

1468. \*Khan Bahadur Sarfaraz Hussain Khan: Will the Government be pleased to state if it is a fact that the average wealth of the population of India per head is about Rs. 180?

The Honourable Sir Basil Blackett: The Government of India are unable to accept this or any other unofficial estimate of the average wealth of the population of India as worthy of an official imprimatur. The attention of the Honourable Member is invited to the speeches delivered by Sir Narasimha Sarma and myself in the Council of State on the 4th February, 1924, in connection with a Resolution moved by the Honourable Mr. P. C. Sethna regarding an inquiry into the economic conditions of the people of India.

VACANCIES IN THE PROVINCIAL ENGINEERING SERVICE ON STATE RAILWAYS.

- 1469. \*Mr. K. C. Neogy: With reference to the Government of India Resolution in the Railway Department No. 611-E.-20, dated the 4th April 1921, which lays down that "the State Railway Engineering Department will, in future, be organised in two services, viz.:
  - (1) the Indian Service Engineers
  - (2) the Provincial Engineering Service "

and that "during the first five years after the formation of the Provincial Service the Railway Board will promote to it selected members of the State Railway Upper Subordinate Establishment", will the Government be pleased to state the number of vacancies which occurred in the Provincial Engineering Service on the E. B. Railway, the O. R. Railway and the N. W. Railway, respectively, during the last 3 years, since the formation of that service, and how they have been filled up?

Mr. C. D. M. Hindley: The Provincial (or Local) Engineering Service was formed with effect from 1st January 1921. The statement laid on the table shows the distribution of the cadre and the appointments made up to date to the three State railways.

INDIAN STATE RAILWAYS.

Provincial (or Local) Engineering Service.

	Sanctioned	APPOINTMENTS MADE TO DATE.						
Railways,	cadre to be worked to gradually as the number of Indian service Engineers falls.	From upper subordinate Establishment of Engineering Department.	From tem- porary En- gineering Establishment.	From passed students of the Thomason (Xivil En- gineering: College, Roorkee.	1			
North Western	40	8	8	4	20			
Eastern Bengal	15	2	2		4			
O. & R	9	1	3	2	6			
Total	64	11 .	13	6	30			

Abolition of the Appointments of Temporary Engineers on Railways.

- 1470. \* Mr. K. C. Neogy: Will the Government be pleased to state what steps, if any, have been taken to facilitate the abolition of temporary Engineers as a class, as recommended by the Public Service Commission, in terms of the Government of India Resolution in the Railway Department No. 1407-E.-20, dated the 26th June, 1922?
- Mr. C. D. M. Hindley: In accordance with the Resolution to which the Honourable Member refers 13 temporary Engineers have been brought into the Provincial Engineer Service. Of the remainder, the services of two have since been terminated and one is on leave preparatory to retirement. There are still 21 officers of this class in Railway service and the process of abolition must necessarily be gradual.

TEMPORARY ENGINEERS OF THE EASTERN BENGAL RAILWAY.

- 1471. \*Mr. K. C. Neogy: Is it a fact that on the Eastern Bengal Railway, the Services of one Superannuated temporary Engineer were extended and one new temporary Engineer was appointed in contravertion of the spirit of the Government of India Resolution of 4th April, 1921 and 26th June, 1922?
- Mr. C. D. M. Hindley: The temporary Engineers referred to are presumably the special officer in charge of the Hardinge Bridge and the Executive Engineer in charge of officers' flats at Alipore. In each of these cases there were special reasons for retention and appointment. The former was retained though over the age limit because of his unique knowledge and experience of the river at Sara and the latter because of his special technical qualifications for the work for which required. The Resolutions referred to lay down general principles only which must occasionally be deviated from when the interests of special work require it.

APPOINTMENT AS FOREMEN OF ANGLO-INDIAN AND INDIAN APPRENTICES TRAINED AT KANCHRAPARA AND SAIDPUR.

- 1472. \* Mr. K. C. Neogy: Will the Government be pleased to state the number of Anglo-Indian and Indian apprentices who received training during the last 10 years in the Loco shops at Kanchrapara and Saidpur as Mechanics, with a view to their eventual appointment as Foremen, and how many of them have been aken into the Railway service,—the number of Anglo-Indians and Indians, and the nature of the appointments offered to each class being shown separately?
- Mr. C.D. M. Hindley: Government have not got the information for ten years back and it will perhaps suffice for the Honourable Member's purpose if he is furnished with the figures relating to the time when the new scheme of training had been introduced.

In June 1922 there were in the Kanchrapara shops 25 European and Anglo-Indian and 41 Indian apprentices under training. There are no Locomotive apprentices at Saidpur. The last return for December 1923 gives the corresponding figures as 21 and 49. The period of training extends to six years and Government have no information in regard to the actual number of appointments made.

APOLITION OF WHIPPING FOR CERTAIN CRIMINAL OFFENCES.

1475. \* Mr. K. C. Neogy: (a) Have Government received the opinions of the local Governments on the question of abolition of the sentence of whipping for certain offences under the criminal law?

(b) If so, what action do Government propose to take in the matter, and when?

### The Honourable Sir Alexander Muddiman : (a) Yes.

- (b) The matter is under consideration.
- EXTENSION OF THE BENEFIT OF THE WORKMEN'S COMPENSATION ACT TO INDIAN SEAMEN.
- 1474. \* Mr. K. C. Neogy: (a) Have Government received any communication from the British Government on the question of extension of the benefit of the Indian Workmen's Compensation Act to Indian seamen employed on vessels registered in Great Britain?
  - (b) If so, will Government be pleased to lay it on the table ?

The Honourable Sir Bhupendra Nath Mitra: The Honourable Member is referred to the answer given to Mr. K. Ahmed's Question No. 1357 on the same subject.

Passenger Trains between Sone East Bank and Daltonganj on the East Indian Railway.

- 1475. \*Mr. Devaki Prasad Sinha: (a) Are Government aware that the train service on the Daltonganj Branch of the East Indian Railway has been in a neglected condition for the last many years?
- (b) Are Government aware that although there is large traffic along this line and although there are large coal mines working and about to be worked near Daltonganj, there is not a single passenger train between Sone East Bank and Daltonganj?
- (c) Are Government aware that the only trains running along this line being "mixed" trains, passengers are put to great inconvenience and disconfort?
- (d) Are Government aware that although the distance between Sone East Bank and Daltonganj is only about 79 miles the period taken for a railway journey on one side only is more than five hours?
- (e) Are Government aware that in the first and second class compartments provided in the trains running along this branch line, there are no fans and the bath room taps are mostly out of repairs?
- (f) Are Government prepared to urge the East Indian Railway Company to take effective steps for the amelioration of the conditions of passenger traine along this line? If not, why not?
- (g) Are Government prepared to advise the East Indian Railway Company to run at least one passenger train instead of two mixed trains along this line?

### Mr. C. D. M. Hindley: (a) No.

- (b) and (c). Government are aware that only mixed trains run on this Branch, but are not aware that passengers are inconvenienced thereby.
  - (d) Yes.
- (e) Government have no information, but will draw the attention of the Agent to this point.
  - (f) and (g). The attention of the Agent will be drawn to this request. L89LA

- Mr. Devaki Prasad Sinha: On what material do Government conclude that the passengers are not put to any inconvenience?
- Mr. C. D. M. Hindley: I assume. Sir, that the Railway has not received any widespread complaint in this matter.
- Mr. Devaki Prasad Sinha: Are Government aware that the first and second class compartments on this branch train are always leaking during the rainy season?
- Mr. C. D. M. Hindley: I have already said that Government have no information on this point, but I will draw the attention of the Agent to it.
- REFORMS INQUIRY REGARDING RELATIONS BETWEEN GOVERNORS AND MINISTERS IN THE PROVINCES, ETC.
- 1476. \*Mr. Devaki Prasad Sinha: (1) Will Government be pleased to state whether or not the Reforms Inquiry Committee presided over by Sir Alexander Muddiman examined, or is going to examine:
  - (a) To what extent have Governors in practice recognised jointly responsible ministers, and not merely ministers acting singly:
  - (b) What is the extent to which Governors have, in obedience to the Joint Select Committee and Parliament, encouraged the habit of joint deliberation between the two halves of their dyarchical Governments;
  - (c) Whether such joint deliberations whenever resorted to, have been extended to all the stages of the subjects under discussion or whether ministers were brought in at one stage or kept out at another;
  - (d) In how many instances have decisions reached as a result of point deliberations been modified or rescinded by Governors acting only with their Executive Councils;
  - (e) What has been the nature of the relations between Governors and officers individually; and
  - (f) How far it is possible and feasible to extend franchise to workers and peasants?
  - (2) Will Government be pleased to publish the replies received from Local Governments on each of these points?

The Honourable Sir Alexander Muddiman: I have nothing to add to the many replies already given on this subject.

PROHIBITION OF THE EMPLOYMENT OF WOMEN AND CHILDREN IN MINES, ETC.

- 1477. \*Mr. Devaki Prasad Sinha: When do the Government of India contemplate introducing legislation for:
  - (a) the prohibition of night employment of women in the mines,
  - (b) recoving women and children from mines altogether, and
  - (c) for protecting and recognising Trade Unions ?

The Bonourable Sir Bhupendra Nath Mitra: (a) and (b). The attention of the Honourable Member is invited to section 29 (j) of the Indian Mines Act of 1923, under which the Governor General in Council is empowered to make regulations prohibiting the employment of women in

mines without fresh legislation. The question of the extent to which such employment should be prohibited is under consideration in consultation with Local Governments.

Under section 26 of the Indian Mines Act of 1923, the employment of children in a mine is prohibited.

- (c) The question is under consideration.
- Mr. Devaki Prasad Sinha: Sir, when will the consideration of the Government of India come to an end?
- The Honourable Sir Bhupendra Nath Mitra: The matter is being expedited as far as possible.
- Mr. Devaki Prasad Sinha: Am I to understand that at the present time there is no rule or regulation prohibiting these three things mentioned in the question:
- The Honourable Sir Bhupendra Nath Mitra: The answer is in the affirmative.
- Mr. Devaki Prasad Sinha: By what time do the Government of India propose to bring into force these rules and regulations, that is, to exercise the powers which are vested in them?
- The Honourable Sir Bhupendra Nath Mitra: I have already said that the Government of India are consulting Local Governments on the subject and as soon as they receive the Local Governments' replies the necessary action will be taken.
- ALLEGED OVER-ASSESSMENT TO INCOME-TAX OF A MERCHANT OF SURAT BY THE INCOME-TAX OFFICER OF THAT PLACE.
- 1478. \*Mr. Jamnadas M. Mehta: (a) Will Government state whether there is now or was at any time recently an Income-tax Officer in Surat who was not educated even up to the Matric?
- (b) Is it a fact that the said officer called upon a certain merchant there last year to pay Rs. 89,000 (eighty-nine thousand) only by way of income-tax and super-tax?
- (c) Is it a fact that the merchant so called upon used to pay ordinarily about Rs. 700 (seven hundred) every year as income-tax?
- (d) Is it true that on appeal to the Assistant Commissioner N. D. the figure of Rs. 89,000 was reduced to Rs. 8,000 (eight thousand) only?
- (e) Are Government prepared to consider the advisability of giving legislative protection to the public against such over-assessment by Incometax Officers?
- (f) Do Government propose to compensate the merchant concerned for the trouble, worry and cost [stated to be Rs. 5,000 (five thousand) only] to which he was put owing to over assessment by the Income-tax Officer of Surat?
- (g) Will Government be pleased to say whether they propose to take any steps to mark their sense of displeasure at the action of the Income-tax Officer concerned and if so what steps?
- Mr. A. R. L. Tottensam: (a) The Government have no information on the subject and do not propose to eall for it. It is quite possible that an officer of proved capacity, though without academic qualifications,

- might be promoted from a subordinate grade of the Income-tax Department to the post of Income-tax Officer. The Honourable Member is reminded that these appointments are subject to the approval of the Local Government.
- (b), (c) and (d). The Government have been unable from the figures given to identify the case referred to. They would not be prepared to discuss the correctness of an original or appellate assessment on the floor of this House. Such matters are declared by Statute to be confidential. [Income-tax Act XI of 1922, section 54 (1).]
- (e) The Government apprehend that no legislative enactment can render Income tax Officers infallible. The Act contains effective provisions for the reduction of excessive assessments on appeal, as is evident from the circumstances alleged by the Honourable Member.
  - (f) and (g). Do not arise.
- Mr. Jamnadas M. Mehta: Will Government not help Income-tax Officers to become as far as possible free from such mistakes? The difference between Rs. 8,000 and Rs. 89,000 is something worth the attention even of this Government.
- Mr. A. B. L. Tottenham: I have already stated that so far as Government are concerned, we are discussing a hypothetical question.
- Mr. Jamnadas M. Mehta: This is a case that has happened and not a hypothetical one.
- Mr. T. C. Goswami: Is it a fact that extortion is one of the necessary qualifications for promotion in the Income-tax Department?
- Mr. Chairman: Order, order. I cannot allow that question to be put.
- Mr. Jamnadas M. Mehta: Will the Honourable Member kindly inquire into the case if I give the names confidentially?
- Mr. A. R. L. Tottenham: I would suggest that the proper authority to address is the Commissioner of Income-tax, Bombay.
- Mr. Jamnadas M. Mehta: He has already upheld this particular individual. I have stated that in the question.
- Mr. A. R. L. Tottenham: I was not aware of that. The Assistant Commissioner is mentioned in the question.
- Mr. Jamnadas M. Mehta: It was reduced from Rs. 89,000 to Rs. 8,000. May I ask the Honourable Member which higher authority we should appeal to?
- Mr. A. B. L. Tottenham: I have stated that the proper authority to approach is the Commissioner, but if the Honourable Member prefers it, I shall be very glad to discuss this or any other question with the Honourable Member at any time.
- Mr. Devaki Prasad Sinha: Is it a fact that in granting promotion to Income-tax Officers the amount which they have (A Voice: "Extorted.") enhanced—I will not say extorted—is taken into consideration?
  - Mr. A. R. L. Tottenham: No, it is not a fact.

EXPENDITURE INCURRED ON THE DESIGN FOR A NEW TEN-RUPEE CURRENCY NOTE.

1479. \*Ffr. Jampadas M. Mehts: (a) Will Government be pleased to state whether a sum of about ten thousand rupees was spent by the

Currency Department during the year ending on the 30th March 1923 on getting a design of a new Rs. 10 (ten) Currency Note?

- (b) If the answer to the preceding question be in the affirmative will Government state how the design was obtained, e.g., by advertisement?
- (c) Will Government state why no attempt was made to obtain such design in India?
- (d) is Rs. 10,000 the usual fee for obtaining the design of a single note?
- The Honourable Sir Basil Blackett: (a) and (d). The answer to part (a) is in the affirmative, and that to part (d) in the negative. In the circumstances the expenditure was not excessive.
- (b) and (c). The design was not obtained by advertisement. It was the result of the labours of several experts specially selected by reason of their experience of this particular kind of work. These labours and mutual consultations, which aimed mainly at enhancing security against counterfeiting, extended over more than four years. It would not have been possible to obtain a suitable design in India.

EXPENDITURE ON STORES FOR THE CURRENCY DEPARTMENT.

1480. \*Mr. Jamnadas M. Mehta: Will Government be pleased to state whether it is fact that the High Commissioner for India spent a sum of nearly sixty lakhs of rupees on stores for the Currency Department alone during the year 1922-23? Will Government state the main heads under which this expenditure is classified?

The Honourable Sir Basil Blackett: The answer to the first part is in the affirmative. The expenditure relates almost wholly to the cost of the supply of currency note forms. I may mention, however, that, with the discontinuance of the printing of the One-Rupee note in the current year, the expenditure will be considerably reduced. The provision in the current year's Budget is £214,000.

DISMISSAL OF KESAR SINGH, SORTER, RAILWAY MAIL SERVICE. "L"
DIVISION.

- 1481. \*Mr. Chaman Lal: (a) Is it a fact that one Kesar Singh, Sorter, Railway Mail Service, "L" Division, was handed over to the Police in connection with the abstraction of the contents of an insured letter destined for Delhi?
- (b) Is it also a fact that the insured bag giving cover to the said insured letter changed hands four times unchallenged after being handled by Kesar Singh and before reaching Delhi, its destination, and that the said Kesar Singh was discharged by the Police as there was no case against him?
- (c) Is it also a fact that the private belongings of Kesar Singh were transferred to the Police by the investigating officer of the said service and were not returned to him even after his discharge?
- (d) Is it also a fact that after the failure of the police investigation the abstraction could not be brought home to Kesar Singh but that the Departmental Officer declared him to be the guilty person without any tangible proof and ordered his dismissal from service?
  - (e) Do the Government propose to inquire into the matter !

The Honourable Sir Bhupendra Nath Mitra: Government are not aware of the facts of the case. They understand that Kesar Singh has appealed to the Director-General.

Mr. Chaman Lal: Do I understand that the case is under consideration?

The Honourable Sir Bhupendra Nath Mitra: It is at present under consideration of the Director-General.

GRANT OF SPECIAL PROMOTIONS FOR FIELD SERVICE TO MEMBERS OF THE POSTS AND TELEGRAPHS DEPARTMENT.

- 1482. \*Mr. Chaman Lal: (a) Will the Government be pleased to say whether towards the latter part of the year 1919 and the middle of the year 1920 they specially addressed the Director General, Posts and Telegraphs, forbidding the grant of special promotion to members of the Posts and Telegraphs Department for "Field Service"?
- (b) If the answer be in the affirmative, will the Government be pleased to say whether in spite of such orders, the Director General has given special promotion to any member of the Posts and Telegraphs for Field Service?
- (c) Will Government be pleased to state (1) the number of persons (a) gazetted, and (b) non-gazetted, so promoted between the dates of the Director General, Posts and Telegraphs, and (3) how the representations were received from the persons adversely affected by this action of the Director General, Posts and Telegraphs and (3) how the representations were disposed of ?
- (d) Are there any representations at the present moment before the Government or the Director General ?
- (e) Do the Government propose to consider the question of restoring these superseded persons to their proper position in their grades and of granting compensation to them for the pecuniary and other loss sustained by them?

The Honourable Sir Bhupendra Nath Mitra: (a) Yes. The Government orders of November 1919 were passed in connection with a particular appeal case and were not taken by the Director-General, Posts and Telegraphs, to be of general application. Special promotion was, therefore, continued to be given till May 1920 when it was stopped absolutely on receipt of Commerce Department's letter No. 2321, dated the 20th May, 1920, a copy of which is laid on the table.

- (b) No special promotion penalising other officials was given after the issue of the orders of May 1920.
- (c) (1). As explained above, the system of giving special promotion continued till May 1920. The number of such promotions given between 20th November 1919 and end of May 1920 is (a) gazetted 1, (b) non-gazetted 92. (2) and (3) Information is not available. It is being collected and will be supplied to the Honourable Member as soon as it is ready.
  - (d) No.
- (e) The Government of India do not propose to take any action in respect of the officials affected or to re-open the question.

Copy of a letter No. 2321, dated the 20th May, 1920, from the Government of India, Department of Commerce, to the Director General of Posts and Telegraphs.

I am directed to invite your attention to the orders conveyed by the Government of India in paragraph 2 of their letter No. 218-D., dated November 20th, 1919, and to request that, in future, field service should not be regarded as a ground for special promotion in the ordinary endre of the Department in any grade of any of the Postal or Telegraph services. When it is necessary to recognise specially good work in the field some form of reward should be adopted which will not penalise other members of the staff about whose work no cause for dissatisfaction exists.

CIRCULATION OF TOUR PROGRAMMES OF HIGH OFFICIALS TO POST OFFICES,

- 1483. \*Mr. Chaman Lal: (1) Will the Government be pleased to state what useful purpose is served by the circulation of tour programmes of high officers to the Post Offices (a) at stations where sorting work is done by the R. M. S.. (b) which do not make special bags or bundles for such officers, (c) and which are not supposed to alter destinations on articles addressed to such officers according to their programmes?
- (2) What useful purpose could be served by sending a copy of tour programmes of His Excellency the Governor, United Provinces, to the Postmasters of Karachi, Aden, Rangoon and Poona?
  - Mr. H. A. Sams: (1) (a) to (c). None.
- (2) None as regards Poona. But Karachi, Aden and Rangoon should each get a copy of the tour programme to ensure the correct and prompt disposal of any foreign mail articles received in those offices for His Excellency the Governor of the United Provinces.
- Mr. Chaman Lal: Is His Excellency the Governor of the United Provinces considered to be a foreign article?
  - Mr. H. A. Sams: I do not follow the question.

CASE OF LACHMAN DASS, CLERK, RAWAL PINDI POST OFFICE.

- 1484. \*Mr. Chaman Lal: (a) With reference to the reply to my starred Question No. 739 (last Delhi session) regarding rejection of medical certificates granted by Civil Surgeons, will the Government be pleased to state if it is a fact that a medical certificate granted by the Civil Surgeon, Rawal Pindi, to one Lachman Dass, clerk, Post Office, Rawal Pindi, was rejected by Mr. Williams ?
- (b) If the reply to (a) be in the affirmative, will the Government be pleased to state whether Lachman Dass, clerk, Rawal Pindi, was dismissed on the plea of prolonged sickness and whether Government are prepared to consider his case?

The Honourable Sir Bhupendra Nath Mitra: (a) Yes.

- (b) Lachman Das was a Reserve clerk on probation. He was not dismissed but his services were dispensed with as on account of chronic ill-health he was considered unfit for permanent service in the Post Office. Government have not received any appeal from Lachman Das.
- Mr. Chaman Lal: Will Government be prepared to consider the case if they receive an appeal?
- The Honourable Sir Bhupendra Nath Mitra: The answer is in the affirmative.

RETRENCHMENTS OF PERMANENT AND RESERVE POSTAL CLERKS.

1485. \*Mr. Chaman Lan: (a) Will the Government be pleased to state separately for each Postal Division and 1st Class Head Offices in

the Punjab Postal Circle the names (with length of service officiating and permanent) of permanent clerks and reserve clerks who were thrown out of employment in the years 1922-23 and 1923-24?

- (b) Will the Government be pleased to state the Government authority under which permanent postal clerks could be turned out to effect retrenchment?
- (c) Is it a fact that retrenchments were ordered to be effected on occurrence of vacancies and not by depriving the postal clerks of their permanent job?
- Mr. H. A. Sams: Government have called for the requisite information. As soon as this has been received, the information will be communicated to the Honourable Member.

POSTMEN AND MENIALS EMPLOYED ON NIGHT DUTY IN THE POST OFFICES IN THE PUNJAB CIRCLE.

1486. \*Mr. Chaman Lal: Will the Government be pleased to state the number of postmen and menials with names of offices who are keeping night guard in the Post Offices in the Punjab Postal Circle, without payment of any remuneration and whether this practice of taking extra service without extra payment is centrary to the Government orders and intentions?

The Honourable Sir Bhupendra Nath Mitra: The Honourable Member's attention is invited to the reply given by the Honourable Mr. A. C. Chatterjee on the 20th March, 1924, to Mr. Amar Nath Dutt's starred Question No. 923. Since then the Director General has issued further orders which will have the effect of discontinuing within a short period in all Postal Circles the practice of requiring postmen and menials to sleep at night near the cash chest in post offices without extra remuneration. In the circumstances, it is not proposed to collect the statistics asked for by the Honourable Member.

THE HYDERABAD SIND CANTONMENT FUND.

- 1487. \*Mr. W. M. Hussanally: (a) What are the sources of Revenue of the Hyderabad Sind Cantonment Fund?
- (b) What proportion thereof is contributed directly by the Military Department including the Military population and what by the Civil Population?
- (c) What was the balance in the Cantonment Fund when Act VI of 1923 came into force ?
- (d) Has any sum out of this balance been spent upon supplying electricity to some private bungalows appropriated under the above Act. If so, what is that sum?
- (e) Is it a fact that all these bungalows or the majority of them are for private use of military officers.
- (f) Have any funds out of Cantonment Funds been used for a similar purpose in any other Cantonment.
- Mr J. R. Pate: It is necessary to call for the information desired by the Honourable Member.

I will communicate it to him when it is received.

- (b) For Postal work a candidate is trained by being placed in the various branches of a post office (other than the correspondence branch) in turn, so that he may learn the work by actually seeing how it is done, and the official in charge of the office is required to examine the candidate periodically and report on his progress. For R. M. S. work, a candidate is usually sent to a Training School and is also required to study the sorting list of the section or mail office to which he is attached, his progress being tested periodically.
- (c) No. As the training is of an essentially practical character, the supply of separate sets of books to each candidate is not necessary.
- (d) Yes. But Government have no reason to suppose that candidates have any difficulty in obtaining access to such books, should they desire to do so.
- (e) Yes, but orders are about to issue under which candidates will be trained before they are appointed as reserve clerks.

Case of Arjan Singh, Clerk, Rawalpindi Post Office.

- 1554. \*Mr. Chaman Lal: (a) Are the Government aware of the case of one Arjan Singh, clerk, Rawalpindi Post Office, who was dismissed on the charge of making an allegedly false complaint against a European Postmaster stating that the latter had abused him?
- (b) Are the Government aware that the matter was inquired into by a European Deputy Postmaster General of the Punjab Postal Circle ?
- (c) Are the Government aware that the finding of the European enquiring officer confirmed the complaint of the clerk Arjan Singh as true, and proved?
- (d) Is it a fact that the Director General on reconsideration of Arjan Singh's appeal has reinstated him to his post?
- (e) Is it a fact that the Director General has proved that strong language was used by the Postmaster against the clerk?
- (f) Is it a fact that Arjan Singh, clerk, has been punished in the same case in the shape of stoppage of his further promotion for two years and the treatment of his period out of employ as leave without pay, and that he has been required to pass an examination to prove his fitness for retention in the Department?
- (g) If the answer to (f) is in the affirmative, are the Government prepared to reconsider the case of Arjan Singh?

The Honourable Sir Bhupendra Nath Mitra: The Government of India are not aware of the facts of this case, but are causing inquiries to be made.

Mr. Chaman Lal: May I ask the Honourable Member whether this case was not brought to the notice of the Government in the Delhi Session?

The Honourable Sir Bhupendra Nath Mitra: The Honourable Member did ask a question, but as no appeal had been submitted to the Government of India through the proper channel, no action could be taken them:

Lebia

Mr. Chaman Lal: May I ask if it is not a fact that this gentleman was reinstated?

The Honourable Sir Bhupendra Nath Mitra: It is a fact that he has been reinstated.

Mr. Chaman Lal: May I ask whether he is aware of the fact that all facts relative to this case have been brought to the notice of Government?

The Honourable Sir Bhupendra Nath Mitra: As I have said, the full facts have not been brought to the notice of Government, and for that reason Government have started an inquiry into the matter.

Mr. Chaman Lal: Will the Government take the matter into consideration at an early date?

The Honourable Sir Bhupendra Nath Mitra: That is being done.

LOCATION OF THE NEW GENERAL POST OFFICE AT PESHAWAR.

- 1555. \*Mr. Chaman Lai: (a) Is it a fact that the Peshawar G. P. O. is proposed to be shifted to Jheel Road opposite the Edward College, Peshawar!
- (b) Is it a fact that the site chosen is at a distance of over a mile from the Sadar Bazar and of over two miles from the military lines and barracks?
- (c) Is it a fact that the land acquired by the Government, to build the new Post and Telegraph Offices, will cost nearly a lakh of rupees?
- (d) Is it a fact that the new Post and Telegraph Offices are proposed to be erected on the acquired land at a cost of about 2½ lakhs, and by demolishing the three bungalows already standing over it?
- (e) Will the Government be pleased to state the particular object for which the scheme of building a new G. P. O. at such a heavy cost to the State and on the particular site chosen has been undertaken?

# Mr. H. A. Sams : (a) Yes.

- (b) From certain parts of the Sadar Bazar and of the Military lines the distance may be approximately as stated.
  - (c) The cost will be about Rs. 63,000.
  - (d) Yes.
- (6) The new buildings are required to accommodate the Post and Telegraph Office at Peshawar. The existing Post Office building is inadequate and of a design which precludes the possibility of any successful modification or enlargement. The existing Telegraph Office building is in a dangerous condition, and if retained would require to be reconstructed.

The site chosen is close to the Railway Station and is conveniently situated, being almost equidistant from the commercial, civil and

military centres of Peshawar. Apart from its intrinsic merits it is also the only site of the required size available.

#### INVESTIGATION INTO THE CAUSES OF KALA-AZAR.

- 1556. Mr. Ahmed Ali Khan: Is it a fact as stated in the Statesman of the 18th May 1924, that Government are shortly going to appoint a Committee of medical experts to investigate the causes of the disease known as Kala-Azar and the best method of combating it ?
- Mr. J. W. Bhore: The Commission has already been appointed and a communiqué regarding its composition and activities will be issued shortly.
- PROHIBITION AGAINST GOVERNMENT SERVANTS REPRESENTING THEIR GRIEV-ANCES TO NON-OFFICIAL MEMBERS OF THE INDIAN LEGISLATURE.
- 1557. \*Mr. W. M. Hussanally: (a) Is it a fact that the Under Secretary of State announced in the House of Commons sometime back that it was no offence for any public servant to represent his grievances to non-official Members of the Indian Legislatures?
- (b) Have the Government of India and Local Governments issued circulars debarring their servants from laying their grievances before such Members? If so, why?
- (c) Are Government prepared to consider the question of cancelling the circular in question and advising Local Governments to do the same?
- The Honourable Sir Alexander Muddiman: (a) The answer given to the question on the subject asked in the House of Commons was to the effect that the Secretary of State was not aware of any rule prohibiting any Government servant in India from bringing his grievances to the notice of non-official Members of the Legislatures, provided that in doing so he does not infringe rule 17 of the Government Servants' Conduct Rules.
- (b) The Government of India have issued no orders which do not accord with the statement referred to above. They have no information as to what orders may have been issued by Local Governments.
  - (c) No.
- Mr. T. C. Goswami: Will the Government be pleased to obtain information from the Local Governments on the subject?
  - The Honourable Sir Alexander Muddiman: No, Sir.

#### THE LEE COMMISSION'S REPORT.

1558. Mr. H. G. Cocke: Will Government be pleased to state what procedure will be followed in considering and deciding upon the Report of the Royal Commission on the Public Services and when do they expect that orders will be issued on the Commission's recommendation?

The Honourable Sir Alexander Muddiman: As explained in the debate last Monday, the Indian Legislature will be given full opportunity

of discussing the conclusions of the Report in the September session. Meantime the Government of India will proceed with their own examination of these questions and will obtain the views of Local Governments. It may be hoped that it will be possible to issue orders on the main recommendations soon after the conclusion of the September session.

#### CONTRACTS OF TELEGRAPHISTS.

- 1559. \*Mr. K. Rama Aiyangar: (a) Will the Government be pleased to lay on the table the terms of any contract on which telegraphists are recruited and trained !
- (b) Are there any Government or departmental orders that telegraphists ought not to be employed or transferred to the postal or the combined Postal and Telegraph Services !
- Mr. H. A. Sams: (a) There is no contract on which Telegraphists are recruited and trained. A copy of the prospectus of the Telegraph Branch of the Post and Telegraph Department and a copy of the declaration to be signed by a recruit on joining a training class, are laid on the table.
  - (b) No.

#### POSTS AND TELEGRAPHS.

Pay and Prospects in the Traffic, Electrical and Engineering Establishments of the Telegraph Branch.

The pay and prospects have now been greatly improved and the following prospectus is published in order to show intending candidates the career which this Department offers them.

- 2. The Signalling Establishment of the Traffic Branch comprises two Services; General and Station. Men in the General Service are liable to transfer anywhere in India or Burma, whereas Telegraphists (whether men or women) in the Station Service are immune from transfer (except in the case of grave public emergency) outside the station to which their service is attached. All candidates must go through a course of training in a recognised Telegraph Training class and must pass a qualifying examination before appointment as Telegraphists. There are two kinds of training classes :
  - (1) Government Training classes.
  - (2) Training classes in certain approved schools.

Instruction in a Government Training class usually lasts for twelve months and candidates are accepted between the ages of 16 and 20 years. They receive, while under training, an allowance of Rs. 20 a month. The system of Training classes in approved schools is different. Candidates between the ages of 16 and 18 years, who elect for the Telegraph Service, are generally given a two years' course in Telegraphy which takes the place of certain subjects in their ordinary school curriculum. At the end of the course they have to pass a qualifying test. For every candidate passed out from an approved school training class and admitted into the Department as a General Service Telegraphist, a bonus of Rs. 100 is paid to the school and Rs. 60 to the candidate, and for each admitted as a Station Service Telegraphist, a bonus of Rs. 70 is paid to the school and Rs. 40 to the candidate. The qualifying test in signalling is 20 words a minute in all subjects except in punching and reading Wheatstone perforated tape, for which the minimum qualifying speed is 15 words a minute. Any boys or girls of good character and health and fair all round education are accepted. Girls are recruited for the Station Service only.

3. Those candidates who pass the final tests must commence their service as telegraphists and the rates of pay are given in the following statement:

				STATION SERVICE.			
	Year.	General Service (men).	AT CALCUTTA, RAN- GOON, BOMBAY, MADRAS AND KARA- CHI (" A " SEB- VICE).	AT ANY OTHER PLACE WHERE ADOPTED ("B" SER- VICE).			
			Scale sanctioned for men and women alike.	Scale sanctioned for men and women alike.			
			Ra.	Ra.	Ra,		
1	••	••	80	70	60		
2	••		85	75	65		
3	. ••		90	80	70		
4 '	• • •	••	96	85	75		
5	••	••	100	• 90	80		
6	••	••	110	95	85		
7	••		120	100	90		
<b>s</b>		••	130	105	95		
9			140	110	100		
10	••	••	150	115*	105*		
11		••	160	120	110		
12	••		170	125	115		
3	••	••	180	130	120		
14	••	••	190	135	125		
15	••	••	200*	140	130		
16	••	••	210	145	135		
	~	••	220	150	140		
18	••	••	230	155	145		
19	••	••	240	160	180		
<b>3</b> 0	••	••	250		-34-		

Indicates efficiency bar.

4. Telegraphists are eligible for promotion to the grade of Telegraph Master and thereafter to that of Deputy Superintendent in the Traffic establishment and for appointment as officers in the Superior Traffic Branch. They are also eligible for appointment to the Electrical and Engineering establishments, for which men are selected from the Traffic Establishment early in their service, and after undergoing a special course of training and passing specified examinations they are appointed Engineering Supervisors or Electrical Supervisors. The pay of the several grades in the Supervising Traffic and in the Electrical and Engineering establishments is given below, but is subject to revision in accordance with such rules and regulations as Government may issue from time to time.

#### TRAFFIC ESTABLISHMENTS.

- (a) Pay of Telegraph Masters (353 appointments):
  - (i) General Service (283 appointments)—Rs. 275 a month rising by annual increments of Rs. 10 to Rs. 325.
  - (ii) Station Service:
    - (a) ("A" Service—33 appointments)—in Calcutta, Bombay, Madras, Karachi and Rangoon—Rs. 200 a month rising by annual increments of Rs. 10 to Rs. 250.
    - (b) ("B" Service—37 appointments)—in Lahore and Agra or any other station where the Director General may decide to introduce the Service— Rs. 180 a month rising by annual increments of Rs. 10 to Rs. 230.
- (b) Pay of Deputy Superintendents:
   Deputy Superintendents, 2nd class (34 appointments)—Rs. 350—20—450.
   Deputy Superintendents, 1st class (20 appointments)—Rs. 500—20—600.
- (c) Pay of Officers in the Superior Traffic Branch :-
  - (i) Superior Traffic Branch, Second Division:—
    36 officers .. Rs. 350—20—550—30—700.
  - (ii) Superior Traffic Branch, First Division:—
    14 officers .. Bs. 800—60—1,400.
- (iii) Deputy Director General, Telegraph Traffic-Rs. 1,750-100-2,150.

NOTE.—Officers of the Superior Traffic Branch are recruited as far as possible from the upper subordinate and subordinate staff.

#### ELECTRICAL ESTABLISHMENT.

(a) Pay of Electrical Supervisors (48 appointments)—Rs. 80—5--100—10—250—20—350.

(Scale pay of General Service Telegraphists of the Traffic establishment from Rs. 80 to Rs. 250, rising further by annual increments of Rs. 20 to Rs. 350. In addition Electrical Supervisors receive an allowance of Rs. 40 a month subject to the condition that the pay plus this allowance must not exceed Rs. 350.)

- (b) Pay of Deputy Assistant Electricians:— Deputy Assistant Electrician, 2nd class (9 appointments)—Rs. 350—20—450. Deputy Assistant Electrician, 1st class (5 appointments)—Rs. 500—20—600.
- (c) Pay of Assistant Electricians:
  3 officers ... Rs. 350—20—550—30—700.

#### ENGINEERING ESTABLISHMENT.

(a) Pay of Engineering Supervisors, General and Telephones (109 appointments)— Rs. 80—5—100—10—250—20—350.

(Scale pay of General Service Telegraphists of the Traffic establishment from Rs. 80 to Rs. 250, rising further by annual increments of Rs. 20 to Rs. 350. In addition Engineering Supervisors receive an allowance of Rs. 40 a month subject to the condition that the pay plus this allowance must not exceed Rs. 350.)

12 officers ... Rs. 350—20—550—30—700.

(d) Pay of the Superior Engineering establishment :

		SENIOR SCALE.				JUNIOR SCALE.			
Year.		Pay.	Technical sllow- anes.	Over- seas allow- ance.	Total.	Pay.	Technical allowance.	Over- seas allow- ance.	Total.
	!	Rs.	Ra.	Rs.	Ra.	Rs.	Rs.	Rs.	Ra.
1st	••				••	300	75	150	525
2nd					••	350	75	150	575
3nd	~	••	••		••	400	75	150	625
4th	••	<b>55</b> 0	75	150	775	450	75	150	675
5th		850	75	150	775	450	75	150	675
6th	}	600	75	150	825	500	75	150	725
7th	••	650	75	150	875	550	75	150	775
8tb	••	650	75	200	925	550	75	200	825
9th	-	700	75	200	975	600	75	200	875
10th	••	750	75	200	1,028	680	75	200	925
11th	••	800	75	200	1,075	700	75	200	975
12th	••	850	75	250	1,175	750	75	250	1,075
13th	••	900	75	250	1,225	800	75	250	1,125
14th	••	950	75	250	1,275	850	75	250	1,175
15th	••	950	75	250	1,275	900	75	250	1,225
18th	••	1,000	75	250	1,325				-
17th		1,050	75	250	1,375				_
18th	••	1,100	75	250	1,425			٠	-
19th	••	1,150	75	250	1.475			-	-
20th	••	1,200	75	250	1,525				-
21st	••	1,290	75	250	1,525				-
22nd	••	1,250	75	250	1,575				-
23rd		1,250	75	250	1,575				-
24th and aft	er	1,300	75	250	1,625				

<sup>(</sup>i) The technical allowance is admissible to all officers recruited in Europea, whether Europeans or Indians. The overseas allowance will be admissible only to officers of non-Indian domicile, subject to the provise that Indians recruited in England up to and including the year 1924 will receive this allowance. Both the allowances will be reckened as pay for all purposes of the Civil Service Regulations.

(ii) Pay on the junior scale will be drawn by officers holding charges of less importance than a divisional charge but no such officer will be allowed to draw more than the pay of the 9th year of service on the junior scale unless he is reported to be fully qualified for the charge of a division. Pay on the senior scale will be drawn by the officers holding charges of not less importance than the charge of a division.

Directors .. .. Rs. 1,750—100—2,150.

Chief Engineer .. .. Bs. 2,750—125—3,000.

Nors.—One-half of this Engineering Establishment is recruited from England, one-fourth from Indian Engineering Colleges and one-fourth by promotion from the grades of Assistant Engineers, Assistant Electricians and Upper Subordinates of the Engineering Establishment.

G. R. CLARKE,

Director-General of Posts and Telegraphs.

CALCUTTA;
The 8th September, 1921.

# POSTS AND TELEGRAPHS.

Declaration to be signed by Probationers on joining a Departmental Training Class.

I hereby declare that it is my wish to enter the Statio General service of the Telegraph Department and that—

- (2) I thoroughly understand the rules regarding probationers contained in Chapter II of the Telegraph Manual, Volume II, as well as those herein laid down, and I agree to be bound by them and obey them or any additions or alterations to them which may, from time to time, be ordered by the Director-General.
- (3) I have read the Telegraph Act, the Indian Official Secrets Act, and the Government Servants' Conduct Rules contained in Appendix No. 8 to the Telegraph Manual, Volume I, and clearly understand that I become liable to the provisions and penalties therein on joining the Training Class.
- (4) I undertake to serve for at least three years in the Department after I pass out of the class.
- (5) I elect for Station Service at......place provided there is accommodation available there at the time of my appointment as a telegraphist, or else I shall be prepared to elect for another place where I can be accommodated.
  - (6) I am further aware—
    - (i) That probationers are liable to summary dismissal from the class for misbehaviour, such as drunkenness, insubordination or any other serious offence, and they are also liable to be punished for minor offences exactly in the same way as telegraphists are.
    - (ii) That probationers who fail to show sufficient progress in their studies, or are unpunctual or irregular in attendance, will be liable to removal from the class.
    - (iii) That any probationer may, with the sanction of the Postmaster-General, be called upon to assist in the work of a signal office when necessary without extra remuneration.
    - (iv) That probationers are not entitled to any leave with allowance during the period of their training, except casual leave for a few days (not as a rule exceeding three days nor as a rule more than once in the same month, nor exceeding fifteen days in the whole period of training) which may be granted by Instructors in charge of Training classes. If leave has to be taken on medical certificate, it will be without allowance.
    - (v) That all probationers must be clean and neatly dressed when attending the
    - (vi) That the limits of General service are as defined in paragraph 65 of the Telegraph Manual, Yolume II.

- (ii) whether any such Railway appoints Indians to the Upper Subordinate grades on an equal footing with Europeans and Anglo-Indians as regards scales of pay and other facilities?
- Mr. C. D. M. Hindley: (a) Yes, but the statement quoted requires to be read with the context in order to appreciate its proper meaning.
- (b) (i) and (ii). There is no uniform practice for appointments to the Upper Subordinate grades as local conditions and the local supply of personnel varies in different parts of the country. Further different methods have to be applied for recruiting to the different departments. Speaking generally, appointments in the Upper Subordinate grades are made by selection from those who have worked their way through the lower ranks and have thus acquired the necessary qualities and experience.

It should, however, be mentioned that in the Engineering Department of State Railways all Upper Subordinates appointed from Roorkee and the Bengal Engineering College draw the same pay regardless of nationality. If, however, the Honourable Member is referring specially to workshops, as would seem to be implied by his mention of Chargemen and Foremen, it may be mentioned that some Local Governments are cooperating with the big railway administrations in the establishment of Mechanical Engineering Colleges with the idea of training Indians of a better educational standard for filling the Upper Subordinate appointments in highly organised workshops.

As regards the Traffic Department, I may mention as an instance of the kind of training to which the Bonourable Member refers that the G. I. P. Railway are now about to introduce a scheme of training whereby selected Indian youths, who have satisfactorily passed through a course in mechanics at a technical institute or college, will be trained for ultimate promotion to the Upper Subordinate grades of the Transportation Department.

The solution of the whole problem, however, is to be found in providing better means of training for all the members of the subordinate staff, and the Railway Board are now carrying out an important initial stage in this process by establishing an adequately equipped training school at Chandausi.

EUROPEANS, ANGLO-INDIANS AND INDIANS EMPLOYED IN VARIOUS CAPACITIES ON THE PRINCIPAL RAILWAYS IN INDIA.

- 1506. \*Mr. K. C. Neogy: Will Government be pleased to state for each of the principal Railways in India:
  - (a) the present proportion of European or Anglo-Indian and Indian employees as (i) Drivers, Foremen and Chargemen in the Locomotive Department; Carriage Inspectors and Electricians in the Carriage and Wagon Departments; Signal Inspectors, Permanent Way Inspectors, and clerk of Works in the Engineering Department; and Supervising Station Masters, Traffic Inspectors, Claims Inspectors, and Travelling Ticket Inspectors in the Traffic Department; and
  - (b) the different scales of pay open to these two classes of employees (European of Anglo-Indian and Indian)? On what grounds is this distinction in scales of salary based?

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- Mr. C. D. M. Hindley: (a) The collection of the information asked for would entail an inordinate amount of labour and expense and the Government do not propose to ask Railway Administrations to furnish it.
- (b) I would invite the Honourable Member's attention to the reply given to a somewhat similar question, No. 1308, put by Mr. N. M. Joshi on the 6th June, 1924.

EMPLOYMENT OF INDIANS AS FOREMEN, CHARGEMEN, ETC., ON RAILWAYS.

- 1507. \*Mr. K. C. Neogy: (a) Is it a fact that in certain Railways, some of the appointments, such as Foremen, Chargemen, Carriage Inspectors, Permanent Way Inspectors, etc., are practically closed to Indians?
- (b) Is it a fact that the North-Western Railway entertains only Europeans and Anglo-Indians as apprentices on training as Signal Inspectors?
- (c) Has the attention of Government been drawn to a notification published in the Bengal Nagpur Railway Gazette, dated the 26th May, 1923, by the Chief Mechanical Engineer inviting applications from Europeans and Anglo-Indians for apprenticeship in the Kharagpur Locomotive, Carriage and Wagon and Electric shops?
- Mr. C. D. M. Hindley: (a) There is nothing so far as Government are aware in the rules on State Railways which debars Indians from filling any of these appointments if fitted to do so. Moreover all Railway Administrations have been made aware of the policy of Government that Indians should be increasingly employed in all departments of railway working and the Government are confident that they will carry out this policy.
- (b) No, it is not a fact. In December, 1923, there were under training three Europeans and Anglo-Indians and three Indians.
- (c) I would draw the Honourable Member's attention to the reply to Question No. 28 asked by Babu Braja Sundar Das on the 2nd July, 1923.
- Admission of Indian Graduates as Apprentices to the East Indian Railway Workshops and Laboratory at Jamalpub.
- 1508. \*Mr. K. C. Neogy: (a) Is it a fact that in 1920, a number of Indian graduates were admitted as apprentices in the workshops and the laboratory of the E. I. Railway at Jamalpur?
- (b) If so, what were the terms on which they were taken in as apprentices, and for what period? Was any assurance of future employment given to them?
- (c) How many of these persons have been provided with employment, in what capacities, and on what scales of pay?
- (d) Are similar graduate apprentices admitted at present by the East Indian Railway? If so, for what appointments are they trained, and with what prospect of employment?

- (e) Are these apprentices required to prove their capacity for controlling labour? How many of them have been refused employment on account of their failure to prove such capacity; and how many European and Anglo-Indian apprentices have been refused employment for the same reason during the same period?
- (f) What opportunity is given to the apprentices to control labour during their period of training, and what scrutiny is made into their capacity for controlling labour? Is such scrutiny made equally in the case of Europeans, Anglo-Indians and Indians?
- (g) Is it a fact that on the occasion of the strike on the E. I. Railway in 1922, a number of these Indian apprentices were sent to Dinapore, Jhajha and other places to assist the Loco staff in the running of trains, and that their work on that occasion was commended by the Loco Superintendent?
- Mr. C. D. M. Hindley: Government have not the information, but are making inquiries and will send a reply to the Honourable Member later.
- GRANT OF A STATE SCHOLARSHIP TO AN INDIAN GRADUATE LATELY EMPLOYED AS AN APPRENTICE IN THE JAMALPUR WORKSHOP OF THE EAST INDIAN RAILWAY.
- 1509. \*Mr. K. C. Neogy: Is it a fact that one of the Indian graduate apprentices of the E. I. Railway mentioned in the foregoing question, who was declared incompetent by the Railway authorities after his training, has been lately awarded a scholarship by the Government of India for the study of metallurgy in England?
- The Honourable Sir Bhupendra Nath Mitra: A State scholarship for the study of metallurgy in England has been granted this year on the recommendation of a Selection Committee to a candidate who was lately employed as an apprentice in the Jamalpur workshop of the East Indian Railway. Government are not aware that he was declared incompetent by the Railway authorities. His certificates showed that he satisfactorily completed his term of apprenticeship and was discharged as there was no vacancy for him.

#### EXPENDITURE ON RAILWAY SCHOOLS.

- 1510. \*Mr. K. C. Neogy: What is the amount of expenditure annually incurred by each of the principal Railways in aid of the education of the children of its employees; and how much per head of the European and Anglo-Indian employees does the total amount thus spent by a Railway on the education of their children, work out, and how much similarly in the case of its Indian employees?
- Mr. C. D. M. Hindley: A statement showing the expenditure incurred by the principal Railways on education in 1922-23 is laid on the table.

The accounts do not separate the expenditure between Indian and other schools and it is not possible therefore to give the further information asked for.

Statement showing expenditure on Railway schools including contributions from Railway funds to other schools during 1922-23.

Railways.					Amount. Rs.
Assam Bengal			••		10,610
Bengal Nagpur					65,169
East Indian			••	• • •	1,80,483
Great Indian Peninsula					1,24,623
Bombay, Baroda and Ce	ntral India				67,012
Rohilkund and Kumaon					2,873
Bengal and North-West	tern		• •		13,183
Burma					9,726
South Indian					37,975
Madras and Southern	Mahratta				72,006
North-Western					1,81,822
Eastern Bengal		• - •	•••		10,219
Oudh and Rohilkhand	••	••	••	••	61,801
			Total		8,37,502

ANNUAL STIPENDS GRANTED BY THE EASTERN BENGAL RAILWAY TO THE CHILDREN OF EUROPEAN. ANGLO-INDIAN AND INDIAN EMPLOYEES ATTENDING HILL SCHOOLS.

- 1511. \*Mr. K. C. Neogv: (a) What are the maximum and minimum amounts of annual stipend granted to a son of a European or Anglo-Indian employee as Hill School allowance by the E. B. Railway?
- (b) What are the corresponding amounts of allowance granted to sons of Indian employees in the same Railway?
- (c) Will Government be pleased to make a similar comparative statement about the maximum and minimum annual expenditure incurred on an individual bey, European or Anglo-Indian and Indian respectively, by each of the other principal Railways ?
- (d) Under what head in the railway budget is the expenditure shown by the different Railways?
- Mr. C. D. M. Hindley: (a) and (b). Information in the form asked for is not available; but I lay on the table a note showing the limits up to which the assistance is given by the Eastern Bengal Railway to its employees for the education of their children.
- (c) The Government are not prepared to do this. Each Railway has its own special arrangements which are not comparable and the collection of the information from all lines would involve labour which the result would not justify.
- (d) Working Expenses, Abstract G, Special Miscellaneous penditure.

- Children of European and Anglo-Indian employees reading in—
  (1) Hill boarding schools.—Total amount of tuition fees billed for by the school authorities as passed by Agent minus 7½ per cent. of the employee's salary for one child, 12½ per cent. for two children and 15 per cent. for more than 2 children.
  - (2) Grant-in-aid to Plains Schools .- Rs. 2 per child paid to the school authorities. (3) Lump sum monthly grants of Rs. 300, Rs. 200, Rs. 150 and Rs. 75, respectively, to the European Day Schools at Kanchrapara, Calcutta, Saidpur and Katihar,

Children of Indian employees-

(1) Monthly grant in aid to schools in the plains.—Annas eight per child. In the case of High Schools at Bijpur (Kanchrapara) and Saidpur Re. 1

- Utilization of the Fines Fund on the Bengal Nagpur Railway for providing Outfit Allowances for Children of Employees attending Hill Schools.
- 1512. \*Mr. K. C. Neogy: (a) Has the attention of Government been drawn to a notification under Standing Order No. 46 of the B. N. R., published in the B. N. R. Gazette, dated the 10th March 1923, to the effect that advances for the outfit of the children of the employees of the Railway attending hill schools would be given at the following rates, out of the Fines Fund:
  - Up to Rs. 120 -for first entrance to a hill school.
  - Up to Rs. 80-for subsequent renewal of equipment ?
- (b) Are similar advances for equipment allowed to the children of Indian employees?
- (c) Is it a fact that the bulk of the Fines Fund is contributed by the subordinate Indian employees of the railway?
- Mr. C. D. M. Hindley: (a), (b) and (c). Government have no information. The transactions of the Fine Fund on Companies' Railways are outside Government accounts and control and disbursements or advances therefore are made solely at Agents' discretion.

### INDIAN POPULATION IN HONG KONG.

- 1513. \*Captain Ajab Khan: Reference the reply to starred question No. 194 on the oth rebruary 1924 re Indian population in the Crown Colony of Hong Kong, will the Government be pleased to state:
  - (a) In what Department of the ('olony are Indians eligible for service and to what limits they can rise?
  - (b) Has any Indian ever been promoted to a superior post (posts usually filled by members of the Colonial Civil Service)?
  - (c) Are any Indians employed as shipguards on board the boats engaged in coastal and interior river trade in China and if so, how many Indians have lost their lives in fighting the pirates while on duty since 1919 ?
  - (d) Are the dependents of those, who lost their lives in fighting the pirates on board these ships, given any remuneration or pension by their employers ?
  - (e) Is there any recognized Indian representative in Hong-Kong who is consulted and has a voice in the local affairs or Legislature pertaining to Indian interests?
  - (f) What is the strength of Hong-Kong Police force and the number of Indians in it? What is the highest post to which an Indian can rise in the force?
- . Mr. J. W. Bhore: The Government of India have no information, but will make inquiries.
- APPOINTMENT OF MUHAMMADANS TO THE INDIAN CIVIL SERVICE AND THE IMPERIAL POLICE.
- 1514. \*Maulvi Muhammad Yaqub: (a) Are the Government aware that the Musalmans have failed to secure any post in the Indian Civil Service through the competitive examination since it was started in India?

- (b) Are the Government aware that only two Mussalman candidates, one in Bihar and one in the Punjab, have so far succeeded in the competitive examination of the Imperial Police Service since it was started in India?
- (c) Are the Government prepared to consider the question of reserving a certain fixed proportion of posts for Mussalmans in the services mentioned above to be competed for by the Mussalmans?
- The Honourable Sir Alexander Muddiman: (a) It is a fact that no Mussalman has obtained one of the appointments advertised as open to competition. But two Mussalmans have been nominated to appointments in the Indian Civil Service as a result of the examination.
- (b) No. In the years 1922 and 1923 four Mussalmans gained appointments as the direct result of the competitive examination, two in the Punjab, one in Bihar and Orissa, and one in the North-West Frontier Province. This year's results are not complete.
- (c) The existing system is devised to secure to some extent representation of the various provinces and communities and the Government of India have no present intention of modifying it in this respect.

# PERMISSION TO SCHOLARS TO HAVE ACCESS TO CERTAIN GOVERNMENT OF INDIA RECORDS.

- 1515. \*Maulvi Muhammad Yaqub: (a) Are the Government aware that a scholar of the Allahabad University, who wanted to conduct research work in History, was refused permission to have access to the Government of India records of the 18th century preserved at Calcutta?
- (b) Do the Government propose to issue orders that the records mentioned in part (a) be open for consultation by the scholars carrying on research work in historical and literary subjects?
- Mr. J. W. Bhore: (a) The scholar referred to has been allowed to have access to the records of the period mentioned, with the exception of certain records of a confidential nature which are not open to inspection by the public.
- (b) Documents required for bona fide historical research are open to inspection by the public subject to the rules which have been framed for the purpose and have always been strictly enforced. Government are not prepared to agree to any relaxation of the rules in the present case.

Maulvi Muhammad Yakub: Was the scholar from Allahabad whose name is Ballacharya, M.A., allowed to inspect the non-confidential records?

Mr. J. W. Bhore: That is my information.

Maulvi Muhammad Yakub: The information which I have received is to the contrary.

LITIGATION BETWEEN THE EAST INDIAN RAILWAY AND ONE HEMANTA KUMAB

1516. \*Mr. Amar Nath Dutt: Is it a fact that the East Indian Railway is carrying on litigation with one Hemanta Kumar Sarkar and have been unsuccessful in the criminal courts in their attempt to oust him from the lands, leased to him? Is there any objection to allow him to hold the lands till the same is not required for the use of the East Indian

- Railway ? Do the Government intend to terminate the lease by further litigation ? If so, why ?
- Mr. C. D. M. Hindley: Government have no information of the litigation mentioned or its result. The leasing of land which is not required immediately for railway purposes is within the discretion of Railway Administrations and Government do not propose to interfere.

EXTENSION OF THE TARKESSAR BRANCH OF THE EAST INDIAN RAILWAY FROM
TARKESSAR TO THE DAMODAR EMBANKMENT.

- 1517. \*Mr. Amar Nath Dutt: Will the Government be pleased to state, whether there is any proposal, to extend the Tarkessar Branch of the East Indian Railway from Tarakessar to the Damodar embankment, a distance of 3 miles? If not, do the Government intend to take up the proposal, after making necessary inquiry?
- Mr. C. D. M. Hindley: A petition from the local inhabitants praying for this extension was received some time back and forwarded to the local railway authorities for disposal. As Government have received no information either from the local or the railway authorities to show that the line is urgently needed, they do not at present contemplate any further action in the matter.

GRIEVANCES OF THIRD CLASS PASSENGERS ON THE LOCAL HOWRAH TO BURD-WAN SERVICE ON THE EAST INDIAN RAILWAY.

- 1518. \*Mr. Amar Nath Dutt: (a) Has the attention of the Government of India been drawn to correspondence in the "Servant" of the 26th February 1924, complaining about the inconvenience of 3rd class passengers for want of urinals in the local trains between Howrah and Burdwan on the East Indian Railway! Do the Government propose to take steps to remedy the defects!
- (b) Has the attention of the Government been drawn to the complaint in the same article, about the serious danger to which passengers are exposed in boarding trains in the Howrah-Burdwan chord line of the East Indian Railway for want of raised platforms and do the Government propose to remedy the defect?
- Mr. C. D. M. Hindley: (a) and (b). Government have not seen the correspondence referred to which does not appear to have been published in the issue of the paper quoted by the Honourable Member. In any case complaints of the nature mentioned in the Honourable Member's question are essentially matters which Government have no doubt that the Agent will discuss with his Local Advisory Committee when brought to his notice.
- Mr. Amar Nath Dutt: Will the Honourable Member please receive from me a copy of the cutting, because I think the mistake arose in this way. Government might have seen the dak edition of the paper of that date.
- Mr. Chairman: I cannot allow the Honourable Member to make a statement.
- Mr. C. D. M. Hindley: May I make a suggestion? It has been suggested to me that the date mentioned by the Honourable Member refers to a different edition of the paper to that which we have examined.

If that is so, and if the Honourable Member will hand the cutting to me, I will pass it on to the Agent of the East Indian Railway.

Mr. Amar Nath Dutt: Yes; I am handing it over.

COMPLAINTS re THE TIMINGS OF CERTAIN DOWN LOCAL TRAINS BETWEEN HOWRAH AND BURDWAN ON THE EAST INDIAN RAILWAY.

- 1519. \*Mr. Amar Nath Dutt: Has the attention of the Government been drawn to the correspondence in the "Amrita Bazar Patrika" of the 20th January 1924, complaining about the timing of certain Down local trains between Howrah and Burdwan on the East Indian Railway, on Sundays? Do the Government propose to have the timings changed to suit the convenience of the passengers?
- Mr. C. D. M. Hindley: Government have seen the correspondence referred to. They understand that questions of changes in time tables to suit local convenience are amongst the subjects on which the Agent consults his Local Advisory Committee who have knowledge of the local needs and conditions. They have no doubt that the Agent will have already had his attention drawn to the newspaper complaint referred to.

REPEAL OF REPRESSIVE LEGISLATION.

1520. \*Mr. Amar Nath Dutt: Will the Government be pleased to state, what steps, if any, have been taken, to repeal the Bengal Regulation III of 1818, the Criminal Lam Amendment Act. and other Repressive Laws and Regulations, as recommended by this Assembly in its Resolution passed on the 20th of March, 1924?

The Honourable Sir Alexander Muddiman: The Governor General in Council has taken no action on the Resolution for the reasons explained by the Honourable Sir Malcolm Hailey in the course of the debate.

STAFF COUNCILS ON THE GREAT INDIAN PENINSULA RAILWAY.

- 1521. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether the Staff Councils on the lines of the Whitley Councils in England have been introduced on the Great Indian Peninsula Railway? If so, when? if not, why not?
- (b) If the answer to the earlier portion of (a) above be in the affirmative, will Government be pleased to place a copy of the constitution of the Staff Councils on the table or make it available to the Members of the Assembly?
- (c) Will Government also state whether these Staff Councils are elected or nominated bodies and how many of the nominated members on each Council are Indians, Anglo-Indians and Europeans respectively?
- Mr. C. D. M. Hindley: (a) The Railway Administration reported in January last that they were being introduced.
- (b) and (c). The Agent is being asked for a copy of the constitution which will be placed in the Library.

EUBOPEAN, ANGLO-INDIAN AND INDIAN EMPLOYEES ON THE GREAT INDIAN PENINSULA RAILWAY.

1522. \*Mr. N. M. Joshi: Will Government be pleased to state how many of the total number of the Great Indian Peninsula Railway employees are Indians, Anglo-Indians and Europeans respectively i

Mr. C. D. M. Hindley: Government have no later figures than those already published in Annexures A and B of the Budget Memorandum for 1924-25, a copy of which was supplied to all Members of the Assembly.

DISCHARGE OF MR. NURUN NABI, AN EMPLOYEE OF THE GREAT INDIAN PENINSULA RAILWAY.

- 1523. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether it is a fact that Mr. Nurun Nabi, an employee of the Great Indian Perinsula Railway serving as a signaller at Agra, Belangunj, was given a notice of discharge on the 7th April 1924 without specifying any reason for the step?
- (b) If the answer to (a) be in the negative, will Government be pleased to inquire into the matter and state the result of their inquiry?
- Mr. C. D. M. Hindley: (a) and (b). This is a purely domestic matter with which the Company's officers are competent to deal and Government are not therefore prepared to interfere.

Excess Fare Earnings of Ticket Collectors on the Eastern Bengal Railway.

- 1524. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether it is a fact that Mr. A. R. G. Lilly, District Traffic Superintendent of the Eastern Bengal Railway was pleased to pass the following order, No. E.G.-250, dated the 12th December 1923, on the Ticket Collectors of a certain section of that Railway!
  - "Station Masters are hereby advised that the excess fare earnings of the Ticket Collectors at their (sic.)" are not as satisfactory as they should be.
  - A Register showing excess fare earnings of all Ticket Collectors on this district is maintained in this office and the earnings of each Ticket Collector is very minutely scrutinized personally by the undersigned.
  - It is specially noted that the earnings of the Ticket Collectors at Dinajpur and Rangpur are extremely unsatisfactory.
  - Experiments by changing Ticket Collectors at certain Stations have shown that the amount of excess fare could be considerably increased and the standard monthly earning of each Ticket Collector should be Rs. 100.
  - Every Ticket Collector should do his best to maintain this standard and those who will not be able to show satisfactory collections, will be taken off from the list of Ticket Collectors and reduced to Tally Clerks.
  - This is the final warning to the Ticket Collectors and the undersigned hopes to see an immediate improvement in the earnings of the Ticket Collectors."
- (b) If the answer be in the affirmative, will Government be pleased to state under what Act or rules such orders are permissible? If not so permissible, what steps have Government so far taken or do they propose to take in the matter?
- Mr. C. D. M. Hindley: Government have no information but will make inquiries.

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DUTIES OF POINTSMEN ON THE BENGAL AND NORTH WESTERN RAILWAY.

- 1525. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether it is a fact that the pointsmen on the Bengal and North Western Railway besides doing their usual daty in respect of the points committed to their care, have to look after shunting, keeping watch, handling and making of packages, collecting tickets, sorting collected tickets, etc. I If, so, why so many duties of different kinds have been entrusted to one class of servants! If not, what are the duties that these pointsmen perform?
- (b) Will Government be further pleased to state the scales of pay that the pointsmen get ?
- Mr. C. D. M. Hindley: Government have no information and the matters referred to relate to the internal administration of a Company's Railway in which Government do not interfere.
- LIABILITY OF POINTSMEN ON THE BENGAL AND NORTH WESTERN RAILWAY
  IN CASES OF RUNNING TRAIN THEFTS.
- 1526. \*Mr. N. M. Joshi: Will Government be pleased to state whether it is a fact that in cases of "running train thefts" the Bengal and North Western Railway compels the pointsmen on duty to subscribe to the losses which the Company has to incur on account of suits for damages? If so, under what law or rules are the pointsmen made to subscribe tothese losses?
- Mr. C. D. M. Hindley: Government have ascertained that it is not a fact and the second part of the question therefore does not arise.

OFFICIAL RECOGNITION OF RAILWAY UNIONS OR ASSOCIATIONS.

- 1527 \*Mr. N. M. Joshi: (a) Will Government be pleased to place on the table or make available to the Members of the Assembly copies of Rules and Regulations which different Railways in India, both Statemanaged and Company-managed, may have prepared under which official recognition is given to the Railway Unions or Associations?
- Mr. C. D. M. Hindley: The Railway Board circulated to the Statemanaged and the Company-managed railways the rules drawn up in October 1921 by the Government of India for the grant of official recognition to Associations of Government employees. Those rules were not drawn up with a view to publication, but if any Honourable Member is particularly interested in the question, a copy of them will be supplied to him for his personal information by the Home Department. The Railway Administrations generally considered that these rules were suitable for application to associations of their own employees. Government have no information in regard to local orders which may have been issued as such matters are necessarily left to individual administrations to decide.
- Names of Railwaymen's Unions or Associations recognised by the Authorities of the Indian Railways.
- 1528. \*Mr. N. M. Joshi: (a) Will Government be pleased to place on the table or make available to Members, a statement giving therein the names of the Railwaymen's Unions or Associations which have been recognised by the authorities of the Indian Railways.

both State-managed and Company-managed, with the dates on which they were started, the total number of their membership, their present office-bearers and the conditions that the different Railway authorities may have imposed on them in order to give them recognition ?

- (b) Will Government be also pleased to place another statement Members. available to or (i) the names of the Railwaymen's Unions or Associations which had approached the authorities of Indian Railways, both State-managed and Company-managed requesting the latter to give official recognition to them but which were refused such recognition and (ii) the reasons, in each case, on which such recognition was refused ?
  - Mr. C. D. M. Hindley: (a) A statement is laid on the table.
- (b) Government have not the information. The question of recognising Associations of employees of Company Railways is necessarily left to individual Railway Administrations to decide.

Statement showing the names of the Railwaymen's Unions or Associations which have been recognised by the Authorities of the Indian Railways.

(i) North-Western Railway Union.

(ii) Eastern Bengal Railway Indian Employees Associat on. (iii) Bengal Nagpur Railway Indian Labour Union.

(ic) Madras and Southern Mahratta Railway Traffic Superior Section Staff Union confined to Belgaum District.

Government have no information as to the membership, office-bearers, etc.

The recognition of the Oudh and Rohilkhand Railway Union has been withdrawn.

NON-RECOGNITION OF THE BENGAL AND NORTH WESTERN RAILWAYMEN'S Association.

- 1529. \*Mr. N. M. Joshi: Will Government be pleased to state whether it is a fact that the Bengal and North Western Railwaymen's Association had approached, through representations and interviews, the Agent of the Railway and the Chairman of its Board of Directors requesting them to give it formal and official recognition ! If so, was it granted and when ? If not, why not ?
- Mr. C. D. M. Hindley: The matter is one within the competence of the Railway Administration to deal with. It is understood that the Administration have not recognised the Association.

FORMATION OF DISTRICT COMMITTEES ON THE BENGAL AND NORTH WESTERN RAILWAYS.

- 1530. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether it is a fact that the Agent of the B. and N. W. Railway informed the Honorary Secretary of the B. and N. W. Railwaymen's Association that he had arranged for the formation of District Committees on which all sections of the railway staff would be represented to investigate and report on all questions affecting the welfare of the staff?
- (b) If the answer to (a) be in the affirmative, will Government be pleased to state whether these District Committees have now come into existence ? If so, when ? If not, why not ?
- (c) If the answer to the earlier part of (b) above be in the affirmative, will Government be pleased to lay a copy of the constitution of the District Committees on the table or make it available to the Members of the

Assembly? Will they also state whether these Committees are nominated or elected bodies?

Mr. C. D. M. Hindley: (a), (b) and (c). Government are sware that the Agent, Bengal and North-Western Railway, contemplates the formation of District Committees as a medium of communication between the Company and its staff. They have no information whether these Committees have actually been formed and their constitution and correspondence in connection therewith are matters of internal administration of a Company's Railway with which Government do not interfere.

IMPROVEMENT OF THE CONSTITUTION OF STAFF COUNCILS ON THE GREAT INDIAN PENINSULA RAILWAY.

- 1531. \*Mr. N. M. Joshi: Will Government be pleased to state whether the G. I. P. Railway Staff Union had made some suggestions for improving the constitution of the Staff Councils! If so, did the G. I. P. Railway authorities take them into consideration! If not, why not!
- Mr. C. D. M. Hindley: The Government have no information on the point.
- GRANT OF COMPENSATORY ALLOWANCE TO THE OFFICERS AND SUBORDINATE STAFF OF THE GREAT INDIAN PENINSULA AND BOMBAY, BARDDA AND CENTRAL INDIA RAILWAYS STATIONED IN BOMBAY.
- 1532. \*Mr. N. M. Joshi: Will Government be pleased to state whether the G. I. P. and B. B. and C. I. Railways propose to sanction the payment of special compensatory allowance in view of the high cost of living in Bombay to their officers and subordinate staff on the lines on which the Government of Bombay have recently sanctioned such allowance to their officers and subordinate staff? If so, when !
- Mr. C. D. M. Hindley: Proposals to grant the officers of the two railways special compensatory allowance have been received and are under the consideration of the Government of India. In the meantime as a temporary measure for a period of six months an allowance on a lower scale than that proposed has been sanctioned by the Government with effect from 1st April, 1924.

The subordinate staff are already in receipt of special allowance.

REVISION OF THE LEAVE RULES ON THE GREAT INDIAN PENINSULA RAILWAY.

- 1533. \*Mr. N. M. Joshi: (a) Will Government be pleased to state whether it is a fact that, as stated in the G. I. P. Union Herald, the leave rules of the G. I. P. Railway staff have been revised under Standing Order No. 422 of the 14th March, 1924 f
- (b) Will they also be pleased to state whether it is a fact that in those leave rules, the racial distinctions, several times complained of by the Indian Staff, have been maintained and Indian subordinates are placed in the same category as Negroes? If so, will Government be pleased to state why these distinctions are allowed?
- (c) Will Government be pleased to state why, under the new rules, sick leave on full pay is given to non-Indian staff from the beginning of the service and to the Indian Staff after twenty years' service, and why the Home Board does not give full effect to the leave rules which it can

sanction to Indian subordinate staff under the existing Fundamental Leave Rules whereas it has done so in the case of non-Indian Staff?

Mr. C. D. M. Hindley: (a), (b) and (c). Government have seen the paper referred to by the Honourable Member. They do not interfere in respect to details of Company's rules so long as they fall within the Fundamental Rules sanctioned by Government.

RESOLUTIONS OF THE WADI BUNDER BRANCH (BOMBAY) OF THE GREAT INDIAN PENINSULA STAFF UNION.

- 1534. \*Mr. N. M. Joshi: Will Government be pleased to state whether their attention has been drawn to the Resolutions passed at the Annual General Meeting of the Wadi Bunder Branch (Bombay) of the G. I. P. Railway Staff Union which have appeared in the G. I. P. Union Herald on the 16th March 1924? It so, will they be pleased to state whether the Railway authorities have given, or propose shortly to give effect to any of their Resolutions? If so, how? If not, why not?
- Mr. C. D. M. Hindley: Government have seen the Resolutions. All of the matters referred to appear to be such as are within the competence of the Agent to deal with and Government are unable to say what action has been or will be taken in respect of them.

Maulvi Muhammad Yakub: May I put Question No. 1535, Sir, on behalf of Mr. Jinnah?

Mr. Chairman: I find this question has already been replied to ?

SUPERIOR APPOINTMENTS ON THE EAST INDIAN RAILWAY.

- 1536. \*Mr. T. C. Goswami: (a) Is it a fact that on the East Indian Railway there are 5 appointments of Deputies to the General Traffic Manager on salaries of Rs. 1,850 to 2,000 per month, and that all these five posts are at present held by officers who were subordinates and promoted to the Superior Grade; and is there any other Railway in India where subordinates have risen to such high administrative posts in this proportion? How many, if any, of them are Indians?
- (b) Is it a fact that on the East Indian Rallway, there are 15 appointments of District Traffic Superintendents, out of which 9 are at present held by officers who were "Subordinates"? How many of them are Indians?
- (c) Is it a fact that, on the East Indian Railway, out of 43 appointments of Assistant Traffic Superintendents, more than half of the appointments are held by subordinates who have been promoted; and is there any other Railway in India where subordinates have been permanently promoted to the Superior Grade in this proportion? How many of those so promoted in the East Indian Railway are Indians?
- (d) Will Government be pleased to state what higher rates of salary than their substantive emoluments are usually given on the State Railways to "Subordinates" who are promoted and confirmed in the Superior Grade?
- (c) Is it a fact that promoted officers on the East Indian Railway have been confirmed on unusually high salaries during the last six years,

<sup>\*</sup> Vide reply to Questica No. 1367.

superseding many officers who have been appointed directly to the Superior Grade, and who have already put in a number of years' service in the Supervising Grade.

- Mr. C. D. M. Hindley: (a) Yes. There are five superior appointments under the General Traffic Manager, E. I. R., on salaries of Rs. 1,850—50—2,000 per mensem. Their designations are as follows:
  - Chief Superintendent, Traffic Manager, Coal Manager, Coaching Superintendent, Rates and Development Manager.

Government have no information as to whether they were promoted from subordinate ranks nor whether the proportion is greater or less than other Railways. None of them are Indians.

- (b) and (c). The number of appointments and the Indians employed will be seen at pages 168-170 of the Railway Board Classified List of Staff, a copy of which is in the Members' Library.
- (d) The usual rule on State Railways is for an officer on promotion to draw the pay in the time scale next above his substantive pay, with increments as they accrue.
- (e) The Government have no information—the Board of Directors of the E. I. R. have full power to select and to fix the pay of their officers, within the sanctioned scales.
- Mr. T. C. Goswami: Are not the Government of India in touch with the East Indian Railway, since it is going to become a State Railway, in the near future?
- Mr. C. D. M. Hindley: Of course we are in touch with the East Indian Railway.

LOCAL TRAFFIC SERVICE ON STATE RAILWAYS AND ON THE EAST INDIAN RAILWAY.

- 1537. \*Mr. T. C. Goswami: (a) Is it a fact that the Government of India have recently constituted, or propose to constitute, a "Local Traffe Service" on the State Railways, with effect from the 1st April 1922, which will take in all subordinates promoted from ranks to the Officers' grade and all fresh recruits to the Superior Service on and after 1st April, 1922.
- (b) Has the East Indian Railway Administration also been asked to introduce the same scale; and if so, are the State Railways' principles in this matter being strictly followed there (i.e., in the East Indian Railway)?
- · (c) Have the Railway Board, in the case of Traffic Officers of State Railways, ordered the degradation—or "relegation" as it is called—of any of the Assistant Traffic Superintendents confirmed in their appointments before 1st April 1922, to the Local Traffic Service?

If not, are Government aware of the reason or reasons why such a course is in contemplation on the East Indian Railway?

- (d) Are the Government prepared to postpone the creation of the 'Local Traffic Scale' until the Assembly has had time to consider its merits?
- Mr. C. B. M. Hindley: (a) Yes, with effect from 1st April, 1921, particulars regarding the service on State Railways will be found in the

Government of India Railway Department Resolution No. 370-E. 21, dated 31st August, 1921, a copy of which is placed on the table.

- (b) The East Indian Railway Company were furnished with a copy of the Resolution and the Company themselves proposed to introduce a Local Traffic Service on their system on the lines of that existing on State Railways.
- (c) No officers have been relegated to the Local Traffic Service on State Railways so far. The East Indian Railway propose to relegate those Officers who lack the essential qualification of fitness to hold charge of a District in accordance with the principles of the service.
- (d) As stated in (a) the Loca! Traffic Service has already been introduced.

Copy of a Resolution by the Government of India, Railway Department (Railway Board), No. 370-E. 21, dated the 31st August 1921.

The Government of India have had under consideration the question of the constitution of a Local Traffic Service of Assistant Superintendents modelled on the lines of the new Provincial Engineering Service, and, with the sanction of His Majesty's Secretary of State for India, now authorise the introduction, with effect from the 1st April 1921, of:

- (1) the North Western Railway Traffic Service,
- (2) the Eastern Bengal Railway Traffic Service,
- (3) the Oudh and Robilkhand Railway Traffic Service.

The following are the main features of the scheme :

The Superior Traffic Department of State Railways will, in future, consist of :

- I .- The Superior Traffic Service, comprising :
  - (i) Administrative Officers,
  - (ii) District Traffic Superintendents,
  - (iii) Assistant District Traffic Superintendents, and
- II .- The Local Traffic Services named above, comprising :
  - (i) Assistant Traffic Superintendents.

The Local Traffic Services will provide the greater number of the officers required for charges usually held by officers of lower rank than District Traffic Superintendent. The officers will be gazetted and designated Assistant Traffic Superintendents and will be recruited by the Railway Board, at their discretion, mainly from engineering and other technical colleges in India or by the promotion of selected subordinates. Further, any officers of the superior service who may have failed to show their fitness to hold a district charge but who are held to be efficient Assistant Traffic Superintendents will be offered appointments in this service, refusal on their part to join it necessitating their services being dispensed with. In connection with the organisation of the new service, the Railway Board will also, if necessary, appoint suitable candidates from other sources. Officers of the local services will not ordinarily be transferred from one State railway to another.

- 2. The Local Traffic Services will be non-pensionable and on a continuous time scale of pay of Rs. 250—20—750 with an efficiency bar at Rs. 550. The Railway Board will fix the initial pay to be drawn by recruits from any source.
- 3. Selected members of the Local Traffic Services will be eligible for advancement to the Superior Traffic Service and 20 per cent. of the number of superior posts open to the India recruited branch of the Superior Traffic Service will be allotted for this purpose. Officers thus promoted will be brought into the superior service on the rate of pay on the junior scale next above that which they were drawing in the local services and will count for seniority accordingly. While no restrictions are laid down regarding the age at which officers in the local services may be premoted to the Superior Traffic Service, ordinarily such prometion will have effect at an early period of their service.

4. The Agents of State Railways will be addressed separately in regard to the strength of the new local services, the revised traffic cadre now to be sanctioned for each line, the initial salary to be drawn by officers selected for appointment to the local services, the period of training and probation of new recruits, and other cognate matters.

ORDERED that this Resolution be forwarded to the officers noted below, for information, and that it be published in the Gazette of India, for general information:

The Agent, North Western Railway.

The Agent, Eastern Bengal Railway.

The Agent, Oudh and Rohilkhand Railway.

Ordered also that this Resolution be communicated to the Accountants General, Railways and Central Revenues, and to the Chief Auditors, North Western, Eastern Beugal, and Oudh and Rohilkhand Railways.

By order, (Sd.) H. L. COLE, Secretary, Railway Board.

- Mr. T. C. Goswami: Has it been introduced on all the State Railways?
  - Mr. C. D. M. Hindley: Yes, Sir.

APPOINTMENT OF A RATES TRIBUNAL FOR RAILWAYS.

- 1538. \*Mr. K. C. Neogy: (a) Will Government please state what is the exact position at present in regard to proposal for the appointment of a Rates Tribunal for the Railways?
- (b) Will the proposed Tribunal be competent not only to deal with matters relating to railway rating but also to take cognizance of the case of undue preference in the matter of traffic facilities, as recommended by the Ackworth Committee in paragraph 158 of their Report?
- Mr. C. D. M. Hindley: The Honourable Member will find the answer to his questions on page 1529 of the Legislative Assembly Debates, Volume IV, No. 29, dated 12th March, 1924.

### COUNTERVAILING DUTY ON SOUTH AFRICAN COAL.

- 1539. \*Mr. K. C. Neogy: (a) Will Government please state if the question of a countervailing duty on South African coal, as announced by the Honourable Commerce Member in the Assembly on the 15th March last, has already been referred to the Tariff Board?
- (b) If not, will Government state why such industries as Cement, Paper, Printers' Ink, Boots and Shoes have already been referred to the Tariff Board in preference to coal?
- (c) If the reply to (a) be in the negative, when do Government propose formally referring the question of countervailing duty on South African coal to the Tariff Board?

Will the Board's term of reference include the question of a higher duty on foreign coal generally?

The Honourable Sir Charles Innes: The reference to the Tariff Board has been held up because Government have been considering whether they should not appoint an expert Committee to consider the whole question of the handling, shipment and marking of export coal

at the Kidderpore docks. I may mention for the Honourable Member's information that the coal trade in the last three months has made considerable progress in recapturing the Bombay market. 46,000 tons of Bengal coal were carried by sea to Bombay in the first three months of 1924.

### ALLEGATIONS AGAINST THE COAL TRANSPORTATION OFFICER.

- 1540. \*Mr. K. C. Neogy: (a) Has the attention of Government been drawn to a letter published in the Calcutta daily "Forward" of 13th May last over the signature of Mr. Kshitish Chandra Basu in which the correspondent makes several allegations against the Coal Transportation Officer particularly as regards the method of his interviewing callers and the disposal of business at his office?
- (b) (i) Is it a fact that letters and telegrams, from the trade and the public, even if repeated half-a-dozen times, are not attended to by the Coal Transportation Officer? (iii) Is it a fact that inquiries made from Indian Mining Federation are not answered? (iii) Is it a fact that files and letters are lost in the office? (iv) Is it a fact that sanctions for wagons are more easily obtained through the agency of select representatives than by interviews and letters from the interested public?
- (c) Even if a part of the allegation referred to in (a), and (b) above are true, will the Government state what steps they propose taking in the matters?

## Mr. C. D. M. Hindley: (a) Yes.

- (b) (i). It has been ascertained that there have been unavoidable delays in replies and in some cases requests that could not be complied with have been filed, but there have been no cases in which several reminders have been ignored.
- (ii) This is not a fact. The Indian Mining Federation's inquiries, if not replied to by letter, have been replied to verbally to the Federation's representative on the Advisory Committee.
  - (iii) and (iv). No.
- (c) Government understand that the allegations made in (a) and (b) are not true except in regard to (b) (i), which is partially true. This has now been remedied, and in the circumstances Government do not intend to take any action in the matter.

### ABOLITION OF THE COAL TRANSPORTATION OFFICE.

- 1541. \*Mr. K. C. Neogy: Will Government state what has been their decision in regard to the question of abolition of the Coal Transportation Office, as it was proposed to be examined in reply to Question No. 22 at the Delhi Session of the Assembly on the 1st February last?
- Mr. C. D. M. Hindley: No decision has yet been arrived at in the matter.
- COAL MINES IN THE RANEEGUNJ AND JHARIA COALFIELDS UNDER INDIAN AND EUROPFAN MANAGEMENT.
- 1542. Mr. K. C. Neogy: (a) With reference to the reply to Question No. 502 put on the 25th February last are the Government prepared to revise their decision in the matter and furnish the statement asked for ?

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Mr. C. D. M. Hindley: For the reason given in reply to Question No. 502 on 25th February last in the Assembly, Government are not prepared to furnish the statement asked for.

EARNINGS OF THE EAST INDIAN RAILWAY FROM THE TRAFFIC OFFERED BY THE KASTA AND DAMAGURIA SIDINGS.

- "1543. •Mr. K. C. Neogy: With reference to the reply to Question No. 23 asked on the 1st rebruary last, will Government be pleased to state what is the earning of the E. I. Railway from the traffic offered by the two sidings referred to in the question?
- Mr. C. D. M. Hindley: Government have not got the information asked for and have ascertained that the earnings from coal traffic are not kept by individual sidings. In the circumstances they do not propose to call upon the Railway Administration to compile the information asked for by the Honourable Member which would involve, they understand, the sorting out of about 7 or 8 lakhs of coal declaration notes.

TRAVELLING ALLOWANCES OF THE POSTMASTERS GENERAL IN INDIA DURING 1922-23 AND 1923-24.

- 1544. \*Mr. Chaman Lall: (a) Will the Government be pleased to lay on the table a statement showing separately the amounts of T. A. earned by each of the 7 Postmasters General in India (excluding Burma) during the year 1922-23 and 1923-24 and (b) give reasons if the amount of the T. A. earned by any particular Postmaster General was abnormally high?
- Mr. H. A. Sams: (a) A statement containing the information is laid on the table.
- (b) The amount of travelling allowance earned by no Postmaster-General was abnormal, having regard to the variation in the size of, and in the rates of travelling allowance admissible in, the different Postal Circles.

Statement showing travelling allowances earned by 7 Postmasters-General in India during 1922-23 and 1923-24.

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RECOVERIES FROM POSTAL OFFICIALS ON ACCOUNT OF LOSS OF INSURED ARTICLES DURING 1923-24.

1545. \*Mr. Chaman Lall: Will the Government be pleased to state (a) the number of cases in the Punjab Circle in which recoveries on account of insured and ordinary articles of the letter and parcel mails lost during the course of transmission by post were made or ordered to be made from the Investigating Officers, i.e., from Inspectors, Superintendents, Post Offices, and 1st Class Postmasters who had not the direct handling of

such articles, (b) what was the total amount recovered or ordered to be recovered in this manner, and (c) under what rule of the Post Office such recoveries were made or ordered to be made?

- Mr. H. A. Sams: The Honourable Member has not specified the period for which he requires the information. Presuming, however, that his question relates to the year 1923-24 the particulars are as follows:
  - (a) 3.
  - (b) Rs. 936-11-0.
  - (c) Rule 415 of the Post Office Manual, Volume II.

PROVISION OF CANTEENS FOR INDIAN TROOPS.

- 1546. \*Mr. S. K. Datta: Will Government state whether it is a fact that a system of regimental canteens has been established to serve Indian Army units? If so, will Government state whether these canteens are "wet" or dry "? If the former, will Government state:
  - (a) The kind of alcoholic liquors stocked in these canteens for consumption by Indian soldiers ?
  - (b) Are "wet" canteens attached to both "active" battalions and "training" battalions?
  - (c) Will Government give the reasons for the establishment of these canteens as also the length of the period they have been so established?
  - (d) Have any protests against their establishment been received ?
  - (e) Are Government prepared to consider the question of closing down the "wet" canteens ?
- Mr. H. R. Pate: The Provision of canteens for Indian troops is a matter which is left to the discretion of Officers Commanding and detailed information as to the number and character of these canteens is, therefore, not available.

In Waziristan, however, a few canteens have been opened by the Army Canteen Board (India) for the service of Indian troops, and the information which follows relates only to canteens in Waziristan. Only one of these canteens is "wet."

- (a) Beer is the only alcoholic liquor sold at this canteen.
- (b) There are no such canteens serving training battalions.
- (c) The canteens were opened in order to gain experience of the wants of Indian units during war. The canteens were established on the 1st May 1924.
  - (d) No protests have been received.
  - (e) Government are not prepared to close down the "wet" canteen.

ISSUE OF OPIUM DURING THE WAR TO INDIAN PERSONNEL ON ACTIVE SERVICE.

- 1547. \*Mr. S. K. Datta: (a) Are Government aware that during the late War opium was issued by the Supply and Transport to certain Indian personnel when on active service?
- (b) If so, will Government state under what conditions was this done?
- (c) Will Government place the instructions permitting this practice on the table of the House.

(d) Will Government state whether these instructions are still in force, and, if so, is Government prepared to abolish them ?

## Mr. H. R. Pate: (a) Yes.

- (b) It was supplied as a ration on payment, to opium eaters only, at the rate of 20 grains a man per day.
- (c) and (d). The issue of opium on the scale mentioned is provided for in the "Supply and Transport Manual (War)." These instructions are still in force, but the Manual is to be revised shortly, and the question will then be examined whether the issue of opium as a ration article on payment should be continued or not.

### ILLITERACY IN THE INDIAN ARMY.

### 1548. \*Mr. S. K. Datta: Will Government state:

- (a) The number of illiterates in the Indian Army ?
- (b) The proportion of these to the total number enlisted ?
- (c) What steps are being taken to reduce illiteracy ?
- Mr. H. R. Pate: (a) and (b). It is not possible to state the exact number of illiterate persons in the Indian Army. I may mention however that, on the 1st April 1924, the approximate total strength of all Indian ranks of the Indian Army was 130,000 (including Gurkhas, Transborder Pathans, and men of the Burma Frontier Tribes) and of these, 50,000 were in possession of at least the 3rd standard Certificate of Education, that is, 38.8 per cent.
- (c) Every soldier attends Educational Training parades. A trained soldier, unless specially excused, carries out his four hours' educational training a week. In addition to this, voluntary classes are usually arranged for men working for certificates and for promotion examinations. A recruit carries out one hour's educational training a day, exclusive of time devoted to religious instruction, physical training and games.

In addition, there is the Indian Army School of Education at Belgaum for the training of Indian officers and non-commissioned officers as Instructors.

#### EDUCATIONAL FACILITIES FOR INDIAN UNITS IN THE ARMY.

- 1549. \*Mr. S. K. Datta: (a) Will Government state what educational facilities are provided for Indian Units in the Army?
  - (b) If classes are held, under whose supervision is instruction given ?
  - (c) What is the nature of the instruction ?
- (d) From what classes are the teachers recruited and what are their educational qualifications?
- (e) Are Indian units provided with libraries; if so, how are they conducted?
- (f) Will Government furnish members of the Assembly interested with detailed information regarding existing Educational Schemes for the Indian Army?
- Mr. H. R. Pate: (a) The attention of the Honourable Member is invited to the reply just given to part (c) of his previous question.
- (b) The classes are supervised by Squadron, Battery and Company Commanders, as well as by the officers and non-commissioned officers who

have been trained at the Indian Army School of Education. Officers of the Army Educational Corps are attached to Commands, District and Brigade Areas and carry out inspection duties. These Command Inspectors are assisted by senior Indian Officers who have been trained at the Indian Army School of Education.

- (c) The following subjects are taught:
  - (1) Reading and writing in the man's own vernacular script.
  - (2) Simple Urdu in the Roman script.
  - (3) Mathematics.
  - (4) Esprit de corps and regimental history.
  - (5) Elementary hygiene and sanitation.
  - (6) Elementary anatomy and physiology.
  - (7) Geography and Map reading.
  - (8) History.
  - (9) Citizenship.
  - (10) Theory of Agriculture.
  - (11) English.

In addition, a recruit undergoes a thoroughly scientific course of physical training, which includes exercises designed to quicken the brain. Religious instruction is given by the religious teachers who are borne on the strength of the Units.

(d) It is the duty of all officers and non-commissioned officers to instruct their men. In addition, specially trained selected officers and non-commissioned officers are trained as Instructors at the School of Education. It is hoped that eventually every company or equivalent unit will have a non-commissioned officer instructor, and every regiment or battalion, a British and an Indian officer as supervisor, all of whom will have qualified at a School of Education.

Instructors will, in future, be drawn from the classes enlisted in the unit.

- (e) Indian units are not provided with libraries. A sum of as. 12 per man per annum is, however, provided for the purchase of books required for educational training.
- (f) The existing educational schemes for the Indian Army are under mevision. A "Manual of Educational Training for the Indian Army" is in preparation and will, it is hoped, be published before the end of the year. It will be available to the general public on payment.

EMPLOYMENT OF Mr. KIRKPATRICK, LATE DEPUTY CONSERVATOR OF FORESTS, AS LABOUR INSPECTOR AT JAMSHEDPUR.

- 1550. \*Khan Bahadur Sarfaraz Hussain Khan: Will Government please state:
  - (a) If it is a fact that Mr. Kirkpatrick is employed as Labour Inspector at Jamshedpur ?
  - (b) Whether before his appointment as such, he was a Deputy Conservator of Forests in the Imperial Service ?
  - (c) If so, what was his pay as Deputy Conservator of Forests and what is his pay in the service of the Tata Company?
  - (d) What was the length of his service under the Government?

(e) Whether he is drawing a pension, and if he is drawing a pension, what is the amount of his pension?

Mr. J. W. Bhore: (a) Government have no information.

- (b) Mr. Kirkpatrick was a Deputy Conservator of Forests in the Indian Forest Service.
- (c) Rs. 900 a month while he was in Government service. Government have no information as to his pay under the Tata Company.
  - (d) 13 years and about 4 months.
  - (e) He is in receipt of a compassionate allowance of Rs. 100 a month.

Tours of Inspection of the Postmaster General, Punjab Postal Circle.

- 1551. \*Mr. Chaman Lal: (a) Will the Government be pleased to state the period of halts at each Head and Sub-Office by the Postmaster General, Punjab Postal Circle, in the years 1922-23, 1923-24?
- (b) Will the Government be pleased to state the number of days allowed for the inspection of (a) a Head Office, (b) Superintendent's Office by a Postmaster General?
- (c) Will the Government be pleased to state the stations where the Postmaster General, Punjab Postal Circle, halted during the years 1922-23 and 1923-24, but carried on no inspections?
- (d) Will the Government be pleased to state stations where the Postmaster General, Punjab Postal Circle, stayed for a period longer than required for inspection purposes, during the years 1922-23, 1923-24?
- (e) Will the Government be pleased to state the name of Sub-Offices with the period of halt at each such station where the Postmaster General, Punjab Postal Circle stayed for a period over that prescribed for the inspection of Sub-Offices!
- (f) Will the Government be pleased to state the object of visits to the following Sub-Post Offices by the Postmaster General, Punjab Postal Circle, during 1922-23 and 1923-24:
  - Kasauli. 2. Islamabad. 3. Nowshera. 4. Madhopur. 5. Solon. 6. Panipat.
- (g) Will the Government be pleased to state the total stay of the Postmaster General, Punjab Postal Circle, at his Head Quarters at Lahore, during the year 1922-23 and 1923-24?
- Mr. H. A. Sams: (a) A statement containing the information is laid on the table.
  - (b) No period is fixed in either case.
- (c) None. The Postmaster-General halted at Madhopur to inspect the Pathankot post office, a distance of 6 miles from Madhopur, as there is no suitable accommodation at Pathankot itself.
  - (d) and (e). None.

(f) Kasauli Islamabad Nowshera Panipat Madhopur

Solon

For inspection and inquiry.

For inspection of Pathankot. For inspection.

(g) 52 days in 1922-23; and 32 days in 1923-24.

Statement showing halts at each Head and Sub-office by Postmaster-General, Punjab and North-West Frontier, in 1922-23 and 1923-24.

				1922-23.	1923-24.
Head Offices-					
Abbottabad	••	• •	• •	days.	4 days.
<b>A</b> mbala				10 "	15 "
Amritsar				8 "	2 ,,
Delhi			• •	7 ,,	10 ,,
Dera Ismail	Khan			"	4 ,,
Dharamsala			• •	7 ,,	6 ,,
Gujranwala				2 "	"
Gujrat			• •	2 ", 2 ", 3	• • • • • • • • • • • • • • • • • • • •
Gurgaon		• •	• •	3 "	"
Hissar		• •	• •	"	4 ,,
Jhelum				5 "	5 ,, 3 ,,
Jullundur	• •		• •	9 ,,	
Karnal		• •	• •	4 "	1 ,
Kohat	• •		• •	6 "	•• "
Ludhia <b>na</b>			• •	3 "	3 "
Lyallpur	• •	• •		,,	4 " 2 " 1 ( "
Multan				"	2 "
Patiala			• • •	"	
Peshawar				2 ,,	8 "
<b>Rawa</b> lpi <b>ndi</b>		• •		16 "	18 "
Sargoda		• •	• •	• • • • • • • • • • • • • • • • • • • •	9 "
Sialkot			• •	4 "	5 "
Srinagar			• •	8 "	11 "
Sub-Offices-					
Baghi				3 "	"
Islamabad				3 " 3 "	1 .,
Kasauli				4 ,,	1 ,,
Kotgarh				3 "	"
Madhopur				"	7 ,,
Murree				2	•• ,,
Narkanda			• •	1	,,
Nowshera .				7 ,,	,,
Nurpur				3 ,	,,
Panipat				3 ,,	,,
Rampur					"
Solon				3 "	"
				"	

- Mr. Chaman Lal: I am sorry I did not quite catch the explanation as to the visit of the Postmaster General to Islamabad.
  - Mr. H. A. Sams: I did not hear the Honourable Member's question.
- Mr. Chaman Lal: I wanted to know the reason which the Honourable Member gave with regard to the visit of the Postmaster-General to Islamabad.
  - Mr H. A. Sams: His visit was for inspection and inquiry.
- Travelling Allowances of the Postmaster General, Punjab Postal Circle, during 1920-21, 1921-22, 1922-23 and 1923-24.
- 1552. \*Mr. Chaman Lal: (a) Will the Government be pleased to state month by month the Travelling allowance drawn by the Postmaster General, Punjab Postal Circle, during (a) 1920-21, 1921-22 and (b) 1922-23, 1923-24, and state reasons for abnormal difference, if any, between (a) and (b) ?
- (b) Is it a fact that certain halts and Travelling allowance bills of the Postmaster General, Punjab Postal Circle for 1922-23, 1923-24

were objected to by the Accountant General, and if so will the Government be pleased to state particulars of objections and final settlement thereof?

- Mr. H. A. Sams: (a) A statement containing the required information is laid on the table. The difference between (a) and (b) is due to a change in personnel in March 1922. The new Postmaster-General had to tour extensively in 1922-23 in order to get a first hand knowledge of local conditions in his circle.
- (b) The Deputy Accountant General, Posts and Telegraphs, Delhi, held under objection the travelling allowance drawn by the Postmaster-General for a journey from Delhi to Lahore in September 1922, but on an explanation being given subsequently withdrew his objection.

Statement showing the travelling allowances drawn by the Postmaster-General. Punjab and North-West Frontier, during (a) 1920-21 and 1921-22, and (b) 1922-23 and 1923-24.

			_			
	Total		4,787	7	6	6,284 9 0
March	••		349	8	6	175 10 0
February			534	0	6	1,008 4 0
January			704		9	1,285 3 0
December			549	9	0	468 2 0
November			749	7	9	794 13 0
October			508	1	6	665 5 0
September			341	0	0	542 13 0
August			373	13	6	Nil.
July			214	9	6	182 2 0
June				Nil.		323 9 6
May			259	3	6	137 5 6
April			203	15	0	701 6 0
			Rs.	A.	P.	Rs. A. P.
		(a)	1920-21	and	1921-22.	(b) 1922-23 and 1923
				_		

TRAINING OF POSTAL AND RAILWAY MAIL SERVICE PROBATIONERS.

- 1553. \*Mr. Chaman Lal: (a) Will the Government be pleased to state the period fixed by rules, for the training of Postal and R. M. S. probationers?
- (b) Will the Government be pleased to state the methods adopted by Postal and R. M. S. Departments for training of probationers in the various branches of work?
- (c) Will the Government be pleased to state whether books of reference are supplied to all probationers under training, and if not, why?
- (d) Is it a fact that each Head Post Office is generally supplied with only one copy each of Post Office Manuals, Volumes I, II, IV and V, and that such books can never be spared by Postmasters for probationers nor do they suffice for the probationers, under training?
- (e) Is it a fact that postal probationers (now reserve clerks) are generally appointed to work as clerks on their own pay before the expiry of their training period?
- Mr. H. A. Sams: (a) There is no fixed period of training for a candidate in postal work. For R. M. S. work the period of training is 4 months.

- (b) For Postal work a candidate is trained by being placed in the various branches of a post office (other than the correspondence branch) in turn, so that he may learn the work by actually seeing how it is done, and the official in charge of the office is required to examine the candidate periodically and report on his progress. For R. M. S. work, a candidate is usually sent to a Training School and is also required to study the sorting list of the section or mail office to which he is attached, his progress being tested periodically.
- (c) No. As the training is of an essentially practical character, the supply of separate sets of books to each candidate is not necessary.
- (d) Yes. But Government have no reason to suppose that candidates have any difficulty in obtaining access to such books, should they desire to do so.
- (e) Yes, but orders are about to issue under which candidates will be trained before they are appointed as reserve clerks.

CASE OF ARJAN SINGH, CLERK, RAWALPINDI POST OFFICE.

- 1554. \*Mr. Chaman Lal: (a) Are the Government aware of the case of one Arjan Singh, clerk, Rawalpindi Post Office, who was dismissed on the charge of making an allegedly false complaint against a European Postmaster stating that the latter had abused him?
- (b) Are the Government aware that the matter was inquired into by a European Deputy Postmaster General of the Punjab Postal Circle ?
- (c) Are the Government aware that the finding of the European enquiring officer confirmed the complaint of the clerk Arjan Singh as true, and proved?
- ... (d) Is it a fact that the Director General on reconsideration of Arjan Singh's appeal has reinstated him to his post?
- (e) Is it a fact that the Director General has proved that strong language was used by the Postmaster against the clerk?
- (f) Is it a fact that Arjan Singh, clerk, has been punished in the same case in the shape of stoppage of his further promotion for two years and the treatment of his period out of employ as leave without pay, and that he has been required to pass an examination to prove his fitness for retention in the Department?
- (g) If the answer to (f) is in the affirmative, are the Government prepared to reconsider the case of Arjan Singh?

The Honourable Sir Bhupendra Nath Mitra: The Government of India are not aware of the facts of this case, but are causing inquiries to be made.

Mr. Chaman Lal: May I ask the Honourable Member whether this case was not brought to the notice of the Government in the Delhi Session?

The Honourable Sir Bhupendra Nath Mitra: The Honourable Member did ask a question, but as no appeal had been submetted to the Government of India through the proper channel, no action could be taken then.

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Mr. Chaman Lal: May I ask if it is not a fact that this gentleman was reinstated?

The Honourable Sir Bhapendra Nath Mitra: It is a fact that he has been reinstated.

Mr. Chaman Lai: May I ask whether he is aware of the fact that all facts relative to this case have been brought to the notice of Government!

The Honourable Sir Bhupendra Nath Mitra: As I have said, the full facts have not been brought to the notice of Government, and for that reason Government have started an inquiry into the matter.

Mr. Chaman Lal: Will the Government take the matter into consideration at an early date?

The Honourable Sir Bhupendra Nath Mitra: That is being done.

LOCATION OF THE NEW GENERAL POST OFFICE AT PESHAWAR.

- 1555. \*Mr. Chaman Lal: (a) Is it a fact that the Peshawar G. P. O. is proposed to be shifted to Jheel Road opposite the Edward College, Peshawar!
- (b) Is it a fact that the site chosen is at a distance of over a mile from the Sadar Bazar and of over two miles from the military lines and barracks?
- (c) Is it a fact that the land acquired by the Government, to build the new Post and Telegraph Offices, will cost nearly a lakh of rupees?
- (d) Is it a fact that the new Post and Telegraph Offices are proposed to be erected on the acquired land at a cost of about 2½ lakhs, and by demolishing the three bungalows already standing over it?
- (e) Will the Government be pleased to state the particular object for which the scheme of building a new G. P. O. at such a heavy cost to the State and on the particular site chosen has been undertaken?

## Mr. H. A. Sams: (a) Yes.

- (b) From certain parts of the Sadar Bazar and of the Military lines the distance may be approximately as stated.
  - (c) The east will be about Rs. 63,000.
  - (d) Yes.
- (e) The new buildings are required to accommodate the Post and Telegraph Office at Peshawar. The existing Post Office building is inadequate and of a design which precludes the possibility of any successful modification or enlargement. The existing Telegraph Office building is in a dangerous condition, and if retained would require to be reconstructed.

The site chosen is close to the Railway Station and is conveniently situated, being almost equidistant from the commercial civil and

military centres of Peshawar. Apart from its intrinsic merits it is also the only site of the required size available.

### INVESTIGATION INTO THE CAUSES OF KALA-AZAR.

- 1556. Mr. Ahmed Ali Khan: Is it a fact as stated in the Statesman of the 18th May 1924, that Government are shortly going to appoint a Committee of medical experts to investigate the causes of the disease known as Kala-Azar and the best method of combating it?
- Mr. J. W. Bhore: The Commission has already been appointed and a communiqué regarding its composition and activities will be issued shortly.
- PROHIBITION AGAINST GOVERNMENT SERVANTS REPRESENTING THEIR GRIEV-ANCES TO NON-OFFICIAL MEMBERS OF THE INDIAN LEGISLATURE.
- 1557. \*Mr. W. M. Hussanally: (a) Is it a fact that the Under Secretary of State announced in the House of Commons sometime back that it was no offence for any public servant to represent his grievances to non-official Members of the Indian Legislatures?
- (b) Have the Government of India and Local Governments issued circulars debarring their servants from laying their grievances before such Members ! If so, why !
- (c) Are Government prepared to consider the question of cancelling the circular in question and advising Local Governments to do the same?
- The Honourable Sir Alexander Muddiman: (a) The answer given to the question on the subject asked in the House of Commons was to the effect that the Secretary of State was not aware of any rule prohibiting any Government servant in India from bringing his grievances to the notice of non-official Members of the Legislatures, provided that in doing so he does not infringe rule 17 of the Government Servants' Conduct Rules.
- (b) The Government of India have issued no orders which do not accord with the statement referred to above. They have no information as to what orders may have been issued by Local Governments.
  - (c) No.
- Mr. T. C. Goswami: Will the Government be pleased to obtain information from the Local Governments on the subject?
  - The Honourable Sir Alexander Muddiman: No, Sir.

#### THE LEE COMMISSION'S REPORT.

1558. Mr. H. G. Cocke: Will Government be pleased to state what procedure will be followed in considering and deciding upon the Report of the Royal Commission on the Public Services and when do they expect that orders will be issued on the Commission's recommendation!

The Honourable Sir Alexander Muddiman: As explained in the debate last Monday, the Indian Legislature will be given full opportunity

of discussing the conclusions of the Report in the September session. Meantime the Government of India will proceed with their own examination of these questions and will obtain the views of Local Governments. It may be hoped that it will be possible to issue orders on the main recommendations soon after the conclusion of the September session.

### CONTRACTS OF TELEGRAPHISTS.

- 1559. \*Mr. K. Rama Aiyangar: (a) Will the Government be pleased to lay on the table the terms of any contract on which telegraphists are recruited and trained?
- (b) Are there any Government or departmental orders that telegraphists ought not to be employed or transferred to the postal or the combined Postal and Telegraph Services !
- Mr. H. A. Sams: (a) There is no contract on which Telegraphists 'are recruited and trained. A copy of the prospectus of the Telegraph Branch of the Post and Telegraph Department and a copy of the declaration to be signed by a recruit on joining a training class, are laid on the table.
  - (b) No.

#### POSTS AND TELEGRAPHS.

Pay and Prospects in the Traffic, Electrical and Engineering Establishments of the Telegraph Branch.

The pay and prospects have now been greatly improved and the following prospectus is published in order to show intending candidates the career which this Department offers them.

- 2. The Signalling Establishment of the Traffic Branch comprises two Services; General and Station. Men in the General Service are liable to transfer anywhere in India or Burma, whereas Telegraphists (whether men or women) in the Station Service are immune from transfer (except in the case of grave public emergency) outside the station to which their service is attached. All candidates must go through a course of training in a recognised Telegraph Training class and must pass a qualifying examination before appointment as Telegraphists. There are two kinds of training classes :
  - (1) Government Training classes.
  - (2) Training classes in certain approved schools.

Instruction in a Government Training class usually lasts for twelve months and candidates are accepted between the ages of 16 and 20 years. They receive, white under training, an allowance of Rs. 20 a month. The system of Training classes in approved schools is different. Candidates between the ages of 16 and 18 years, who elect for the Telegraph Service, are generally given a two years' course in Telegraphy which takes the place of certain subjects in their ordinary school curriculum. At the end of the course they have to pass a qualifying test. For every candidate passed out from an approved school training class and admitted into the Department as a General Service Telegraphist, a bonus of Rs. 100 is paid to the school and Rs. 60 to the candidate, and for each admitted as a Station Service Telegraphist, a bonus of Rs. 70 is paid to the school and Rs. 40 to the candidate. The qualifying test in signalling is 20 words a minute in all subjects except in punching and reading Wheatstone perforated tape, for which the minimum qualifying speed is 15 words a minute. Only boys or girls of good character and health and fair all round education are accepted. Girls are recruited for, the Station Service only.

3. Those candidates who pass the final tests must commence their service as telegraphists and the rates of pay are given in the following statement:

				STATION SERVICE.			
Year.		General Service (men).	AT CALCUTTA, RAN- GOON, BOMBAY, MADRAS AND KARA- CHI (" A " SER- VICE).	AT ANY OTHER PLACE WHERE ADOPTED ("B" SER-VICE).			
				Scale sanctioned for men and women alike.	Scale sanctioned for men and women alike,		
			Ra.	Re.	Ra,		
1	••	••	80	70	60		
2	••		85	75	65		
<b>3</b>	••		90	80	70		
4 '	••	••	95	85	75		
<b>5</b>	••		100	90	80		
6	••	••	110	95	85		
7	••	••	120	100	90		
<b>8</b>		••	130	105	95		
9		••	140	110	100		
ío	••	••	150	115*	105*		
11	••	••	160	120	110		
12	••	٠.	170	125	, 115		
13	••	••	180	130	120		
14	••	••	190	135	125		
15 .,	••	•,•	200*	140	130		
16	••	•• ,	210	145	135		
17	***	••	220	150	140		
18 👡	•••	••	230	155	145		
19	••	<b>i</b>	240	160	150		
0			259		•		

<sup>\*</sup>Indicates efficiency bar. ,

4. Telegraphists are eligible for promotion to the grade of Telegraph Master and thereafter to that of Deputy Superintendent in the Traffic establishment and for appointment as officers in the Superior Traffic Branch. They are also eligible for appointment to the Electrical and Engineering establishments, for which men are selected from the Traffic Establishment early in their service, and after undergoing a special course of training and passing specified examinations they are appointed Engineering Supervisors or Electrical Supervisors. The pay of the several grades in the Supervising Traffic and in the Electrical and Engineering establishments is given below, but is subject to revision in accordance with such rules and regulations as Government may issue from time to time.

#### TRAFFIC ESTABLISHMENTS.

- (a) Pay of Telegraph Masters (353 appointments):
  - (i) General Service (283 appointments)—Rs. 275 a month rising by annual increments of Rs. 10 to Rs. 325.
  - (ii) Station Service:
    - (a) ("A" Service—33 appointments)—in Calcutta, Bombay, Madras, Karachi and Rangoon—Rs. 200 a month rising by annual increments of Rs. 10 to Rs. 250.
    - (b) ("B" Service—37 appointments)—in Lahore and Agra or any other station where the Director General may decide to introduce the Service— Rs. 180 a month rising by annual increments of Rs. 10 to Rs. 230.
- (b) Pay of Deputy Superintendents: Deputy Superintendents, 2nd class (34 appointments)—Rs. 350—20—450. Deputy Superintendents, 1st class (20 appointments)—Rs. 500—20—600.
- (c) Pay of Officers in the Superior Traffic Branch :-
  - (i) Superior Traffic Branch, Second Division:—
    36 officers ... Bs. 350—20—550—30—700.
  - (ii) Superior Traffic Branch, First Division:—
    14 officers .. Rs. 800—60—1,400.
  - (iii) Deputy Director General, Telegraph Traffic—Rs. 1,750—100—2,150.

Note.—Officers of the Superior Traffic Branch are recruited as far as possible from the upper subordinate and subordinate staff.

#### ELECTRICAL ESTABLISHMENT.

(a) Pay of Electrical Supervisors (48 appointments)—Rs. 80—5—100—10—250—20—350.

(Scale pay of General Service Telegraphists of the Traffic establishment from Rs. 80 to Rs. 250, rising further by annual increments of Rs. 20 to Rs. 350. In addition Electrical Supervisors receive an allowance of Rs. 40 a month subject to the condition that the pay plus this allowance must not exceed Rs. 350.)

- (b) Pay of Deputy Assistant Electricians:— Deputy Assistant Electrician, 2nd class (9 appointments)—Rs. 350—20—450. Deputy Assistant Electrician, 1st class (5 appointments)—Rs. 500—20—600.
- (c) Pay of Assistant Electricians:
  3 officers ... Rs. 350—20—550—30—700.

#### ENGINEERING ESTABLISHMENT.

(a) Pay of Engineering Supervisors, General and Telephones (109 appointments)— Rs. 80—5—100—10—250—20—350.

(Scale pay of General Service Telegraphists of the Traffic establishment from Rs. 80 to Rs. 250, rising further by annual increments of Rs. 20 to Rs. 350. In addition Engineering Supervisors receive an allowance of Rs. 40 a month subject to the condition that the pay plus this allowance must not exceed Rs. 350.)

(c) Pay of Assistant Engineers :—
12 officers

Be 350—20—550—30—700.

(d) Pay of the Superior Engineering establishment :

			SENIOR S	CALE.		JUNIOR SCALE.				
Year.		Pay.	Technical sllow- ance.	Over- seas allow- ance.	Total.	Pay.	Technical allowance.	Over- seas allow- ance.	Total.	
		Ra.	Ra.	Ra.	Ra.	Rs.	Rs.	Rs.	Ra.	
1st						300	75	150	525	
2nd					••	350	75	150	575-	
3nd					<i>,</i> ,	400	75	150	625	
ėth		<b>5</b> 50	75	150	775	450	75	150	675	
8th		<b>55</b> 0	75	150	775	450	75	150	675	
6th		600	75	150	825	500	75	150	725	
7th		650	75	150	875	550	75	150	775	
8th		650	75	200	925	550	75	200	825	
9th		700	75	200	975	600	75	200	875	
10th		750	75	200	1,025	650	75	200	925	
11th		800	75	200	1,075	700	75	200	975	
12th		850	75	250	1,175	750	75	250	1,075	
13th		900	75	250	1,225	800	75	250	1,125	
14th		950	76	250	1,275	850	75	250	1,175	
15th		950	75	250	1,275	900	75	250	1,225	
16th		1,000	75	250	1,325				-	
17th	••	1,050	75	250	1,375			-	-	
18th	••	1,100	75	250	1,425				_	
19th		1,150	75	250	1.475			-	-	
20th		1,200	70	250	1,525				-	
21st	••	1,290	78	250	1,525				-	
22nd	••	1,250	71	250	1,575				-	
<b>23</b> rd		1,250	7/	250	1,575				-	
24th and af	tor	1,300	71	250	1,625		1	١	1	

<sup>(</sup>i) The technical allowance is admissible to all officers recruited in Europe, whether Europeans or Indians. The overseas allowance will be admissible only to officers of non-Indian domicile, subject to the provise that Indians recruited in England up to and including the year 1924 will receive this allowance. Both the allowances will be recked as play for all purposes of the Civil Service Regulations.

(ii) Pay on the junior scale will be drawn by officers holding charges of less importance than a divisional charge but no such officer will be allowed to draw more than the pay of the 9th year of service on the junior scale unless he is reported to be fully qualified for the charge of a division. Pay on the senior scale will be drawn by the officers holding charges of not less importance than the charge of a division.

Directors .. .. Rs. 1,750—100—2,150.

Chief Engineer .. .. Rs. 2,750—125—3,000.

Note.—One-half of this Engineering Establishment is recruited from England, one-fourth from Indian Engineering Colleges and one-fourth by promotion from the grades of Assistant Engineers, Assistant Electricians and Upper Subordinates of the Engineering Establishment.

G. R. CLARKE,

Director-General of Posts and Telegraphs.

CALCUTTA;

The 8th September, 1921.

## POSTS AND TELEGRAPHS.

Declaration to be signed by Probationers on joining a Departmental Training Class.

I hereby declare that it is my wish to enter the Statio General service of the Telegraph Department and that—

- (2) I thoroughly understand the rules regarding probationers contained in Chapter II of the Telegraph Manual, Volume II, as well as those herein laid down, and I agree to be bound by them and obey them or any additions or alterations to them which may, from time to time, be ordered by the Director General.
- (3) I have read the Telegraph Act, the Indian Official Secrets Act, and the Government Servants' Conduct Rules contained in Appendix No. 8 to the Telegraph Manual, Volume I, and clearly understand that I become liable to the provisions and penalties therein on joining the Training Class.
- (4) I undertake to serve for at least three years in the Department after I pass out of the class.
- (5) I elect for Station Service at......place provided there is accommodation available there at the time of my appointment as a telegraphist, or else I shall be prepared to elect for another place where I can be accommodated.
  - (6) I am further aware-
    - (i) That probationers are liable to summary dismissal from the class for misbehaviour, such as drunkenness, insubordination or any other serious offence, and they are also liable to be punished for minor offences exactly in the same way as telegraphists are.
    - (ii) That probationers who fail to show sufficient progress in their studies, or are unpunctual or irregular in attendance, will be liable to removal from the class.
    - (iii) That any probationer may, with the sanction of the Postmaster-General, be called upon to assist in the work of a signal office when necessary without extra remuneration.
    - (iv) That probationers are not entitled to any leave with allowance during the period of their training, except casual leave for a few days (not as a rule exceeding three days nor as a rule more than once in the same month, nor exceeding fifteen days in the whole period of training) which may be granted by Instructors in charge of Training classes. If leave has to be taken on medical certificate, it will be without allowance.
    - (u) That all probationers must be clean and neatly dressed when attending the cleases.
      - (vi) That the limits of Station service are as defined in paragraph 65 of the Telegraph Manual, Volume II.

(vii)	That all probationers will be expect twelve months which is the maximum a month will be given,	ed to pass out of the class within m period for which allowance at Rs. 20
		***************************************
		Signature of probationer.

Place.....
Date......
19

Signature of witness.

- Note 1.—Clause (4) should be scored out in declarations signed by women probationers.
  - " 2.—Clause (5) should be scored out in declarations signed by General Service probationers.
  - , 3 .- All corrections in the form should be initialled.

RENEWAL OF THE RAILWAY TRACK BETWEEN WALTAIR AND CALCUTTA.

- 1560. \* Mr. K. Rama Aiyangar: Will the Government be pleased to state what length of the railway line between Waltair and Calcutta has been renewed since the year 1918-19 and what length of that lime is proposed to be renewed in the current year and at what cost?
- Mr. C. D. M. Hindley: The railway administration concerned has been asked to furnish the required information which will be conveyed to the Honourable Member on receipt.

REDUCTION OF MILITARY EXPENDITURE IN 1924-25.

1561.\* Mr. K. Rama Aiyangar: Will the Government be pleased to state if steps are being taken to reduce military expenditure in 1924-25 in the provision made in the Budget of 1924-25 under the various heads t If so, how are the steps taken and under what heads t

The Honourable Sir Basil Blackett: The Army estimates for 1924-25 embody all the reductions in military expenditure which it has, so far, been found possible to effect. At the same time no opportunity is being lost of carrying out such further retrenchments as may be found to be practicable, and by direction of the Governor General in Council the estimates are now being scrutinised by a Sub-Committee of the Executive Council.

### RUSSIAN ROUBLE NOTES.

- 1562. \* Laia Hans Raj: (a) Is it a fact that in December 1919, His Excellency the Governor General in exercise of the powers conferred by section 72 of the Government of India Act 1915, was pleased to issue an Ordinance called the Rouble Ordinance 1919, whereby the possession of rouble notes was declared illegal and the holders thereof were forced either to export them to any place outside India or deposit them in a Government treasury or a Currency Office ?
- (b) Are the Government aware of the fact that it being the winter season, the traders in general and the Panjabee traders of Yarkand especially could not travel to Yarkand to get the rouble notes encashed there in the brief period of six weeks and were thus forced to deposit them in the Government treasuries?
- (c) Will the Government be pleased to state the amount of rouble notes deposited in the Hoshjarpore (Punjab) Treasury in pursuance of the said Ordinance?

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- (d) Is it also a fact that even when inquiries were solicited, the traders were not informed that it was open to them to withdraw the rouble notes from the Government Treasuries or Currency Offices either to export them or get them encashed outside India?
- (e) Is it a fact that when in September 1922, the said legislation expired the value of the rouble notes was reduced to nil !
- '(1) Will the Government be pleased to state what steps, if any, does the Government intend to take to save Indian subjects from the losses incurred as a result of the above Ordinance?

The Honourable Sir Alexander Muddiman: (a) The answer is in the affirmative.

- (b) Government have no information on the point.
- (c) The value of the notes deposited up to February 1920 was 4,467,552 roubles. Government have no later information.
- (d) Government are not aware that the Ordinance was ambiguous, or that any traders found difficulty in obtaining information about the position in regard to the withdrawal of notes for export.
- (e) I understand that the rouble note had no exchange value in India in September 1922.
- (f) I invite the Honourable Member's attention to the reply which I gave to Mr. Hussanally's Question No. 1336 on the 6th June, 1924.

TEMPORARY PROMOTIONS IN THE OFFICES OF MILITARY CONTROLLERS OF ACCOUNTS.

- 1563. Mr. C. S. Ranga Iyer: (1) Will the Government be pleased to state if the following cases have occurred in the Military Controller's Offices:
  - (a) Some clerks made permanent in the office of the Controller, Meerut on 1st April 1920 drew pay at Rs. 90 per mensem from the said date while the pay of clerks senior to them serving in other offices, specially late supply circle was fixed at an amount below Rs. 90 per mensem?
  - (b) Clerks, who, having been on privilege leave or leave on medical certificate or employed in a more important section or in Controller's offices, where there was a large number of senior clerks and accountants, were not recipients of temporary promotions on 1st April 1920, as third grade accountants, are drawing less pay than their juniors in the same or other Controller's offices who happened to be supervisors on 1st April 1920, and in receipt of temporary promotions on that date?

(2) If so, will Government state why the next below rule was not applied and do they propose to inquire into these cases?

The Honourable Sir Basil Blackett: 1 (a). Clerks employed in each Controller's office are borne on a local roster of their own. The fact that a clerk of the office of the Controller, Meerut, drew pay at Rs. 90 on the 1st April 1920 does not give his seniors in other offices any claim for an enhanced rate of pay.

1 (b). The temporary promotions in question were intended to be granted locally to a limited number of junior clerks who had actually undertaken the duties of supervisors or other equally important duties,

and Government decided that these promotions should be viewed as special promotions for the purpose of the next below rule.

(2) Government do not propose to make further inquiries.

TEMPORARY PROMOTIONS IN THE OFFICES OF MILITARY CONTROLLERS OF ACCOUNTS.

1564. \*Mr. C. S. Ranga Iyer: Will the Government be pleased to. state if this temporary promotion has been treated as special, in what respect it differed from other promotions made during the war, specially temporary promotion of accountants to Deputy Assistant Controllers?

The Honourable Sir Basil Blackett: Appointments of temporary Deputy Assistant Controllers were created during the war as necessity arose in each office. They were intended to deal with the increase of work caused by the war and the new system of accounts. These appointments were additions to the sanctioned complement of Deputy Assistant Controllers in the Military Accounts Department for an indefinite period and some appointments have, in fact, been in existence continuously for the last 8 years. The temporary promotion of accountants, on the other hand, was specifically sanctioned by Government only up to 31st March 1920. The sole object was to benefit deserving men, actually performing the duties of supervisors, in respect of their initial pay on 1st April 1920. The concession was extended up to 30th April 1920 as a very special case.

TEMPORARY CLERKS AND ACCOUNTANTS IN THE MILITARY ACCOUNTS DEPART-MENT.

## 1565. \*Mr. C. S. Ranga Iyer: Is it not a fact:

- (a) that temporary accountants, appointed under Finance Department letter of 1916 and passed accountants' test in 1919, had under paragraph 52 (c), Civil Audit Code prior claim towards absorption in permanent and sub-protem vacancies in accountants' grade (when their ultimate absorption in the accountants' grade was decided early in 1919 and assured, they having been allowed to appear at the S. A. S. examination in 1919) over fourth grade clerks who passed accountants' test in 1919 or previous to 1919 but held only sub-protem appointments in the 3rd grade till after the result of S. A. S. examination of 1919 was out?
- (b) that war service of these temporary accountants and graduate and non-graduate clerks before 1st April 1920 do not count towards promotion or pension. If so, why has not this concession been extended to temporary clerks and accountants of Military Accounts Department?

The Honourable Sir Basil Blackett: (a) No. The provisions of paragraph 52, Civil Audit Code, have not yet been made applicable to the Military Accounts Department and the question of revising the existing rules on the subject is now under consideration.

(b) The war service referred to does not count. These temporary accountants were originally engaged on certain specified conditions, and the fact that a sufficient number of suitable men came forward to take up these temporary appointments proves that the terms offered were liberal enough.

Mr. C. S. Ranga Iyer: Is it not a fact, Sir, that temporary service of military officers, including temporary I. M. S. Officers on consolidated rates of pay, count towards pay and pension?

The Honourable Sir Basil Blackett: That is a question of which

I should require notice.

Mr. C. S. Ranga Iyer: Was the condition of service of these temporary accountants similar to that of temporary 1. M. S. Officers?

The Honourable Sir Basil Blackett: That also I should require notice of.

- Mr. C. S. Ranga Iyer: Were the terms of Finance Department letter of 1916 unalterable like the laws of the Medes, or did it lie in the hands of Government, when the ordinary conditions of equity and thoroughness demanded, to increase the efficiency of the Department, which was then at a very low level, as pointed out by the Incheape Commission?
  - Mr. Chairman: Is the Honourable Member making a speech?
- The Honourable Sir Basil Blackett: The Finance Department letter was a letter of the Government of India and not a letter of the Medes and Persians.
- Mr. C. S. Ranga Iyer: Is it not a fact that the terms were interpreted very rigidly with a view to benefiting fourth grade clerks of the Department?

The Honourable Sir Basil Blackett: I do not carry in my head the merits of the fourth grade clerks.

Mr. C. S. Ranga Iyer: Are these temporary services......

Mr. Chairman: I am afraid I must ask the Honourable Member to reserve his speech for the September session.

Mr. C. S. Ranga Iyer: It is a supplementary question, Sir.

The Honourable Sir Basil Blackett: I should be very glad to answer these questions if I knew the answers.

- STOPPAGE OF CONVEYANCE ALLOWANCE OF CLERKS AND ACCOUNTANTS ATTACHED TO UNITS AND FORMATIONS,
- 1566. \*Mr. C. S. Ranga Iyer: (a) Are the Government aware that the stoppage of conveyance allowance has given rise to much discontent among the clerks and accountants attached to Units and formations?
  - (b) Why has this allowance been stopped?
- (c) Is it not a fact that all sorts of allowances including Syce and Forage allowance are still admissible to British personnel and officers until arrangements for suitable family accommodation near (at least within three miles) their offices or for suitable Government transport could be made for them?
- (d) Will the Government be pleased to state what steps they propose to take in the matter?

The Honourable Sir Basil Blackett: (a), (b) and (d). I would refer the Honourable Member to the answer which I gave to paragraph 3 of question No. 1280 asked by Mr. N. C. Kelkar on the 5th June 1924.

(c) I do not know what is meant by the reference to 'all sorts of allowances'. A Syce and Forage allowance is granted to certain Military Officers, because their duties require them to maintain chargers and not in consideration of the distance between their residences and their offices.

Mr. C. 3. Ranga Iyer: Will the Government be pleased to state if the medical officers at Dehra Dun have expressed the opinion that it would tell upon their health if they had to go to office on cycles after meals from a distance of over three miles?

The Monourable Sir Basil Blackett: No, Sir, I do not think so.

Mr. C. S. Ranga Iyer: Are the Government aware that the root of discontent of these clerks and accountants is their inadequacy of pay in the absence of allowances?

The Honourable Sir Basil Blackett: The desire for more pay is frequently a cause of discontent.

PROBATIONERS IN THE SUBORDINATE ACCOUNTS SERVICE.

- 1567. \*Mr. C. S. Ranga Iyer: Will the Government be pleased to state:
  - (a) the number of young men, excluding those appointed during the year 1916-17, appointed by nomination as probationers in the S. A. S. since 1st April 1917?
  - (b) their educational qualifications ?
  - (c) how employed when selected ?

The Honourable Sir Basil Blackett: The required information is being collected and will be supplied to the Honourable Member in due course.

REVISION OF PAY OF THE SUBORDINATE STAFF OF THE MILITARY ACCOUNTS DEPARTMENT.

1568. \*Mr. C. S. Ranga Iyer: Will the Government be pleased to state when the orders of the Secretary of State sanctioning the revised scale of establishment of clerks and accountants of the Military Accounts Department were received by the Government of India? From what date was it sanctioned?

The Honourable Sir Basil Blackett: The orders of the Secretary of State sanctioning the revision of pay of the subordinate staff of the Military Accounts Department with retrospective effect from 1st April 1920 were received by the Government of India on the 1st August 1921.

### MEMORIAL RULES.

- 1569. \*Mr. C. S. Ranga Iyer: (a) Is it not a fact that the head of an office or a department has powers to withhold memorials on certain grounds?
- (b) Will the Government communicate to the House the rules under which the head of an office or department has power to withhold memorials from those under him?
- (c) Will the Government say if they have an intention of modifying the rules so as to prevent the head of an office or a department from wrongly withholding such memorials?

The Honourable Sir Alexander Muddiman: (a) The Governor General in Council is not primarily concerned with the powers of heads of offices or Departments under Local Governments to withhold memorials addressed

to Local Governments. Those powers are given by rules issued by Local Governments.

So far as memorials addressed to the Government of India are concerned, the powers to withhold are given primarily to Local Governments, but for the purposes of the rules in question, a Local Government includes a local Administration, the Commander-in-Chief in India, and, in certain cases, the head of a department directly under the Government of India, and Army, Divisional and Independent Brigade Commanders.

- (b) A copy of the rules regarding the submission of petitions to the Government of India which are now in force will be supplied to the Honourable Member by the Home Department, if he so desires.
- (c) The authorities empowered to withhold petitions are required by the rules to forward quarterly to the Government of India a list of the memorials withheld together with the reasons for withholding them. The Government of India consider that this provision is sufficient, and they have no intention of modifying the rules in respect of the power to withhold memorials.

ANNUAL INCREMENTAL SCALES OF CLERKS AND ACCOUNTANTS IN THE MILITARY AND CIVIL ACCOUNTS DEPARTMENTS.

1570. \*Mr. C. S. Ranga Iyer: Will the Government be pleased to state the difference between annual incremental scales of clerks (clerks passed S. A. S. examination but not provided in the accountants grade) and the accountants in the Military Accounts Department and the Civil Accounts Department?

The Honourable Sir Basil Blackett: Clerks who pass the Subordinate Accounts Service Examination are eligible for a higher rate of annual increment, namely, Rs. 10 in the Civil Accounts Department and Rs. 5 in the Military Accounts Department. In the case of the latter Department, however, the maximum pay to which such clerks can rise is Rs. 20 higher than the ordinary maximum. The scale of pay of the Subordinate Accounts Service is Rs. 150—20—450 in the Civil Accounts Department (except in the Auditor General's Office, where it is Rs. 200—20—360—30—600) and in the Military Accounts Department Rs. 150—20—450—25—500.

PROMOTION BY THE MILITARY ACCOUNTANT GENERAL OF CLERKS TO THE GRADE OF ACCOUNTANTS.

- 1571. \*Mr. C. S. Ranga Iyer: (a) Will the Government be pleased to state if the Military Accountant General can promote a permanent clerk of his office to the sub-protem 3rd and even 2nd grade accountant subject to passing the S. A. S. examination in preference to clerks passed S. A. S. examination and retain him in that grade, if he cails in the examination, thus blocking promotions of clerks who passed the S. A. S. examination? Is not a probationary accountant directly appointed in a sub-protem vacancy subject to passing the S. A. S. examination senior to that clerk, both passing the examination during the same year?
- (b) Can the Military Accountant General act contrary to general rules and principles laid down in the Civil Code in regard to appointment and promotion of clerks to accountants grade in the absence of any definite rules in the Military Accounts Code? If so, where are those special rules laid down?

The Honourable Sir Basil Blackett: (a) The reply to the first portion is in the negative, and the point referred to in the second portion does not arise.

(b) The present rules in regard to appointment and promotion of clerks to the Accountant's grade are contained in Appendix IV, Military Account Code, Provisional Issue, Reprint of 1923. The question of revising these rules in accordance with those contained in the Civil Audit Code is now under the consideration of Government.

### THE SOUTH INDIAN RAILWAY STRIKE.

- Mr. Chaman Lal: I beg to put the following question of which I have given private notice:
  - (1) Is it a fact that the Podanur Railway strike has not been settled f
  - (2) Is it a fact that certain prominent gentlemen were prevented from addressing both railway workers and strikers?
  - (3) Is it a fact that the Agent has issued notices stating that the employees who do not join work by the 4th of June will be dismissed !
  - (4) Will Government be pleased to make a statement regarding the origin of the strike or the demands of the workers f
- Mr. C. D. M. Hindley: (1) According to the latest information received the strike of firemen has been satisfactorily settled. So far as the Podanur shops are concerned, the Agent reports that men discharged in consequence of the strike are offering themselves for re-employment.
- (2) Government have seen newspaper reports to that effect but have no other information.
- (3) The Agent reported on 4th instant that as a consequence of the strike of shop staff the Podanur shops had been closed and men who did not return to duty on 4th instant were treated as discharged.
- (4) So far as firemen are concerned, the Agent's reports indicate that the trouble was due to objection to engines being run in certain limited services with single fireman. The trouble originated in Madura and Trichinopoly and ended there almost at once. The strikers elsewhere appear to have been sympathetic.

## MESSAGE FROM THE COUNCIL OF STATE.

Mr. Chairman: The Secretary will now read a Message which has been received from the Council of State.

# Secretary of the Assembly: The Message runs as follows:

"I am directed to inform you that the Council of State have, at their meeting of the 9th June, 1924, agreed without any amendments to the Bill to provide for the fostering and development of the steel industry in British India, which was passed by the Legislative Assembly on the 5th June, 1924."

## PETITIONS RECATING TO THE INDIAN PENAL CODE (AMEND-MENT) BILL.

### (AMENDMENT OF SECTION 375.)

Secretary of the Assembly: Sir, under Standing Order No. 78, I have to report that three petitions have been received relating to the Bill further to amend the Indian Penal Code (Amendment of Section 375) which was introduced in the Legislative Assembly by Dr. H. S. Gour. The petitions have been presented by:

- (1) Sreenath Tarkaratna, and others.
- (2) Keshaba Nath Smritiratna, and others.
- (3) Upendranath Kanjilal, and others.

Mr. Chairman: This House now stands adjourned to a date to be notified hereafter.

The Assembly then adjourned sine die.

TO

## THE LEGISLATIVE ASSEMBLY DEBATES.

### Volume IV. Part IV.

#### A

## ABDUL HAYE, MR .-

Question re European and Indian passengers on boards the S. S. "Francestan". 2808.

Question re loss of property of pilgrims on the S. S. "Frangestan". 2807-08.

Question re proposed Ludhiana-Kalka Railway via Samrala and Ropar-2431.

Question re seizure by the Police of certain manuscripts belonging to Maulans Abul Kalam Azad. 2431.

#### ABUL KALAM AZAD-MAULANA-

Question re seizure by the police of certain manuscripts belonging to ——. 2431.

### ABUL KASEM, MAULVI-

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2302.

Consideration of —— Clause 2. 2514-15, 2517.

#### ACCOUNTANT(S)—

Question re annual incremental scales of clerks and —— in the Military and Civil Accounts Departments. 2908.

Question re direct recruitment of —— in the Military Accounts Department. 2242-43.

Question re grievances of the —— of the Public Works Department, Bombay-2847.

Question re promotion by the Military Accountant General of clerks to the grade of ——. 2908-09.

Question re stoppage of conveyance allowance of clerks and —— attached to units and formations. 2906-07.

Question re temporary clerks and —— in the Military Assounts Department-2905-06.

### ACCOUNTANTS, DIVISIONAL-

Question re revision of pay and allowances of — of the Bombay Presidence. 2441-42,

L103LA

### ACHARYA, Mr. M. K.—

Lee Commission's Report. 2659.

Motion for Adjournment to consider the Lee Commission's Report. 2394.

Question re allegations against the administration of the Oudh and Rohilkhand Railway. 2785.

Question re alleged frauds in the Goods and Stores Departments of the Oudh and Rohilkhand Railway. 2786.

Ouestion re case of Mr. Naidu, Station-master, Oudh and Rohilkhand Railway.

Question re Europeans, Anglo-Indians and Indians employed on salaries of Rs. 100 and over on certain Railways. 2785.

Question re Indians in superior appointments on Railways. 2787-88.

Question re introduction of the watch and ward staff on Railways. 2786-87.

Question re report of the Indian Bar Committee. 2788.

Question re rival unions on the Oudh and Rohilkhand Railway. 2785-86.

Question re training of Indians for superior and subordinate appointments on Railways, 2788.

Question re uniforms for the traffic staff of the Oudh and Rohilkhand Railway. 2787.

Steel Industry (Protection) Bill-

Consideration of—

Clause 2. 2490-92, 2505.

Clause 3. 2586-88.

Schedule. 2682.

#### ADJOURNMENT—

Motion for —— to consider the Lee Commission's Report. 2394.

Motion for —— to record the Assembly's sense of disappointment and to express its indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair. 2812-13.

## ADMINISTRATION REPORT(S)-

See under "Report(s) ".

### ADVERTISEMENT(S)—

Question re earnings from — on telegraph forms and envelopes. 2272.

## ADVISORY COMMITTEE(S)-

Question re constitution of --- along with the establishment of the Seamen's Recruitment Bureau at Calcutta. 2771.

## ADVISORY COUNCIL(S), LOCAL-

Question re — on Railways. 2357.

#### AGITATION—

Question re participation by retired Government servants and retired Army Officers in political propaganda or ——. 2256.

## AGRICULTURE, COMMISSION ON-

See under "Commission on Agriculture".

### AGRICULTURIST(S), INDIAN-

Question re indebtedness of ----. 2273.

## AHMAD ALI KHAN, Mr.-

Question re abolition of the posts of Resident in Waziristan and Political Agent for Wana. 2742.

Question re acquisition of paper and pulp plant for the Forest Research Institute, Dehra Dun. 2741-42.

### AHMAD ALJ. KHAN, Mr.—contd.

Question re discharge of Chowkidars and Sergeants by the E. I. Railway. 2742-43.

Question re expenditure on the Indian Law Reports Committee, 1922. 2741. Question re investigation into the causes of Kala-Azar. 2897.

Question re School of Mining and Geology and Chemical Research Institute, Dhanbad. 2742.

#### AHMED, Mr. K.—

Question (Supplementary) re abolition of Boards of Revenue. 2374.

Question (Supplementary) re alleged canvassing of Members of Parliament by Sir Malcolm Hailey. 2384-85.

Question re constitution of advisory committees along with the establishment of the Scamen's Recruitment Bureau at Calcutta. 2771.

Question (Supplementary) re consultation with the Workers' Organisations in India regarding subjects to be discussed by the International Labour Conferences. 2736.

Question (Supplementary) re dismissal of employees of the Audit Office of the Bengal and North-Western Railway. 2242.

Question re inclusion of Indian seamen in the Workmen's Compensation Act, 1923. 2771-72.

Question re Indian Law Reports Committee. 2431-32.

Question (Supplementary) re Local Advisory Committees for Railways. 2441. Question re percentage of votes polled at the general elections for the Legislative Assembly in 1920 and 1923, respectively. 2374.

Question (Supplementary) re pilgrims to the Hedjaz. 2357-58.

Question (Supplementary) re quarters at Longwood Hotel, Simla. 2368.

Question re recommendations of the Seamen's Recruitment Committee. 2760-61.

Question (Supplementary) re reduction of Railway fares. 2356-57.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2366, 2367.

Question re reports relating to the recruitment of seamen. 2761-63.

Question re representations regarding the recommendations of the Seamen's Recruitment Committee. 2771.

Question re Seamen's Recruitment Bureau at Calcutta. 2771.

Question (Supplementary) re State vs. Company management of Railways. 2417.

Steel Industry (Protection) Bill-

Motion to circulate. 2461.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2471, 2473, 2484.

#### AHMEDABAD-

Question re transmission of messages from Baroda to Sayajiganj via ——. 2811.

### AIYANGAR, Mr. C. DURAISWAMI-

Indian (Specified Instruments) Stamp Bill-

Consideration of-

Clause 2. 2764. •

Question re alleged assault by British soldiers on Mr. R. K. Sidhva of Karachi. 2544.

### AIYANGAR, Mr. C. DURAISWAMI-contd.

Question re dismissal of Mr. Subba Rao, a Government telegraphist. 2425.

Question (Supplementary) re grant of passports to the proposed members of the Khilafat Delegation to Turkey, etc. 2430. Question (Supplementary) re jail reform. 2539.

Question re opium policy of the Government of India. 2531-32.

Question re prohibition of the wearing of khaddar by Government servants,

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla.

Question (Supplementary) re working hours of subordinates employed in railway goods-sheds. 2550.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the — was referred to Select Committee. 2299-2300.

Consideration of-

·Clause 2. 2486-89, 2493-96, 2500, 2506-07.

Clause 3. 2562-63, 2573 and 2581-84.

Clause 6. 2679.

Preamble. 2710-12, 2713-14.

### AIYANGAR, Mr. K. RAMA--

Question re contracts of telegraphists. 2898-2903.

Question re reduction of military expenditure in 1924-25. 2903.

Question re renewal of the railway track between Waltair and Calcutta. 2903. Resolution re removal of the import duty on sulphur. 2766-67, 2768.

Steel Industry (Protection) Bill-

Consideration of ----.

Clause 2. 2496, 2501-03, 2507.

Motion to pass. 2730-31.

## AIYAR, SIR P. S. SIVASWAMY-

Expression of condolence at the death of Sir Ashutosh Mukharji. 2233-34. Resolution re Lee Commission's Report. 2813, 2814-21.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the - was referred to Select Committee. 2302-03.

Consideration of-

Clause 3. 2578-80, 2580-81.

Schedule. 2697.

Motion to pass. 2726-27.

#### AJAB KHAN, CAPTAIN-

Question re Indian population in Hong Kong. 2875.

#### AKBAR ALI-

Question re case of ---, time-keeper, Kour station on the Kalabagh railway.

### ALIPORE CONSPIRACY CASE—

Question re arrest after acquittal of persons involved in the ---. 2437.

## ALLIANCE BANK, INQUIRY COMMITTEE-

See under "Committee".

### ALL-INDIA CIVIL SERVICE—

Question re increase of expenditure on the military service and the ——. 2386.

#### ALLOWANCE(S)-

Question re — paid to tribal chiefs in the North-West Frontier Province. 2960-61.

Question re compensatory —— to postmen and postal menials employed on the Frontier. 2560.

Question re grant of compensatory — to the officers and subordinate staff of the G. I. P. and B., B. and C. I. Railways stationed in Bombay. 2882.

Question re house-rent —— of European, Anglo-Indian and Indian railway employees. 2535.

Question re house-rent — of relieving goods clerks. 2802.

Question re income-tax on the tentage - of military officers. 2806

Question re pay and —— of the two Architects of the Central Buildings, New Delhi. 2628-29.

Question re payment of relieving —— to relieving hands on State Railways., 2848.

Question re stoppage of —— of clerks and accountants attached to Units and Formations. 2906-07.

#### AMBALA CITY-

Question re undesirable surroundings of the --- Post Office. 2529.

#### AMENDMENT-

Question re proposed ---- of the Government of India Act, 1919. 2532-33.

### AMERICA, UNITED STATES OF-

Question re facilities for third class passenger traffic on railway in ——. 2419-20.

Questions re naturalisation of Indians in the ---. 2652-53, 2740-41.

#### AMERICAN(S)-

Question re number of —— and South Africans in India and amount of property held by them in this country, etc. 2774.

### ANGLO-INDIAN(S)-

Question re admission of European, — and Indian students to the Railway Technical Institute, United Provinces. 2250.

Question re distinctions in rates of pay drawn by —, Christians, Parsis and Indians on the N. W. Railway. 2801-02.

Question re European, —— and Indian apprentices in the O. and R. Railway Workshops at Lucknow. 2249-50.

Question re European, —— and Indian employees on the G. I. P. Railway. 2878-79.

Question re Europeans, — and Indians employed in various capacities in the principal railways in India. 2871-72.

Question re Europeans, —— and Indians employed on salaries of Rs. 100 and over on certain Railways. 2785.

Question re Europeans, —— and Indians holding superior posts on Railways. 2536.

### ANNEY, Mr. M. S .--

Resolution re Lee Commission's Report. 2846.

### ANNUAL INCREMENTAR SCALES-

Question re —— of clerks and accountants in the Military and Civil Accounts
Departments. 2908.

## APPEAL(S)—

Question re — of the employees of the E. B. Railway. 2849.

### APPOINTMENT(S)-

Question re dual --- on the O. and R. Railway. 2795.

Question re Indians in superior --- on the Railways. 2787-88 and 2794.

Question re Indians in upper subordinate — on Railways. 2870-71.

Question re rules relating to the power of making —— to, and promotions in, offices under the Crown in India. 2265-66.

Question re superior - on the East Indian Railway. 2883-84.

Question re training of Indians for superior and subordinate —— on Railways. 2788.

### APPRENTICE(S)-

Question re admission of Indian graduates as —— to the E. I. Railway Workshops and Laboratory at Jamalpur. 2872-73.

Question re appointment as foreman of Anglo-Indian and Indian —— trained at Kanchrapara and Saidpur. 2854.

Question re European, Anglo-Indian and Indian — in the O. and R. Railway Workshops at Lucknow. 2249-50.

Question re grant of a State scholarship to an Indian graduate lately employed as an —— in the Jamalpur Workshop of the E. I. Railway. 2873.

Question re recruitment of Indian — for Ordnance Factories. 2420.

#### ARCHITECT(S)—

Question re pay and allowances of the two —— of the Central Buildings, New Delhi. 2628-29.

#### ARJAN SINGH-

Question re case of -, clerk, Rawalpindi Post Office. 2895-96.

#### ARMY-

Question re educational facilities for Indian units in the ---. 2890-91.

### ARMY, BRITISH-

Question re reduction in the rates of pay of officers of the ---. 2752-53.

#### ARMY CANTEEN BOARD-

Question re annual profit or loss of the ---. 2798.

Question re payment of excise or license fees by the —. 2798.

Question re restrictions on the operations of the ---. 2799.

### ARMY, INDIAN-

Question re illiteracy in the ---. 2890.

#### ARMY IN INDIA-

Question re sources of supply of beef for the —. 2656-57.

## ARMY OFFICERS, RETIRED-

Question re participation by retired Government servants and —— in political propaganda or agitation. 2256.

### ARMY REMOUNT DEPARTMENT—

Question 7e pay of veterinary assistants of the —— and of the Army Veterinary Corps. 2254-56.

## ARMY VETERINARY CORPS-

Question recpay of veterinary assistants of the Army Remount Department and of the ——. 2254-56.

## ARREST(S) -

Question re -- in connection with the Khilafat procession at Peshawar on the 16th November, 1923. 2259.

Question re — under Bengal Regulation III of 1818. 2422-24.

### ARTILLERY—

Question re training of Indians for the ---. 2801.

### ASJADULLAH, MAULVI MIYAN-

Expressions of condolence at the death of ——. 2231-35.

## ASSAULT(S)-

Question re alleged — by Mr. Tucker upon an Indian clerk. 2793-94. Questions re alleged — by soldiers on Mr. R. K. Sidhva at Karachi Cantonment Station. 2424, 2426, 2544 and 2645.

Question re alleged — by soldiers on a Parsi passenger at the Karachi . Cantonment Railway Station. 2533-34.

Question re --- on Indian railway passengers by Europeans. 2654.

### ASSEMBLY-

Question re action taken on non-official Resolutions passed by the --- during last session. 2260-62.

Question re percentage of votes polled at the general elections for the Legislative — in 1920 and 1923, respectively. 2373-74.

Reply to the greetings of the — to the Members of the Labour Party. 2402.

### ASSENT TO BILLS-

See under "Governor General".

### ASSESSMENT-

Question re alleged over --- to income-tax of a merchant of Surat by the Income-tax Officer of that place. 2857-58.

## ASSISTANT STATION MASTER(S)—

Question re European and Anglo-Indian Station masters and --- on the Eastern Bengal Railway. 2850-51.

Question re quarters for Indian — in the Katihar District. 2643.

Question re salaries of Indian station masters and —— on the Eastern Bengal Railway. 2850.

#### ASSOCIATION(S)—

Question re non-recognition of the Bengal and North-Western Railwaymen's **---.** 2881.

Question re official recognition of Railway Unions or ---. 2880.

## AUCTION-

Question re clearance of materials belonging to the O. and R. Railway, sold by —— to contractors. 2795.

### AUDIT OFFICE—

Question re dismissal of employees of the --- of the Bengal and North-Western Railway. 2241-42.

## "AWAKENING OF ASIA, THE"-

Question re proscription of Mr. H. M. Hyntiman's book "\_\_\_\_". 2428.

B

## BAGGAGE, LOSS OF-

Question re — of Indian pilgrims to the Hedjaz by fire on the S.S. "Frangestan". 2358.

### BANNU-

Question re limitation of the period of retention of postal officials at post, offices beyond —, Kohat and Dera Ismail Khan. 2560.

### BAR COMMITTEE-

See under "Committee(s) ".

#### BARABANKI-

Question re dismissal of Mr. S. V. Naidu, late Station Master of ---. 2627.

#### BARODA-

Question re transmission of messages from —— to Sayajiganj cia Ahmedabad. 2811.

## BEDAR BAKHT-

Question re pension of one ---. 2436.

### BEEF-

Question re sources of supply of - for the Army in India. 2656-57.

## BELL, Mr. R. D.-

Resolution re Lee Commission's Report. 2837-39.

Steel Industry (Protection) Bill-

Consideration of-

Clause 3. 2584-86.

#### BENARES-

Question re emigration depôt at ---. 2781-82.

Question re inspection remarks of visitors to the Emigration Depot, ——-

Question se number of labourers recruited by the Emigration Depôt, -----

Question re vernacular notification published by the Emigration Commissioner, ——. 2782.

### BENGAL AND NORTH-WESTERN RAILWAY-

Question re contract with the ---. 2385-86.

Question re dismissal of employees of the Audit Office of the ——. 2241-42. Question re duties of pointsmen on the ——. 2880.

Question re erection of sheds for third class passengers at Sonepur and Samastipur Railway stations on the ——. 2364.

Question re formation of District Committees on the ---. 2881-82.

Question se insufficiently screened latrines at stations on the East Indian Railway and the ——. 2375.

Question re latrines on the ---- stations. 2236.

Question re liability of pointsmen on the —— in cases of running train thefts. 2880.

See under "Association".

## BENGAL, NAGPUR RAILWAY-

Question re overcrowding and unpunctuality of trains on the Howrah-Machada section of the ——. '2374.

BENGAL-NAGPUR RAILWAY-contd.

Question re utilization of the Fines Fund on the —— for providing outfit allowances for children of employees attending Hill schools. 2875.

BENGAL REGULATION III OF 1818-

Question re arrests under ---. 2422-24.

BEZWADA-

Questions re dismissal of Mr. N. Subba Rao, telegraphist, ——. 2407-11, 2632-34.

BHORE, Mr. J. W .-

Oath of Office. 2231.

BHUSAVAL-

Question re transfer of office of the Superintendent, Railway Mail Service, from —— to Poona. 2557.

BIHAR-

Question re floods in ---. 2426-28.

BIHAR AND ORISSA-

Question re floods in ---. 2383-84.

BILL(S)-

ASSENT OF THE GOVERNOR GENERAL TO - 2281...

--- passed by the Council of State (laid on the table). 2401.

Indian Penal Code (Amendment) (Amendment of section 375)-

Motion to circulate report of Select Committee. 2769.

Adopted. 2769.

Petitions relating to the ——. 2561-62, 2813, 2910.

INDIAN SOLDIERS LITIGATION (AMENDMENT)-

- passed by the Council of State (laid on the table). 2401.

Motion to consider, as passed by the Council of State. 2764.

Adopted. 2764.

Motion to pass, as passed by the Council of State. 2764.

Adopted. 2765.

INDIAN (SPECIFIED INSTRUMENTS) STAMP-

--- passed by the Council of State (laid on the table). 2401.

Motion to consider, as passed by the Council of State. 2763.

Adopted. 2763.

Consideration. 2764.

Motion to pass, as amended. 2764.

Adopted. 2764.

Message from the Council of State agreeing to the amendment made by the Legislative Assembly in the ——. 2829.

STEEL INDUSTRY (PROTECTION) -

Introduced. 2281.

Motion to consider. 2292.

Motion to refer to Select Committee. 2314.

Motion to refer to Select Committee adopted. 2352.

Constitution of the Select Committee. 2353.

Presentation of the Report of the Select Committee. 2397.

Motion to consider Select Committee's Report. 2397.

Postponement of the discussion of the Select Committee's Report. 2401.

Motion to circulate. 2444.

L103LA

BILL(S)-contd.

STEEL INDUSTRY (PROTECTION) -contd.

Negatived. 2469.

Motion to consider, as amended by Select Committee, adopted. 2470.

Proposal by Mr. D. P. Sinha that Members interested in the Tata Company should not be allowed to take any part in the debate. 2470.

Consideration of —. 2485-2524, 2562-2621 and 2661-2725.

Motion to pass. 2726.

Adopted. 2731.

Message from the Council of State regarding the passing by that Chamber without any amendments of the ——. 2909.

BLACKETT, THE HONOURABLE SIR BASIL-

Indian (Specified Instruments) Stamp Bill-

Consideration of-

Clause 2. 2764.

Motion for election of a member to the Public Accounts Committee to fill the vacancy caused by the resignation of his seat on the Assembly by Mr. K. C. Roy. 2353.

Resolution re Lee Commission's Report. 2842-44.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 2326 & 2327-31.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2480-81.

Consideration of-

Clause 1. 2705-07.

Clause 2. 2497-99, 2507, 2511-12.

Clause 3. 2599-2602, 2608.

Clause 5 (re-numbered clause 6). 2668-69.

Preamble. 2718.

#### BLUE-BOOKS-

Question re cost of free supply of — and Administration Reports relating to Central subjects to Members of the Indian Legislature. 2654.

Question re sale of Government of India —— at the headquarters of all provincial Governments. 2654-55.

BOARDS OF REVENUE-

Question re abolition of —. 2374.

BOLPUR—

Question re residence of a German scholar at ---. 2237-38.

BOMBAY-

Question re acquisition of land by the B., B. and C. I. Railway for extension of their terminal station in ——. 2746.

staff of the G. I. P. and B., B. and C. I. Railways stationed in ——. 2882. Question re grievances of the accountants of the Public Works Department, ——. 2847.

Question re letters of the —— Humanitarian League, dated the 30th January and 10th March, 1924. 2236.

Question re overcrowding of night trains leaving — for Nasik and Poona, respectively. 2852.

Question re reduction of the number of sets of R. M. S. sorters working between —— and Sholapur, 2810.

Question re treatment of Professor Herzfeld, a German scholar, at ——. 2238.

# BOMBAY BARODA AND CENTRAL INDIA RAILWAY-

Question re acquisition of land by the - for extension of their terminal station in Bombay. 2746.

Question re contract for printing work for the ---. 2252.

Question re conversion of the G. I. P. Railway and the --- into State Railways. 2750.

Question re employment of Indians on the — and the R. M. Railway. 2869-70. .

Question re footbridge between Parel station on the G. I. P. Railway and the Elphinstone Road station on the ---. 2808-09.

Question re grant of compensatory allowance to the officers and subordinate staff of the G. I. P. Railway, and - stationed in Bombay. 2882.

Question re stoppage of the 20-Down Delhi Express at Pataunda Mahabir Road station on the ---. 2807.

## BOOK DEPOTS-

Question re discontinuance of the sale of Government of India publications at the provincial Government ---. 2438-39.

### BOOKING DIFFICULTIES—

Question re --- at Jharia station, etc. 2436-37.

### BOVINE CATTLE-

See under "Cattle".

#### BOYCOTT-

Question re — of foreign made cloth. 2781.

## BRAY, MR. DENYS-

Oath of Office. 2231.

## BRIBERY AND CORRUPTION-

Question re alleged charges of - against certain employees of the office of the District Traffic Superintendent, Katihar, E. B. Railway. 2851.

### BRITISH CABINET-

Question re Committee appointed by the — to consider Indian affairs. **254**3.

### BRITISH CONSUL-

Question re duties of the - at Jeddah towards Indian pilgrims to the Hedjaz, etc. 2362.

## BRITISH EMPIRE EXHIBITION-

See under "Exhibition(s)".

### BRITISH GUIANA-

Question re casualties among Indians in the riot in -....... 2412-13

Question re franchise for Indians in ——. 2775.

Question re Indian Members of the —— Legislature. 2776.

Question re shooting of Indians in ---. 2775.

### BURDWAN-

Question re appointment of Mr. Lesage as Officiating Postmaster, 2868.

Question re complaints regarding the timings of certain down local trains. between Howrah and - on the E. I. Railway. 2878.

Question re grievances of third class passengers on the local Howrah to ---service on the E. I. Railway. 2877-78.

## BURDWAN DIVISION—

Question re stoppage of promotion of certain postal officials of the -2868.

### BURMESE CANDIDATES—

Question re — for the last I. C. S. examination held in India. 2361.

a

## CABLE(S)—

Question re expenditure on - exchanged between the Government of India and the India Office. 2363.

### CALCUTTA-

Question re opening of the port of — to pilgrim traffic. 2790-91. Question re removal of the railway track between Waltair and —. 2903.

### CANTEEN(S)—

Question re provision of —— for Indian troops. 2889.

### CANTEEN BOARD-

See under "Army Canteen Board".

## CANTONMENT(S)-

Question re administration of — under the new Cantonment Act. 2797. Question re appointment of Executive Officers under the new ---- scheme. 2800.

Question re appointment of Indians as sub-divisional officers in ---- occupied by Indian troops. 2268-69.

Question re exclusion of sadar bazaars from — areas. 2796-97.

Question re expulsions from Indian ——. 2799-2800. Question re grant of the franchise in ——. 2650-51.

Question re treatment of plague patients in —. 2789.

#### CANTONMENT ACT—

Question re administration of Cantonments under the new ---. 2797. Question re appointment of executive officers under the new ---. 2405.

### CANTONMENT AREA(S)—

See under "Cantonment(s)".

# CANTONMENT HOSPITAL(S)-

See under "Hospital(s)".

## CANTONMENT SUPERINTENDENT(S)-

Question re —, Hyderabad, Sind. 2863.

Question re cost of telegrams recommending the ---, Hyderabad, Sind, for the post of Executive Officer. 2863.

### CANTONMENTS DEPARTMENT-

Question re appointments of Indians and Europeans to the ---. 2257 58.

### CANVASSING—

Questions re alleged - of Members of Parliament by the Honourable Sir Malcolm Hailey. 2384-85, 2651-52.

## CASH CERTIFICATES-

Question re holding of postal securities and ---- in the names of two persons. 2555-56. . .

## CATTLE-

Question re total number of bovine —— slaughtered in military slaughter houses. 2657.

### JAVALRY GRANTEES-

Question re rule of primogeniture obtaining in the case of tenancies held by —— in the Lower Jhelum Canal Colony. 2803-04.

### CAWNPORE-

Question re shooting of mill hands at ---. 2392-93.

### CAWNPORE CONSPIRACY CASE—

Question re fees of Mr. Ross Alston, barrister for the prosecution, in the ——. 2627.

### CENTRAL LEGISLATURE-

Sec under "Legislature(s)".

### CENTRAL SUBJECT(S)-

Question re cost of free supply of Blue-books and Administration Reports relating to —— to Members of the Indian Legislature. 2654.

### CHAIRMAN(MEN)-

Appointment of Diwan Bahadur M. Ramachandra Rao to the Panel of ——2769.

Ruling by Mr. — that the Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair is out of order. 2812.

## CHAMAN LAL, Mr.-

Asks, in view of Mr. President's ruling that no motion to impose a tax can be made except on the recommendation of the Crown, what would be the position if the Select Committee on the Steel Industry (Protection) Bill came in with certain recommendations, say, nationalization, and embodied those recommendations in the Bill itself and presented that Bill to the House. 2297.

Lee Commission's Report. 2659.

Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair. 2812-13.

Question re additional expenditure incurred by the introduction of the time scale in the Military Accounts Department. 2372-73.

Question re adequate staff for post office and R. M. S. sections. 2559-60.

Question re alleged interception of correspondence of Members of the Legislative Assembly. 2772.

Question re alleged shadowing of Members of the Legislative Assembly by the police. 2772.

Question re case of Arjan Singh, clerk, Rawalpindi Post Office. 2895-96.

Question re case of Dr. Jiwan Lal, late sub-assistant surgeon. 2531.

Question re case of Lachman Dass, clerk, Rawalpindi Post Office. 2861.

Question (Supplementary) re casualties among Indians in the riot in British Guiana. 2413.

Question re circulation of tour programmes of high officials to post offices. 2861.

Question re compensatory allowances to postmen and postal menials employed on the Frontier. 2560.

Question (Supplementary) re delay in payment of monthly wages to employees in organised factories. 2737.

## CHAMAN LAL, 'MR .- contd.

Question (Supplementary) re discussion of the reports of the Lee Commission. 2247.

Question re dismissal of Kessar Singh, sorter, R. M. S., 'L' Division. 2859-60.

Question (Supplementary) re dismissal of Mr. Subba Rao, a telegraphist. 2541, 2542.

. Question re franchise for Indians in British Guiana. 2775.

Question re grant of special promotions for field service to members of the Posts and Telegraphs Department. 2860-61.

Question re harassment of Members of the Legislative Assembly by ticket examiners at railway stations. 2773-74.

Question re Indian Members of the British Guiana Legislature. 2776.

Question re law relating to interception of the correspondence of private individuals. 2773.

Question re limitation of the period of retention of postal officials at post offices beyond Bannu, Kohat and Dera Ismail Khan. 2560.

Question re location of the new General Post Office at Peshawar. 2896-97.

Question re number of Americans and South Africans in India and amount of property held by them in this country, etc. 2774.

Question re pay of the lower grades of clerical establishment of the Military Accounts Department. 2371-72.

Question re personnel of the Reforms Committee. 2774.

Question re personnel of the Taxation Committee. 2776.

Question re postmen and menials employed on night duty in the post offices in the Punjab Circle. 2862.

Question (Supplementary) re present price of petrol in India and its price during the past five years. 2648.

Question (Supplementary) re proposed amendment of the Government of India Act, 1919. 2533.

Question re punishments inflicted on the staff of the Delhi Head Post Office from 1920 to 1924. 2559.

Question (Supplementary) re recommendations of the Seamen's Recruitment Committee. 2761.

Question re recoveries from postal officials on account of loss of insured articles during 1923-24. 2888-89.

Question (Supplementary) re regulation of the payment of wages within a fixed period after they are due. 2738.

Question (Supplementary) re reports relating to the recruitment of seamen. 2761, 2762.

Question re representation regarding the pay of clerks of the lower grades of the Military Accounts Department. 2372.

Question re retrenchment of permanent and reserved post clerks. 2861-62.

Question (Supplementary) re rival unions on the O. and R. Railway. 2785. Question (Supplementary) re Russian Rouble Notes. 2750.

Question re shooting of Indians in British Guiana. 2775.

Question (Supplementary) re shooting of mill hands at Cawnpore. 2392-93. Question re South Indian Railway strike. 2909.

Question re supersession in the office of the Post Master General, Punjab. 2558.

Question re supersession of Post Masters and Inspectors in the Punjab Postal Circle. 2557-58.

Question (Supplementary) re tenders for locomotives. 2638.

CHAMAN LAL, MR .- contd.

Question re tours of inspection of the Post Master General, Punjab Postal Circle. 2892-93.

Question re training of Postal and Railway Mail Service probationers. 2894-95.

Question re travelling allowances of the Post Master General, Punjab Postal Circle, during 1920-21, 1921-22, 1922-23 and 1923-24. 2893-94.

Question re travelling allowances of the Post Masters General in India during 1922-23 and 1923-24. 2888.

Resolution re Lee Commission's Report. 2842.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2293, 2297.

Motion to refer to Select Committee. 2325, 2331-34, 2346 and 2350.

Motion to circulate. 2457, 2465.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2477-78, 2485.

Consideration of-

Clause 3. 2671.

Preamble. 2708-09, 2710, 2719 and 2723.

## CHARGE ALLOWANCE(S)-

Question re — of European and Anglo-Indian station masters. 2535.

#### CHARGEMEN-

Question re admission of Indians to the posts of journeymen and —— on the O. and R. Railway. 2250.

Question re — and journeymen in the O. and R. Railway Workshops at Lucknow. 2248-49.

Question re employment of Indians as foremen, —, etc., on railways. 2872. Question re Indian — and foremen on the O. and R. Railway. 2794.

### CHEMICAL RESEARCH INSTITUTE—

Question re School of Mining and Geology and -, Dhanbad. 2742.

### CHIEF JUSTICE(S)-

Ineligibility of pleader-judges for appointment as permanent — of High Courts. 2760.

## CHIEF(S), TRIBAL-

Question re allowance paid to —— in the North-West Frontier Province. 2360-61.

### CHILDREN-

Question re prohibition of the employment of women and —— in mines, etc. 2856-57.

#### CHOWKIDAR(S)—

Question re discharge of ---- and sergeants by the E. I. Railway. 2742-43.

### CHRISTIAN(S)—

Question, re distinctions in rates of pay drawn by Anglo-Indians, ——, Parsis and Indians on the N. W. Railway. 2801-02.

## CIVIL ACCOUNTS DEPARTMENT—

Question re annual incremental scales of clerks and accountants in the Military Accounts Department and ——. 2908.

# CLEMENTS ROBSON AND COMPANY, MESSRS.—

Question re contract with —. 2412.

## CLERICAL ESTABLISHMENT-

Question re pay of the lower grades of —— of the Military Accounts Department. 2371-72...

### CLERK(S)-

Question re alleged assault by Mr. Tucker upon an Indian —. 2793-94.

Question re annual incremental scales of —— and accountants in the Military and Civil Accounts Departments. 2908.

Question re house-rent allowance for relieving goods ---. 2802.

Question re stoppage of conveyance allowance of —— and accountants attached to units and Formations. 2906-07.

Question re strength of Inspectors and —— in the Northern India Salt Department. 2239.

Question re temporary —— and accountants in the Military Accounts Department. 2905-06.

## CLERKS, ASIATIC-

Question re allegations against —— and Indian money-lenders in the report of the Commission on Agriculture appointed by the Zanzibar Government, 1922. 2414-15.

### CLIFTON RAILWAY CROSSING-

Question re proposed construction of an overbridge at the —— at Karachi. 2429.

See under "Crossing(s)."

#### CLOTH-

Question re boycott of foreign made ---. 2781.

#### COAL-

Question re countervailing duty on South African - 2886-87.

Question re facilities for the --- trade. 2865.

Question re wagon supply for ---. 2241.

## COALFIELD(S)-

Question re coal mines in the Raneegunj and Jharia —— under Indian and European management. 2887-88.

#### COAL MINES-

Question re —— in the Raneegunj and Jharia coalfields under Indian and European management. 2887-88.

### COAL TRANSPORTATION OFFICE—

Question re abolition of the ---. 2887.

### COAL TRANSPORTATION OFFICER—

Question re allegations against the —. 2887.

## COCHRAN, Mr. A.—

Oath of Office. 2231.

### COCKE, MR. H. G.--

Question re annual profit or loss of the Army Canteen Board. 2798.

Question re Lee Commission's Report. 2897-98.

Question re payment of excise or license fees by the Army Canteen Board. 2798.

Question re restrictions on the operations of the Army Canteen Board.

COCKE, MR. H. G.-contd.

Question re sale of surplus stocks of whisky by the Supply and Transport Department, Lahore. 2797-98.

Steel Industry (Protection) Bill-

Consideration of-

Clause 2. 2511.

Clause 5. 2076-77.

## COMMERCIAL INTELLIGENCE DEPARTMENT-

Question re duties and salaries of the gazetted officers of the ---. 2361-62.

### COMMISSION(S)-

Question re discussion of the reports of the Frontier Committee, the Bar Committee and the Lee ---. 2246-47.

Question re expenditure on the Lee - . 2271.

Question re publication of the Report of the Lee ---. 2246.

## COMMISSION ON AGRICULTURE-

Question re allegations against Asiatic clerks and Indian money-lenders in the report of the ---- appointed by the Zanzibar Government in 1922. 2414-15.

### COMMITTEE(S)—

Meetings of the Standing Finance - and of the - on the separation of Railway Finances. 2763.

Question re appointment of an Indian Christian to the --- on the expansion of the Indian Territorial Force. 2655.

Question re - appointed by the British Cabinet to consider Indian affairs. 2543.

Question re — on constitutional reforms. 2542-43. Question re — on Indian Taxation. 2756-57, 2759.

Question re composition of the --- of enquiry into the working of the reforms. 2545.

Question re departmental --- on the working of the reforms. 2532.

Question re discussion of the reports of the Frontier -, the Bar - and the Lee Commission. 2246-47.

Question re expenditure on the Indian Law Reports ----, 1922. 2741.

Question re formation of District --- on the B. and N. W. Railway. 2881-82. Question re opinions of the High Courts on the report of the Indian Bar ——. 2546.

Question re personnel of the Reforms ---. 2774.

Question re personnel of the Taxation —. 2776.

Question re recommendations of the — on Indian Students. 2389.

Question re recommendations of the Indian Bar - 2252, 2640.

Question re recommendations of the Seamen's Recruitment — 2760-61.

Question re Reforms ---. 2804-05.

Questions re Reforms Inquiry ---. 2799, 2870.

Question re report of the Alliance Bank Inquiry ---. 2360.

Question re Reports of the Frontier — and the Bar —. 2246. Question re reports of the Indian Bar —. 2788.

Question re reports of the Railway Risk Notes Revision ---. 2744.

See under "Indian Law Reports Committee".

See under "Indian Mercantile Marine Committee".

See under "Reforms Inquiry Committee".

## COMMITTEE ON PUBLIC ACCOUNTS--

Election of Pandit Shamlal Nehru to the-

L103I•A

## COMPANY MANAGED RAILWAYS-

Qusetion re enhanced powers of Agents of State Railways and Directors of - in regard to establishments. 2388.

### COMPENSATION-

Question re - paid to the families of Indian soldiers, sailors and labourers who died on active service during the war. 2370-71.

Question re --- to military medical pupils refused enlistment in the Indian Medical Department, etc. 2266-67.

## COMPENSATION CLAIMS-

Question re --- paid by various Railways for goods stolen, lost or damaged. 2645-47.

## COMPENSATORY ALLOWANCE—

See under "Allowance(s) ".

## COMPETITION, FOREIGN-

Question re ---- with the Indian steel industry. 2530.

### CONDOLENCE—

Expressions of ---- at the deaths of Mr. Satish Chandra Ghosh, Maulyi Miyan Asjadullah and Sir Ashutosh Mukharji . 2231-35.

#### CONFERENCE—

Question re proceedings of the Imperial Economic - and report of the Honourable Sir Charles Innes in regard to his delegation to the same. 2256. CONGRATULATION(S)-

- to Mr. President, the Honourable Sir Alexander Muddiman and the Honourable Sir Bhupendra Nath Mitra. 2232, 2235.

### CONTRACT(S)—

Question re — for Government stores. 2746-47.

Question re — for printing work for the B., B. and C. I. Railway. 2252.

Question re — of telegraphists. 2898-2903.

Question re — with the Bengal and North-Western Railway. 2385-86.

Question re — with Messrs. Clements Robson and Company. 2412.

### CONTRACTOR(S)—

Question re clearance of materials belonging to the O. & R. Railway sold by auction to ---. 2795.

## CONTRIBUTION(8)-

Question re --- to institutions training candidates for the Indian Civil and Military Services. 2548-49.

# CONTROLLER OF MILITARY ACCOUNTS, POONA, OFFICE OF THE-

Quesiton re claims of Mr. R. S. Muley, formerly a clerk in the ----, to proportionate pension. 2443-44.

## CONVEYANCE ALLOWANCE-

See under "Allowance(s) ".

#### CORRESPONDENCE-

Question re alleged interception of --- of Members of the Legislative Assembly. 2772.

Question re law relating to the interception of the - of private individuals. 2773.

### COTTON-

Question re price of jute, --- and other goods purchased by Government. 2248.

### COUNCIL OF STATE-

Bills epassed by the —— laid on the table. 2401.

Message from the ——, agreeing to the amendment made by the Legislative Assembly in the Indian (Specified Instruments) Stamp Bill. 2829.

Message from the --- re the pressing by that Chamber, without any amendments, of the Steel Industry (Protection) Bill. ,2909.

## CREMATION-

Question of arrangements for — at Lalmonirhat on the Eastern Bengal Railway. 2643.

Question re disinterment and — of the bodies of Hindu and Sikh soldiers killed in the Great War. 2425.

### CROSSING(S)-

Question re overbridge at the Clifton and the Devon Villa —— at Karachi.

# CROWN IN INDIA, OFFICES UNDER THE-

Question re rules the power of making appointments to, and promotions in. —. 2265-66.

### CURRENCY-

Question re increased public demand for — and credit. 2868-69. Question re introduction of gold — in India. 2847.

# CURRENCY DEPARTMENT-

Question re expenditure on stores for the ---. 2859.

## CURRENCY NOTE-

Question re expenditure incurred on the design for a new ten-rupee ——. 2858-59.

#### D

## "DAILY GAZETTE" SINDH-

Questoin re letter in the —, re "Disenfranchised Europeans of Sindh". 2240-41.

#### DALTONGANJ-

Question re passenger trains between Sone East Bank and —— on the E. I. Railway. 2855-56.

#### DAMAGURIA—

Question re earnings of the East Indian Railway from the traffic offered by the Kasta and —— sidings. 2888.

### DAMODAR EMBANKMENT-

Question re extension of the Tarkessar branch of the E. I. Railway from Tarkessar to the ——. 2877.

### DAS MR. BHUBANANANDA-

Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair. 2812.

Question re acquisition of land by the B. B. and C. I. Railway for extension of their terminal station in Bombay. 2746.

Question re appointment of Indians as Deputy Agents on Railways. 2745.

Question (Supplementary) re Committee on Taxation. 2757.

Question (Supplementary) re consultation with the Workers Organisations in India regarding subjects to be discussed by the International Labour Conferences. 2736.

Question re contract for Government stores. 2746-47.

Question re foreign iron and steel purchased by Government Departments. 2749.

Question re Indians in the superior establishment of the Railway Department, 2744.

DAS. Mr. BHUBANANANDA-contd.

Question re iron and steel of Indian and foreign origin purchased by State and guaranteed Railways, etc. 2748.

Question re overseas allowance to Indians recruited for the Imperial Services.

2745-46.

Question re purchase of Railway stores. 2747-48.

Question re rails and fish-plates of Indian and foreign origin purchased by the State and guaranteed Railways. 2748.

Question re recruitment of Indians for the staff of the Railway Board. 2745.

Question re Resolution regarding Rupee Tenders. 2746.

Steel Industry (Protection) Bill-

Consideration of—

Schedule. 2685.

## DATTA, DR. S. K .--

Question re appointment of an Indian Christian to the Committee on the expansion of the Indian Territorial Force. 2655.

Question re educational facilities for Indian units in the Army. 2890-91.

Question re illiteracy in the Indian Army. 2890.

Question re India's representative at the Advisory Commission of the League of Nations dealing with the opium traffic. 2624.

Question re issue of opium during the War to Indian personnel on active service. 2889-90.

Question re provision of canteens for Indian Troops. 2889.

Question re residence of a German scholar at Bolpur. 2237-38.

Question re treatment of Professor Herzfeld, a German scholar, at Bombay. 2238.

Steel Industry (Protection) Bill— Motion to circulate. 2444-47, 2450.

DAVIES, MR. G. H. W.—Oath of Office. 2231.

#### Out of C

DEBT-

Question re payment of — due to Jagat Seth to his descendants. 2656.

#### DEHRA DUN-

Question re expenditure on the Forest Research Institute, ---. 2629-31.

#### DELAY(S)-

Question re post office ——. 2802-03.

### DELHI EXPRESS, 20-DOWN-

Question re stoppage of the — at Pataunda Mahabir Road Station on the B. B. and C. I. Railway. 2807.

## DEPUTY AGENT(S)-

Question re appointment of Indians as --- on Railways. 2745.

### DEPUTY COMMISSIONER(S)-

Question re abolition of the post of ——, Northern India Salt Department. 2239.

# DEPUTY DIRECTOR OF ESTABLISHMENT. RAILWAYS—Question re——. 2793.

### DERA ISMAIL KHAN-

Question re limitation of the period of retention of postal officials at post offices beyond Bannu, Kohat and —. 2560.

## DEVON VILLA CROSSING-

See under "Crossing(s)".

## DHANBAD-

Question re School of Mining and Geology, and Chemical Research Institute,
——. 2742.

### DIAMOND HARBOUR—

Quetsion re proposed extension of the —— branch of the E. B. Railway. 2625.

### DIRECTOR(S)-

Question re list of — and shareholders of the Tata Iron and Steel Company, etc. 2640.

## DISINTERMENT-

Question re—and cremation of the bodies of Hindu and Sikh soldiers killed in the Great War. 2425.

## DISMISSAL-

Question re — of Kessar Singh, sorter, R.M.S., 'L' Division. 2859-60. Question re — of Mr Subba Rao, a telegraphist. 2540-42.

## DISTRICT COMMITTEE(S)-

See under "Committee(s) ".

### DISTRICT TRAFFIC SUPERINTENDENT(S)-

Question re alleged charges of bribery and corruption against certain employees of the Office of the —, Katihar, Eastern Bengal Railway. 2851.

Question re Indian District Engineers, Assistant Engineers and —— on Indian railways. 2272-73.

### DOMICILED COMMUNITY-

Statement (laid on the table) re position of the —— in the British and Indian Army. 2276.

### DRIVERS-

Question re guards and --- on the North-Western Ry. 2533.

Question re salaries of European and Indian — on railways. 2534-35.

### DUAL COMMISSION-

Question re — in the Indian Territorial Force. 2434-35.

## DUMASIA, MR. N. M .--

Question re ineligibility of pleader-judges for appointment as permanent Chief Justices of High Courts. 2760.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 2341 and 2347.

Consideration of-

Clause 2. 2520-21.

Clause 3. 2605-06, 2618.

## DUNI CHAND LALA-

Question re allegations against the station master of Kasur. 2527-29.

Question re appointment of Executive Officers under the new Cantonment scheme. 2800.

Question re appointments of Indians and Europeans to the Cantonments Departments. 2257-58.

Question re assessment to income-tax of Lala Sita Ram. 2256-57.

Question re case of Mr. Girdhari Lal, Sub-Record clerk, Railway Mail Service, Jullundhur City. 2800-01.

DUNI CHAND, LAKA-contd.

Question (Supplementary) re dismissal of Mr. Subba Rao, a etelegraphist. 2542.

Question re dissatisfaction with the income-tax administration in the Punjab. 2526-27.

Question re expulsions from Indian Cantonments. 2799-2800.

Question (Supplementary) re fitness of Indians for admission into the Indian Civil and Military Services. 2549.

Question (Supplementary) re Jail Reform. 2539.

Question re promotion of guards on the N. W. Railway. 2801.

Question re rule of primogeniture obtaining in the case of tenancies held by cavalry grantees in the Lower Jhelum Canal Colony. 2803-04.

Question re sale of nationalist newspapers at railway stations on the N. W. Railway. 2264

Question re undesirable surroundings of the Ambala City Post Office. 2529. Steel Industry (Protection) Bill—

Consideration of-

Schedule. 2683-84.

## DUTT, MR. AMAR NATH-

Question re appointment of Mr. Lesage as Offg. Postmaster, Burdwan. 2868. Question re complaints regarding the timings of certain down local trains between Howrah and Burdwan on the E. I. Railway. 2878.

Question (Supplementary) re dismissal of Mr. N. Subba Rao, telegraphist. Bezwada. 2634.

Question re extension of the Tarkessar branch of the E. I. Railway from Tarkessar to the Damodar embankment. 2877.

Question re grievances of third class passengers on the local Howrah to Burdwan service on the E. I. Railway. 2877-78.

Question re litigation between the E. I. Railway and one Hemanta Kumar Sarkar. 2876-77.

Question re payment of debt due to Jagat Seth to his descendants. 2656.

Question re promotion of postal employees. 2867.

Question re repeal of repressive legislation. 2878.

Question re sources of supply of beef for the Army in India. 2656-57.

Question re stoppage of promotion of certain postal officials of the Burdwan Division. 2868.

Question re total number of bovine cattle slaughtered in military slaughter houses. 2657.

Steel Industry (Protection) Bill-

Consideration of-

Clause 1. 2708.

Clause 2. 2490, 2508, 2524.

Clause 3. 2071.

## DUTY(IES)-

Question re countervailing — on South African Coal. 2886-87.

Question re effect of the enhanced — on motor cars. 2649-50.

Question re existing stock of articles on which protective —— are proposed to be levied. 2852.

Question re liability of Indian States to pay the protective —— imposed by the Steel Industry (Protection) Bill. 2847-48.

Question re removal of the --- on sulphur. 2526.

Resolution re removal of the import - on sulphur. 2765-69.

#### DYER FUND-

Question re subscriptions by civil and military officers to the ---. 2865-66.

E

## EARNINGS, STATEMENT OF-

Question re submission of —— beyond their lawful salaries by ticket collectors of the N. W. Railway, Karachi District. 2424-25.

# EAST AFRICA COMMISSION—

Question re ---. 2544-45.

### EASTERN BENGAL RAILWAY-

Question re advertising of vacancies on the ---. 2850.

Question re alleged charges of bribery and corruption against certain employees of the office of the District Traffic Superintendent, Katihar, ——. 2851.

Question re alleged profiteering by Messrs. Somar Chand and Sons, food vendors on the ——. 2851-52.

Question re annual stipends granted by the —— to the children of European, Anglo-Indian and Indian employees attending hill schools. 2874.

Question re appeals of the employees of the ---. 2849.

Question re arrangements for cremation at Lalmonirhat on the ---. 2643.

Question re card passes issued to vendors on the ---. 2851.

Question re difference in rates of starting pay of the menial staff of the ——and N. W. Ruilway. 2642.

Question re discharge of employees by the ---. 2848.

Question re excess fare earnings of ticket collectors on the ---. 2879.

Question re grant of medical leave to the staff of the ---. 2642-43.

Question re grievances of the signallers of the Lalmonirhat District of the \_\_\_\_. 2848.

Question re leave of the —— employees. 2850.

Question re licence fees of food vendors on the ---. 2851.

Question re prometions on the —. 2850.

Question re proposed extension of the Diamond Harbour branch of the ——. 2625.

Question re provision of latrines in quarters for the menial staff of the ——. 2641.

Question re quarters of the station staff on the ---. 2642.

Question re salaries of Indian station masters and assistant station masters on the ——. 2850.

Question re sickness among the staff of the Lalmonirhat District of the ——. 2849.

Question re temporary engineers of the ---. 2854.

### EAST INDIAN RAILWAY-

Question re admission of Indian graduates as apprentices to the — Workshops and Laboratory at Jamalpur. 2872-73.

Question re complaints regarding the timings of certain down local trains between Howrsh and Burdwan on the —. 2878-79.

Question re complimentary passes issued to Indians and Europeans on the ——. 2357.

Question re discharge of Chowkidars and Sergeants by the -... 2742-43.

Question re earnings of the —— from the traffic offered by the Kasta and Damaguria sidings. 2888.

## EAST INDIAN RAILWAY-contd.

Question re extension of the Tarkessar branch of the —— from Tarkessar to the Damodar embankment. 2877.

Question re grant of a State scholarship to an Indian graduate lately employed as an apprentice in the Jamalpur Workshops of the ——. 2873.

Question re grievances of third class passengers on the local Howrah to Burdwan service on the ——. 2877-78.

Question re insufficiently screened latrines at stations on the —— and the Bengal and North-Western Railway. 2375.

Question re litigation between the —— and one Hemanta Kumar Sarkar. 2876-77.

Question re local traffic service on State Railways and on the —. 2884-86. Question re passenger trains between Sone East Bank and Daltonganj on the —. 2855-56.

Question re superior appointments on the ---. 2883-84.

## EDUCATIONAL FACILITIES—

Question re ---- for Indian units in the Army. 2890-91.

## ELECTIONS, GENERAL-

Question re percentage of votes polled at the — for the Legislative Assembly in 1920 and 1923, respectively.—2373-74.

### ELPHINSTONE ROAD—

Question re foot bridge between Parel station on the Great Indian Peninsula Railway and the ——station on the Bombay, Baroda and Central India Railway. 2808-09.

## EMIGRATION AGENT(S)—

Question re —— employed by the Emigration Depôt at Benares. 2782-83. Question re —— in Mauritius. 2783.

### EMIGRATION COMMISSIONER-

Question re vernacular notification published by the —, Benares. 2782.

## EMIGRATION DEPOT(S)-

Question re emigration agents employed by the —— at Benares. 2782-83. Question re —— at Benares. 2781-82.

Question re inspection remarks by visitors to the —, Benares. 2783. Question re number of labourers recruited by the —, Benares. 2783.

## EMPIRE SCHOLARSHIPS-

Question re ---. 2546.

### ENGINEER(S)-

Question re Indian District —, Assistant —, and District Traffic Superintendents on Indian railways. 2272-73.

## ENGINEER(S), TEMPORARY—

Question re abolition of the appointments of — on Railways. 2854. Question re — on the Eastern Bengal Railway. 2854.

## ESOCIET COMPANY—

Question re affairs of the ----, etc. 2258-59.

Question re recovery of money due to Government by the ---. 2258.

# ESTABLISHMENTS, SUBORDINATE-

Quertion re introduction of a time scale of pay for the —— of State Railways. 2641.

< 1

EUROPEAN(S)—
Question re admission of —, Anglo-Indian and Indian students to the Railway Technical Institute, United Provinces. 2250.

Question re appointments of Indians and --- to the Cantonments Department. 2257-58.

Question re assaults on Indian railway passengers by ---. 2654.

Question re ---, Anglo-Indian and Indian apprentices in the Oudh and Rohilkhand Railway Workshops at Lucknew. 2249-50.

Question re ---, Anglo-Indian and Indian employees on the Great Indian Peninsula Railway. 2878-79.

on the principal railways in India. 2871-72.

Question re -, Anglo-Indians and Indians employed on salaries of Rs. 100 and over on certain railways. 2785.

Question re -, Anglo-Indians and Indians holding superior posts on railways. 2536.

Question re — and Indian passengers on board the S. S. "Frangestan". 2808.

## EUROPEANS, DISENFRANCHISED-

Question re letter in the "Daily Gazette", Sindh, re "- of Sindh". 2240-41.

## EXAMINATION(S)-

Ouestion re Staff Selection Boards - 2807.

## EXCESS FARE EARNINGS-

See under "Ticket Collectors".

## EXCHANGE, RATE OF-

Question re amendment of the - in the Indian Currency Act. 2744.

Question re payment of — or license fees by the Army Canteen Board. 2798.

#### EXCISE DUTY—

Question re decrease in the —— on woven goods. 2795-96.

Question re exemption from payment of - on motor spirits granted to the Indian Product Co. and the Hartikool Oil Co. 2430.

## **EXECUTIVE OFFICER(S)**—

Question re appointment of —— under the new Cantonment scheme. 2800.

Question re cost of telegrams recommending the Cantonment Superintendent, Hyderabad, Sind, for the post of —. 2863.

### EXHIBITION(S)—

Question re expenditure on the British Empire - 2273.

#### EXPENDITURE—

Question re additional - incurred by the introduction of the time scale in the Military Accounts Dept. 2372-73.

Question re --- incurred on the design for a new ten-rupee currency note.

Question re — on the British Empire Exhibition. 2273. Question re — on the Lee Commission. 2271.

Question re — on the lighting and buying of the Persian Gulf. 2383.

Question re — on railway schools. 2873.

Question re - on stores for the Currency Department. 2859.

Question re increase of --- on the Military and All-India Civil Services. 2386.

· L103LA

EXPENDITURE MILITARY-

Question re reduction of - in 1924-25. 2903.

EXPORT-

Question re decrease in the --- of Indian yarn. 2795.

EXPORT TRADE-

Question re domicile of steamship companies engaged in the —— in iron, steel and coal from India. 2364.

EXPULSION(S)-

Question re - from Indian Cantonments. 2799-2800.

r

FACTORY(IES)-

Question re delay in payment of monthly wages to employees in organised \_\_\_\_\_\_. 2737.

-- £

Question re maternity benefit in ---, mines, etc. 2739.

FAMINE TRUST FUND-

See under "Indian People's Famine Trust Fund."

FARE(S)-

Question re third class passenger — on the South Indian Railway. 2733.

FARIDPUR-

Question re grievances of - railway passengers. 2640.

Question re shifting of the site of the railway station at ---. 2640-41.

FEE(S)-

Question re payment of excise or license — by the Army Canteen Board. 2798.

FEMALE PASSENGER(S)-

Question re carriages for ---. 2440.

FENY RIVER GHAT-

Question re railway siding at -...... 2251-52.

FIELD SERVICE—

Question re grant of special promotions for —— to members of the Posts and Telegraphs Deptt. 2860.

Question re special promotion for — granted to postal employees. 2811.

FINANCE DEPARTMENT—

Question re treatment of memorialists and petitioners by the ——. 2623-24.

FINANCIAL ADVISER(S)-

Question re ——. 2363.

FINANCING-

Question re --- of the proposed Ishurdi-Pabna-Sadhuganj Ry. 2251.

FINE(S)—

Question re system of —— in organised industries. 2739.

FINES FUND—

Question re utilization of the —— on the Bengal Nagpur Railway for providing outfit allowances for children of employees attending hill schools. 2875.

FIRE-ARMS, LICENCES FOR-

Statement (laid on the table) ne -. 2276.

FISH PLATE(S)—

Question re rails and — of Indian and foreign origin purchased by the State and guaranteed Railways. 2748.

FLEMING, Mr. E. G.-

Steel Industry (Protection) Bill-

Consideration of -

Clause 1, 2700-04, 2705, 2707,

**FLOOD**(S)—

Question re - in Bihar. 2426-28.

Question re - in Bihar and Orista. 2383-84.

FOOT BRIDGE-

Question re — between Parel station on the G. I. P. Ry. and the Elphinstone Road station on the B., B. and C. I. Ry. 2868-09.

FOREIGN COUNTRIES-

Question re operating ratios of railways in ——. 2417-19.

FOREMEN-

Question re appointment as —— of Anglo-Indian and Indian apprentices trained at Kanchrapara and Saidpur. 2854.

Question re employment of Indians as ---- chargemen, etc., on railways. 2872.

Question re Indian chargemen and —— on the O. and R. Ry. 2794.

FOREST COLLEGE-

Question re duties of the President of the Forest Research Institute and of the Principal of the ——. 2368-69.

FOREST RESEARCH INSTITUTE-

Question re acquisition of paper and pulp plant for the —, Dehra Dun. 2741-42.

Question re duties of the President of the —— and of the Principal of the Forest College. 2368-69.

Question re expenditure on the ---, Dehra Dun. 2629-31.

" FORWARD "-

Question re article in - regarding the grant of fresh reforms. 2411.

FRANCHISE-

Question re - for Indians in British Guiana. 2775.

Question re grant of the --- in Cantonments. 2650-51.

"FRANGESTAN," S. S .--

Question re European and Indian passengers on board the --- 2808.

Question re loss of baggage of Indian pilgrims to the Hedjaz by fire on the

Question re loss of property of pilgrims on the ---. 2807-08.

FRAUD(S)-

Question re alleged ---- in the Goods and Stores Deptts, of the O. and R. Ry.

FRONTIER-

Question re Mahsud raids on the —. 2414.

FRONTIER COMMITTEE-

See under "Committee(s)".

G

GANDHI MAHATAMA-

Question re detention of telegraph messages relating to the release of ——. 2385.

GARRISON ENGINEER(S)-

Question re strength of —— and sub-divisional officers (Military and Civil). 2268.

GAZETTED OFFICERS—

Question re duties and salaries of the —— of the Commercial Intelligence
Department. 2361-62.

GERMAN SCHOLAR-

Question re residence of a — at Bolpur. 2237-38.

Question re treatment of Professor Herzfeld, a ---, at Bombay. 2238.

GHORPADI CAVALRY-

Question re dangers attendant on the location of the new target for the use of the ——. 2437-38.

GHOSE, MR. SATISH CHANDRA-

Expression of condolence at the death of --- 2231-35.

GIDNEY, LIEUT.-COLOEL H. A. J. -

Question (Supplementary) re charge of Cantonment Hospitals. 2789.

Question re compensation to military medical pupils refused enlistment in the Indian Medical Department, etc. 2266-67.

GIRDHARI LAL, Mr.—

Question re case of —, Sub-Record Clerk, Railway Mail Service. 2267, 2800-01.

GOLD CURRENCY-

Question re introduction of — in India. 2747.

GOODS AND PARCEL OFFICES-

Question re closing of — on Indian holidays. 2802.

GOODS CLERK(S)-

See under "Clerk(s)".

GOODS-SHED(8)—

Question re working hours of subordinates employed in railway ---. 2550.

GOPI, PANNA LAL-

Question re case of ——, late Assistant Station Master, Karbighwan, E. I. Ry. 2420-21.

GOSWAMI, MR. T. C .--

Question re compensation paid to the families of Indian soldiers, sailors and labourers who died on active service during the war. 2370-71.

Question re construction of an overbridge for wheeled traffic at Naihati. 2805-06.

Question re dismissal of Mr. N. Subba Rao, telegraphist, Bezwada. 2632-34. Question re encouragement of the manufacture of wagons and locomotives in India. 2638-39.

Question re expenditure on the Forest Research Institute, Dehra Dun. 2629-31.

Question (Supplementary) re extortion being a necessary qualification for promotion in the Income-tax Department. 2858.

GOSWAMI, MR. T. C .- contd.

Question re hours of work and holidays of the staff of the Rifle, Factory and the Metal and Steel Factory at Ishapore. 2369-70.

Question re inquiry into the working of the Government of India Act, 1919. 2639.

Question re local traffic service on State Railways and on the E. I. Ry. 2884-86.

Question re nominated official Members of the Central Legislature. 2631-32. Question re pay and allowances of the two Architects of the Central Buildings, New Delhi. 2628-29.

Question (Supplementary) re prohibition against Government servants representing their grievances to non-official Members of the Indian Legislature. 2897.

Question (Supplementary) re reserved saloons for officials. 2798.

Question re statement re the two Judges who examined the cases of internees in Bengal. 2631.

Question re superior appointments on the E. I. Ry. 2883-84.

Question re tenders for locomotives. 2634-38.

## GOUR, DR. H. S .-

Congratulations to Mr. President, the Honourable Sir Alexander Muddiman and the Honourable Sir Bhupendra Nath Mitra. 2232.

Expressions of condolence at the death of Mr. Satish Chandra Ghosh, Maulvi Miyan Asjadullah and Sir Ashutosh Mukharji. 2231-32.

Indian Penal Code (Amendment) Bill (Amendment of section 375) —— Motion to circulate Select Committee's report. 2769.

Lee Commission Report. 2279, 2280, 2659, 2660 & 2732.

Motion for Adjournment to consider the Lee Commission's Report. 2395-96.

Question re abolition of pay for officers of the Indian Territorial Force. 2435. Question (Supplementary) re composition of the committee of inquiry into the working of the reforms. 2545.

Question re discussion of the reports of the Frontier Committee, the Bar Committee and the Lee Commission. 2246-47.

Question re dual commissions in the Indian Territorial Force. 2434-35.

Question (Supplementary) re Jail Reform. 2539.

Question re pay of officers of the Indian Territorial Force holding Honorary King's Commissions. 2433-34.

Question (Supplementary) re present price of petrol in Indian and its price during the past five years. 2648.

Question re price of iron, steel and other products purchased by Government from the Tata Iron and Steel Company and from other firms. 2247-48.

Question re price of jute, cotton and other goods purchased by Government. 2248.

Question re publication of the Report of the Lee Commission. 2246.

Question re rank and precedence of officers of the Indian Territorial Force. 2434.

Question re report of the Indian Mercantile Marine Committee. 2433.

Question (Supplementary) re report of the Lee Commission. 2554.

Question re reports of the Frontier Committee and the Bar Committee. 2246.

Question (Supplementary) re reports relating to the recruitment of seamen. 2762.

Question (Supplementary) re State vs. Company management of Railways. 2417.

Question (Supplementary) re tenders for locomotives. 2636, 2637 & 2638. • Resolution re Lee Commission's Report. 2838, 3845, 2846. •

GOUR, DR. H. S .- contd.

, Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 2334-36.

Motion to constitute the Select Committee 2352.

Motion to circulate. 2450, 2451, 2454, 2457-59.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2479-80.

. Consideration of-

Clause 3. 2570, 2621.

Schedule. 2683, 2684, 2690-92, 2693, 2694.

Preamble .2721-22, 2723.

### GOVERNMENT(S)-

Question re price of jute, cotton and other goods parchased by ---- 2248.

### GOVERNMENT CENTRAL PRESS-

Question re complaint regarding the .- 2413.

### GOVERNMENT OF INDIA-

Question re expenditure on cables exchanged between the —— and the India Office. 2363.

Question re leave and pension of the menial establishment of the ——. 2852.

Question re opium policy of the —. 2531-32.

Question re sale of — Blue-books and the headquarters of all provincial Governments. 2654-55.

## GOVERNMENT OF INDIA ACT-

Question re inquiry into the working of the —, 1919. 2639. Question re proposed amendment of the —, 1919. 2532-33.

## GOVERNMENT OF INDIA, CIVIL AND MILITARY-

Question re exercise of the Secretary of State's powers of superintendence, direction and control of the ——, etc. 2253-54.

## GOVERNMENT OF INDIA PUBLICATION-

Question re discontinuance of the sale of —— at the Provincial Govrnmnts' Book Depôts. 2438-39.

### GOVERNMENTS, PROVINCIAL-

Question re sale of Government of India Blue-books at the headquarters of all ——. 2654-55.

Question re share of the —— in the revenue from "Taxes on Income". 2240.

## GOVERNMENT SERVANT(S)-

Question re prohibition against —— representing their grievances to nonofficial Members of the Indian Legislature. 2897.

Question re prohibition of the wearing of Khaddar by ---, etc. 2426.

Question re recovery of municipal and other taxes from certain classes of —— occupying free quarters. 2810.

## GOVERNMENT SERVANTS, RETIRED-

Question re participation by —— and retired Army Officers in political propaganda or agitation. 2256.

### GOVERNMENT STORES-

See under "Store(s)".

## OOVERNOR(S)-

Question re reforms inquiry regarding relations between —— and Ministers in the previnces, etc. 2856.

### GOVERNOR GENERAL-

Assent of the --- to Bills. 2281.

Assent to the Indian Coinage (Amendment) Act, 1924, by the ---. 2281.

Assent to the Indian Income-tax (Amendment) Act, 1924, by the ——. 2281. GOVIND DAS. SETH—

Question re earnings from advertisements on telegraph forms and envelopes. 2272.

Question re expenditure on the British Empire Exhibition. 2273

Question re expenditure on the Lee Commission. 2271.

Question re grievances of second class railway passengers. 2275.

Question re indebtedness of Indian Agriculturists. 2273.

Question re Indian District Engineers, Assistant Engineers and District Traffic Superintendents on Indian Railways. 2272-73.

Question re Indian technological students abroad. 2274-75.

Question re powers of Local Govts. to purchase locally manufactured stationery and stores. 2271-72.

Question re provision of facilities for technological studies in India. 2273-74. Question re restaurant cars for Hindus on mail and express Trains. 2272. Resolution re Lee Commission's Report. 2841.

Steel Industry (Protection) Bill-

Consideration of-

Clause 3. 2592.

### GRADUATE(S)-

Question re admission of Indian — as apprentices to the E. I. Railway Workshops and Laboratory at Jamalpur. 2872-73.

Question re grant of a State scholarship to an Indian —— lately employed as an apprentice in the Jamalpur Workshop of the E. I. Railway. 2873.

### GRANT(S)-

Question re educational —— to European, Anglo-Indian and Indian railway employees. 2851.

### GRATUITY-

Question re calculation of the period of re-employment in the Military Accounts
Department during the war for pension or ——. 2443, 2623.

### GREAT INDIAN PENINSULA RAILWAY—

Question re conversion of the —— and the B., B. and C. I. Railway into State Railways. 2750.

Question re discharge of Mr. Nurun Nabi, an employee of the ——. 2879. Question re European, Anglo-Indian and Indian employees on the ——2878-79.

Question re footbridge between Parel station on the —— and the Elphinstone Road station on the B., B. and C. I. Railway. 2808-09.

Question re grant of compensatory allowances to the officers and subordinate staff of the —— and B., B. and C. I. Railway stationed in Bombay. 2882.

Question re improvement of the constitution of Staff Councils on the ——
2882.

Question re leave of lower subordinate staff in the traffic and transport department of the ——. 2552.

Question re retrenchment recommended by Mr. Heseltine on the \_\_\_\_. 2553.

Question re revision of the leave rules on the \_\_\_\_. 2882-83.

Question re working hours of certain classes of employees on the \_\_\_\_\_. 2552.

Question re working butes of the stuff of the --- at Wadi Bunder. 2550-51.

## GREETING(S)—

Reply to the — of the Assembly to the Members of the Labour Party. 2402.

### GRIEVANCE(S)-

Question re - of Faridpur railway passengers. 2640.

Question re — of third class passengers on the local Howrah to Burdwan service on the E. I. Railway. 2877-78.

Question re prohibition against Govt. servants representing their —— to nonofficial Members of the Indian Legislature. 2897.

### GUARD(S)-

Question re —— and drivers on the North Western Railway. 2533.

Question re promotion of —— on the North Western Railway. 2801.

## GULAB SINGH, SARDAR-

Question re Indians holding permanent gazetted appointments in certain departments of State and Company Managed Railways. 2556.

Question re Indians holding permanent gazetted appointments in the Indian Military Works Department. 2556.

Question re Indians in the Indian Army Reserve of Officers. 2557.

Question re percentage of Indian medical officers in Indian Station Hospitals. 2557.

#### GUNDUK-

Question re levy of toll at the bridge over the —— between Hajipur and Sonepur. 2386.

### Ħ

## HAILEY, THE HONOURABLE SIR MALCOLM-

Question re alleged canvassing of Members of Parliament by ——. 2384-85, 2051-52.

### HAJ SEASON-

Question re number of pilgrims during the last ---. 2362-63.

### HAJIPUR-

See under "Gunduk."

## HANS RAJ, LALA-

Question (Supplementary) re dismissal of Mr. N. Subba Rao, telegraphist, Bezwada. 2634.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2365.

Question re Russian rouble notes. 2903-04.

### HARTIKOOL OIL COMPANY—

Question re exemption from payment of excise duty on motor spirits granted to the Indian Products Co. and the ——. 2430.

## HASRAT MOHANI, MAULANA-

Question re Resolution relating to the release of - 2244 45.

### HAWKERS-

Question re license fees received by railway companies from ——, refreshment room keepers and hotel keepers. 2440.

## HEAD POSTMASTERS—

Question re number of — and Superintendents of post offices charge-sheeted in the Punjab in 1921-22 and 1923-24. 2406.

HEDJAZ—Question re duties of the British Consul at Jeddah towards Indian pilgrims

Question re loss of baggage of Indian pilgrims to the — by fire on the S.S. "Frangestan". 2358.

Question re pilgrims to the ——. 2357-58.

HERZFELD, PROFESSOR—

Question re treatment of —, a German scholar, at Bombay. 2238.

HESELTINE, MR.-

Question re retrenchment recommended by --- on the G. I. P. Railway. 2553.

HEZLETT, Mr. J.—

Oath of Office. 2231.

HIGH COURT(S)-

Question re ineligibility of Pleader Judges for appointment as permanent Chief Justices of — 2760.

Question re opinions of --- on the report of the Indian Bar Committee. 2546.

HILL SCHOOL(S)-

See under "School(s)."

HINDLEY, MB. C. D. M .--Oath of Office. 2231.

HINDU(S)-

Question re restaurant cars for Hindus on mail and express Trains. 2272.

HINDUSTANI MUSSALMAN(S)-

See under "Mussalman (s)."

HIRA SINGH, SARDAR BAHADUR CAPTAIN-

Indian Soldiers Litigation (Amendment) Bill-

Motion to pass, as passed by the Council of State. 2764-65.

Steel Industry (Protection) Bill-

Consideration of—

Schedule, 2680-81.

HOLIDAY(S)-

Question re closing of goods and parcel offices on Indian - 2802.

Question re hours of work and --- of the staff of the Rifle Factory and Metal and Steel Factory at Ishapore. 2369-70.

HOLME, Mr. H. E.—

Question (Supplementary) re discovery of the Bolshevik revolutionary conspiracy. 2772.

HONG KONG-

Question re Indian population in -..... 2875.

HOSPITAL(S)-

Question re charge of Cantonment - 2788-89.

Question re employment of lady doctors or midwives in State Railway ------

Question re medical officers in charge of Cantonment ---. 2243.

HOTEL KEEPERS—

Question re license fees received by railway companies from hawkers, refreshment room keepers and ---. 2440.

L103LA

HOURS OF WORK -

Question re - and holidays of the staff of the Rifle Factory and the Metal and Steel Factory, Ishapore. 2369-70.

HOUSE OF LORDS-

Question re Lord Olivier's speech in the ---.-2269-70.

Question re — allowance for relieving goods clerks. 2802.

Question re — allowances of European, Anglo-Indian and Indian railway employees. 2535.

HOWRAH-

Question re complaints against the --- railway staff. 2374.

Question re complaints regarding the timings of certain down local trains between - and Burdwan on the E. I. Railway. 2878.

Question re grievances of third class passengers on the local --- to Burdwan service on the E. I. Railway. 2877-78.

Question re overcrowding and unpunctuality of trains on the --- Machada section of the Bengal-Nagpur Railway. 2374.

HUDSON, Mr. W. F .-

Oath of Office. 2231.

HUMANITARIAN LEAGUE, BOMBAY-

Question re letters of the - dated the 30th January and 10th March, 1924. 2236.

HUSSANALLY, Mr. W. M .-

Oath of Office. 2231.

Question re abolition of quarantine at Kamaran. 2864.

Question re alleged assault by soldiers on a Parsi passenger at the Karachi Cantonment railway station. 2533-34.

Onestion re Cantonment Superintendent at Hyderabad, Sind. 2863.

Question re charge allowances of European and Anglo-Indian station masters. 2535.

Question re compensation claims paid by various Railways for goods stolen, lost or damaged. 2645-47.

Question re conversion of the G. I. P. and B., B. and C. I. Railways into State

Question re cost of telegrams recommending the Cantonment Superintendent, Hyderabad, Sind, for the post of executive officer. 2863.

Question re dues levied on pilgrims at Jeddah. 2864-65.

Question re effect of the enhanced duty on motor cars. 2649-50.

Question re erection of sheds on the platforms at Kotri station. 2537-38.

Question re Europeans, Anglo-Indians and Indians holding superior posts on railways. 2536.

Question re grant of the franchise in Cantonments. 2650-51.

Question re house rent allowances of European, Anglo-Indian and Indian railway employees. 2535.

Question re Hyderabad Sind Cantonment Fund. 2862.

Question re Indians holding posts of higher grades on railways. 2536-37.

Question re levy of pilgrim dues at Kamaran. 2863-64.

Question re motor cars of European railway employees. 2535.

Question re overbridge at the Clifton and the Devon Villa crossings at Karachi.

Question re present price of petrol in India and its price during the past five years. 2647-48.

HUSSANALLY, Mr. W. M .-- contd.

Question re prevention of profiteering in petrol. 2648-49.

Question re prohibition against Govt. servants representing their grievances to non-official Members of the Indian Legislature. 2897.

Question re quarantine at Kamaran. 2864.

Question re racial distinctions on Indian railways between European and Indian employees. 2534.

Question re Reforms Inquiry Committee. 2751.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2367.

Question re running of a late night train from Hyderabad to Karachi. 2538. Question re Russain rouble notes. 2749-50.

Question re salaries of European and Indian drivers on railways. 2534-35. Resolution re Lee Commission's Report. 2829.

Steel Industry (Protection) Bill-

Consideration of-

Clause 2. 2508, 2509-10.

### HYDERABAD-

Question re running of a night train from —— to Karachi. 2538.

### HYDERABAD (SIND)—

Question re Cantonment Superintendent at ---. 2863.

Question re cost of telegrams recommending the Cantonment Superintendent,
—, for the post of executive officer. 2863.

## HYDERABAD SIND CANTONMENT FUND—

Question re the ---. 2862.

HYNDMAN, Mr. H. M. --

Question re proscription of ---'s book "The Awakening of Asia." 2428.

I

### IMMIGRATION INTO INDIA ACT, 1924—

Question re rules under the ---. 2439-40.

## IMPERIAL CONFERENCE(S)—

Question re representatives of India at the —— and the meetings of the League of Nations. 2359-60.

## IMPERIAL ECONOMIC CONFERENCE-

See under "Conference."

## IMPERIAL POLICE SERVICE-

Question re appointment of Muhammadans to the Indian Civil Service and the ——.—2875-76.

## IMPERIAL SERVICE(S)—

Question re overseas allowance to Indians recruited for the —. 2745-46.

### INCOME-TAX-

Question re alleged over-assessment to — of a merchant of Surat by the Income-tax officer of that place. 2857-58.

Question re assessment to — of Lala Sita Ram. 2256-57.

Question re --- on the tentage allowance of military officers. 2800.

### INCOME-TAX ADMINISTRATION-

Question re dissatisfaction with the --- in the Punjab. 2526-27.

INCOME-TAX OFFICER(S)-

Question re alleged over-assessment to income-tax of a merchant of Surat by the —— of that place. 2857-58.

Question re recruitment of - in Madras. 2733-34.

INCREMENT(S)-

Question re stoppage of - of Postal Inspectors in 1921-22. 2406.

INDEBTEDNESS-

Question re — of Indian agriculturists. 2273.

INDIA AND BURMA MILITARY AND MARINE RELIEF FUND, THE— See under "Relief Fund."

INDIA OFFICE-

Question re expenditure on cables exchanged between the Government of India and the ——. 2363.

INDIA, POPULATION OF-

Question re average wealth of the ---. 2853.

INDIAN(S)-

Question re admission of European, Anglo-Indian and — students to the Railway Technical Institute, United Provinces. 2250.

Question re admission of —— to the posts of journeymen and chargemen on the O. and R. Railway. 2250.

Question re appointment of — as Deputy Agents on railways. 2745.

Question re appointment of — as sub-divisional officers in cantonments

Question re appointment of —— as sub-divisional officers in cantonments occupied by —— troops. 2268-69.

Question re appointments of —— and Europeans to the Cantonments Department. 2257-58.

Question re distinctions in rates of pay drawn by Anglo-Indians, Christians, Parsis and —— on the N. W. Railway. 2801-02.

Question re employment of —— on the B., B. and C. I. and the R. M. Railways. 2869-70.

Question re employment of —— as foremen, chargemen, etc., on railways. 2872.

Question re European and —— passengers on board the S.S. "Frangestan." 2808.

Question re European, Anglo-Indian and — apprentices in the O. and R. Railway Workshops at Lucknow. 2249-50.

Question re European, Anglo-Indian and —— employees on the Great Indian Peninsula Railway. 2878-79.

Question re Europeans, Anglo-Indians and ——employed in various capacities on the principal railways in India. 2871-72.

Question re Europeans, Anglo-Indians and —— employed on salaries of Rs. 100 and over on certain railways. 2785.

Question re Europeans, Anglo-Indians and —— folding superior posts on railways. 2536.

Question re franchise for --- in British Guiana. 2775.

Question re impending legislation prejudicially affecting the political rights of —— in Mauritius. 2783.

Question re —— holding permanent gazetted appointments in certain departments of State and Company-managed Railways. 2556.

Question re — holding permanent gazetted appointments in the Indian Military Works department. 2556.

Question re \_\_\_ holding posts of higher grades on the railways. 2536-37.

INDIAN (S) contd.

Question re - in the higher grades of railway administrations. 2420.

Question re - in the Indian Army Reserve of Officers. 2557.

Question re -- in superior appointments on railways. 2787-88 and 2794.

Question re - in the superior establishment of the Railway Department. 2744-45.

Question re overseas allowance to - recruited for the Imperial Services. 2745-46.

Question re recruitment of — for the staff of the Railway Board. 2745.

Question re shooting of — British Guiana. 2775. Question re training of — for the Artillery. 2801.

Question re training of - for superior and subordinate appointments on railways. 2788.

### INDIAN AFFAIRS-

Question re Committee appointed by the British Cabinet to consider ---. 2543.

### INDIAN ARMY—

Question re employment of the —— outside India. 2866.

Question re jamadars, subedars and subedar majors in the fighting units and also in the Indian Medical Department of the ---. -2546-48.

## INDIAN ARMY RESERVE OF OFFICERS-Question re Indians in the ---. 2557.

## INDIAN BAR COMMITTEE, THE-See under "Committee."

# INDIAN CHRISTIAN(S)-

Question re appointment of an --- to the Committee on the expansion of the Indian Territorial Force. 2655.

## INDIAN CIVIL SERVICE—

Question re appointment of Muhammadans to the - and the Imperial Police Service. 2875-76. See under "Service."

## INDIAN CIVIL SERVICE EXAMINATION-

Question re Burmese candidates for the last — held in India. 2361.

## INDIAN COINAGE (AMENDMENT) ACT, 1924 (X OF 1924)-Assent to the —— by the Governor General. 2281.

### INDIAN CURRENCY ACT-

Question re amendment of the rate of exchange in the ---. 2744.

INDIAN INCOME-TAX (AMENDMENT) ACT, 1924 (XI OF 1924)-Assent to the --- by the Governor General. 2281.

# INDIAN INFANTRY REGIMENTS-

See under "Regiment(s)."

### INDIAN LABOURERS-

Question re compensation paid to the families of - who died on active service during the war. 2370-71.

### INDIAN LAW REPORTS COMMITTEE-

Question re expenditure on the \_\_\_\_, 1922. 2741.

Question re the \_\_\_\_. 2431-32.

### INDIAN LEGISLATURE—

Question re prohibition against Govt. servants representing their grievances to non-official Members of the ——. 2897.

#### INDIAN MEDICAL DEPARTMENT-

Question re compensation to military medical pupils refused enlistment in the \_\_\_\_\_. 2266-67.

Question re jamadars, subedars and subedar majors in the fighting units and also in the —— of the Indian Army. 2546-48.

### INDIAN MEDICAL SERVICE-

Question re recruitment for the ——. 2236, 2866-67.

## INDIAN MEDICAL SERVICE OFFICER(S)—

Question re —— on temporary list admitted since the beginning of the Great War. 2548.

## INDIAN MERCANTILE MARINE COMMITTEE-

Question re report of the ---. 2433.

## INDIAN MERCHANTS' CHAMBER-

Question re communication from the —— regarding the Tariff Board's Report. 2414.

## INDIAN MILITARY SERVICES-

See under "Services."

### INDIAN PENAL CODE-

Question re repeal of section 492 of the —— and of the Workmen's Breach of Contract Act, 1859. 2736.

# INDIAN PENAL CODE (AMENDMENT) BILL (AMENDMENT OF SEC-

TION 375)—

See under "Bill(s)."

### INDIAN PEOPLE'S FAMINE TRUST FUND-

Question re the ——. 2777-80.

### INDIAN PILGRIMS-

Question re duties of the British consul at Jeddah towards —— to the Hedjaz, etc. 2362.

## INDIAN PRODUCTS CO., THE-

Question re exemption from payment of excise duty on motor spirits granted to the —— and the Hartikool Oil Co. 2430.

### INDIAN SAILOR(S)-

Question re compensation paid to the families of —— who died on active service during the war. 2370-71.

## INDIAN SETTLER(S)-

Question re percentage of — in Uganda and Tanganyika. 2360.

### INDIAN SOLDIERS-

Question re compensation paid to the families of —— who died on active service during the war. 2370-71.

### INDIAN SOLDIERS LITIGATION (AMENDMENT) BILL—

See under "Bill(s)."

## INDIAN (SPECIFIED INSTRUMENTS) STAMP BILL-

See under "Bill(s)."

## INDIAN STAFF-

Question re improved type of quarters for the - of State Railways. 2642.

INDIAN STAMP ACT-

Question re validity of certain instruments executed under the \_\_\_\_. 2432-33.

INDIAN STATE(S)-

Question re liability of - to pay the protective duties imposed by the Steel Industry (Protection) Bill. 2847-48.

INDIAN STUDENTS-

Question re admission of --- to the University Officers' Training Corps. 2388-89.

Question re recommendations of the Committee on —. 2389.

INDIAN TERRITORIAL FORCE—

Question re abolition of pay for officers of the ---. 2435.

Question re dual commissions in the — 2434-35.

Question re pay of officers of the --- holding Honorary King's Commissions. 2433-34.

Question re rank and precedence of officers of the ---. 2434.

INDIAN UNITS-

Question re educational facilities for — in the Army. 2890-91.

INDIANISATION-

Question re — of the Engineering Services. 2267-68.

INDIANS AND BURMESE-

Question re proposed substitution of the words --- for "Natives of India · and Burma" in Government publications. 2412.

INDUSTRY(IES)-

Question re system of fines in organised ---. 2739.

INFANTRY REGIMENTS-

See under "Regiments."

INNES, THE HONOURABLE SIR CHARLES-

Question re progs. of the Imperial Economic Conference and report of --in regard to his delegation to the same. 2256.

Resolution re the removal of the import duty on sulphur. 2765-66, 2767.

Steel Industry (Protection) Bill-

Preliminary remarks before the motion to consider. 2281-92.

Motion to consider. 2292.

Discussion re admissibility or otherwise of certain amendments before the - was referred to Select Committee. 2296, 2303 and 2304.

Motion to refer to Select Committee. 2348 and 2349-52.

Presentation of the Report of Select Committee. 2397.

Motion to consider Report of Select Committee. 2397.

Motion to circulate. 2449-50.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debata. 2471.

Consideration of—

Clause 2. 2492,93, 2494, 2504, 2505-06, 2510, 2515-16, 2518-19.

Clause 3. 2565, 2566, 2570-71, 2616-18, 2620, 2621, 2671.

Clause 5. (re-numbered clause 6). 2664, 2665.

Clause 5. 2677.

Clause 6. 2679.

Schedule. 2681-82, 2687-88, 2697-99. Preamble. 2709, 2714-15, 2719, 2720, 2723-24.

Motion to pass. 2726.

## INSPECTION REMARKS-

Question re — of visitors to the Emigration Depôt, Benares. 2783.

### INSPECTOR(S)-

Question re qualification of — of the Railway Mail Service. 2271.

Question re strength of —— and clerks in the Northern India Salt Department. 2239.

Question re supersession of post masters and — in the Punjab Postal Circle. 2557-58.

## INSTITUTION(8)-

Question re contribution to —— training candidates for the Indian Civil and Military Services. 2548-49.

### INSTRUMENTS-

Question rc validity of certain —— executed under the Indian Stamp Act-2432-33.

## •INSURANCE-

Question re amount of premia paid by certain Govt. Departments for fire, Marine and motor ——. 2533.

Question re Postal - Fund. 2625.

Question re premia paid by Government during the last three years for fire and Marine —. 2744.

### INSURED ARTICLES—

Question re recoveries from postal officials in the Punjab for the loss of ——, etc. 2406-07.

Question re recoveries from postal officials on account of the loss of —— during: 1923-24. 2888-89.

### INTERMEDIATE CLASS COMPARTMENTS-

Question re --- for males and females on the E. I. Railway. 2865.

## INTERNATIONAL LABOUR CONFERENCE(S)-

Question re consultation with the Workers' Organisations in India regarding subjects to be discussed by the ——. 2735.

## INTERNEE(S)—

Question re statement regarding the two Judges who examined the cases of —— in Bengal. 2631.

#### IRON-

Question re foreign - and steel purchased by Govt. Depts. 2749.

Question re — and steel of Indian and foreign origin purchased by State and guaranteed Railways. 2748.

### ISHAPORE-

Question re hours of work and holidays of the staff of the Hifls Factory and the Metal and Steel Factory at \_\_\_\_\_ 2369-70.

## ISHURDI-

Question re construction of the proposed —— Pabna-Sadhuganj Railway. 2250-51.

Question re financing of the proposed --- Pabna-Sadhuganj Railway. 2251.

ISMAIL KHAN, Mr.-

Question re appointment of executive officers under the new Cantonment Act. •2405.

Question re charge of cantonment hospitals. 2788-89.

Question re medical officers in charge of cantonment hospitals. 2243.

Question re waiting room for Indians at Manmad Junction. 2405-06.

## IYENGAR, Mr. A. RANGASWAMI-

Lee Commission's Report. 2279-80, 2659.

Motion for Adjournment to consider Lee Commission's Report. 2395.

Question re affairs of the Esociet Company, etc. 2258-59.

Question re amendments of the Indian Legislative Rules or other Statutory Rules. 2759-60.

Question (Supplementary) re arrests under Bengal Regulation III of 1818. 2423.

Question (Supplementary) re Committee on constitutional reforms. 2542.

Question re Committee on Indian Taxation. 2756-57, 2759.

Question re control excised over Local Governments in respect of Land Revenue Settlement. 2753.

Question re control of the Secretary of State over Provincial Government's land revenue legislation. 2754.

Question (Supplementary) re discontinuance of the sale of Government of Iniia publications at the Provincial Governments Book Depôts. 2439.

Question (Supplementary) re dismissal of Mr. Subba Rao, a telegraphist. 2265, 2540, 2541, 2633 and 2634.

Question re inquiry into the working of the Reforms. 2758.

Question re investigation into the working of the reforms. 2270-71.

Question re Krishnasagara Reservoir Project. 2754-56.

Question re land revenue policy. 2753-54.

Question re levy of taxation by executive action. 2757-58.

Question re Lord Olivier's speech in the House of Lords. 2269.

Question (Supplementary) re pay and allowances of the Architects of the Central Buildings, New Delhi. 2629.

Question (Supplementary) re proposed amendment of the Government of India Act, 1919. 2532.

Question re qualifications of Inspectors of the Railway Mail Service. 2271. Question re recovery of money due to Government by the Esociet Company. 2258.

Question (Supplementary) re recruitment of Income-tax officers in Madras. 2734.

Question re reduction in the rates of pay of officers of the British Army. 2752-53.

Question (Supplementary) re Report of the Lee Commission. 2554.

Question re rules relating to the power of making appointments to, and promotions in, offices under the Crown in India. 2265-66.

Question (Supplementary) re rules under the Immigration into India Act, 1924. 2439.

Question (Supplementary) re second class passenger fares on the South-Indian Railway. 2733.

Question (Supplementary) re State vs. Company management of Railways. 1417.

Question (Supplementary) re subjects in regard to which recourse is had to previous consultation with the Secretary of State for India instead of obtaining his previous sanction. 2392.

I.103LA

IYENGAR, Mr. A. RANGASWAMI-contd.

Resolution re Lee Commission's Report. 2823, 2830-32, 2838.

T Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2296, 2297.

J

JAGAT SETH-

Question re payment of debt due to --- to his descendants. 2656.

JAIL REFORM-

Question re ---. 2538-39.

JAJODIA, BABOO RUNGLAL-

Question re amendment of the rate of exchange in the Indian Currency Act. 2744.

Question re increased public demand for currency and credit. 2868-69.

Question re premia paid by Government during the last three years for fire and marine insurance. 2744.

Question re report of the Railway Risk Notes Revision Committee. 2744. Question re stringency in the money market. 2743-44.

JAMADAR(S)-

Question re —— subedars and subedar majors in the fighting units and also in the Indian Medical Department of the Indian Army. 2546-48.

JAMALPUR-

Question re almission of Indian graduates as apprentices to the E. I. Railway Workshops and Laboratory at ——. 2872-73.

Question re grant of a State scholarship to an Indian graduate lately employed as an apprentice in the —— Workshop of the E. I. Railway. 2873.

JAMSHEDPUR-

Question re employment of Mr. Kirkpatrick, late Dy. Conservator of Forests, as Labour Inspector at ——. 2891-92.

JEDDAH-

Question re dues levied on pilgrims at ---. 2864-65.

Question re duties of the British Consul at —— towards Indian pilgrims to the Hedjaz, etc. 2362.

JEELANI, HAJI, S. A. K.-

Question re administration of Cantonments under the new Cantonment Act. 2797.

Question re construction of waiting rooms at Kovur and Kavali railway stations on the Madras and Southern Mahratta Railway. 2253.

Question re double line railway project from Tambaram to Madras. 2733.

Question re exclusion of sadar bazaars from cantonment areas. 2796-97,

Question re proposal to reconstruct Nellore Railway station. 2252-53.

Question re recruitment of Income-tax officers in Madras. 2733-34.

Question re third class passenger fares on the South Indian Railway. 2733.

JHARIA--

Question re coal mines in the Raneegunj and — coalfields under Indian and European management, 2887-88,

JHARIA STATION-

Question re booking difficulties at --- , etc. 2436-37.

### JHELUM CANAL COLONY, LOWER-

Question re rule of primogeniture obtaining in the case of tenancies held by cavalry grantees in the ——. 2803-04.

### JINNAH, MR. M. A --

Lee Commission's Report. 2279, 2281, 2660 and 2661.

Motion for Adjournment to consider the Lee Commission's Report. 2396,

Question re departmental Committee on the working of the reforms. 2532.

Question (Supplementary) re dismissal of Mr. Subba Rao, a telegraphist. 2541.

Question re naturalization of Indians in the United States of America. 2740-41.

Question re proposed amendment of the Government of India Act, 1919, 2532-33.

Question (Supplementary) re report of the Lee Commission. 2554, 2555.

Question (Supplementary) re Resolution relating to the release of Maulana Hasrat Mohani. 2245.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2295, 2296, 2297, 2299 and 2303.

Motion to refer to Select Committee. 2324, 2325-26, 2339 and 2348.

Motion to constitute the Select Committee. 2352.

Motion to circulate. 2450-52, 2453.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2473. Consideration of—

Clause 2, 2496-97, 2506, 2507, 2513-14 and 2521-22.

Clause 3. 2568, 2572, 2596-98.

Clause 5. (re-numbered clause 6). 2665-66, 2670.

### JIWAN LAL, DR.—

Question re case of —, late sub-assistant surgeon. 2531.

### JOSHI, MR. N. M.-

Question re advertising of vacancies on the Eastern Bengal Railway. 2850.

Question re alleged charges of bribery and corruption against certain employees of the office of the District Traffic Superintendent, Katihar, E. B. Railway. 2851.

Question re alleged profiteering by Messrs. Somar Chand and Sons, food vendors on the E. B. Railway. 2851-52.

Question re appeals of the employees of the Eastern Bengal Railway. 2849.

Question re card passes issued to vendors on the E. B. Railway. 2851.

Question re consultation with the Workers Organisations in India regarding subjects to be discussed by the International Labour Conferences. 2735.

Question (Supplementary) re cost of free supply of Blue-books and Administration Reports relating to Central subjects to Members of the Indian Legislature. 2654.

Question re delay in payment of monthly wages to employees in organised factories. 2737.

Question re differential treatment of European, Anglo-Indian, and Indian employees on Railways. 2738.

Question re discharge of employees by the Eastern Bengal Railway. 2848.

Question re discharge of Mr. Nurun Nabi, an employee of the G. I. P. Ry. 2879

JOSHI, MR. N. M .- contd.

Question (Supplementary) re discontinuance of the sale of Government of India publications at the Provincial Govts'. Book Depôts. 2439.

Question (Supplementary) re dismissal of employees of the Audit Office of the Bengal and North-Western Railway. 2242.

Question re duties of pointsmen on the B. and N.-W. Ry. 2880.

Question re educational grants to European, Anglo-Indian and Indian Railway Employees. 2851.

Question rc European and Anglo-Indian station masters and assistant station masters on the Eastern Bengal Railway. 2850-51.

Question re European, Anglo-Indian and Indian employees on the G. I. P. Ry. 2878-79.

Question re excess fare earnings of ticket collectors on the E. B. Ry. 2879. Question re formation of District Committees on the B. and N.-W. Ry. 2881-

82.

Question re grant of compensatory allowance to the officers and subordinate

staff of the G. I. P. and B., B. and C. I. Rys. stationed in Bombay. 2882. Question re grievances of the signallers of the Lalmonirhat district of the E. B. Railway. 2848.

Question re improvement of the constitution of Staff Councils on the G. I. P. Rv. 2882.

Question re introduction of maternity benefits in industrial undertakings. 2738-39.

Question re introduction of the shift system in mines and prohibition of the employment of women underground. 2:36-37.

Question re issue of orders in the vernacular by railway authorities. 2849.

Question re labour representation on the Central and Local Legislatures. 2739-40.

Question re leave and pension of the menial establishment of the Govt. of India. 2852.

Question re leave of the Eastern Bengal Railway employees. 2850.

Question re liability of pointsmen on the B. and N.-W. Ry. in cases of running train thefts. 2880.

Question re licence fees of food vendors on the E. B. Ry. 2851.

Question re Local Advisory Councils on railways. 2357.

Question re maternity benefits in factories, mines, etc. 2739.

Question re names of Railwaymen's Unions or Associations recognised by the authorities of the Indian Railways. 2880-81.

Question re non-recognition of the B. and N.-W. Railwaymen's Association. 2881.

Question re official recognition of Ry. Unions or Associations. 2880.

Question re overcrowding of night trains leaving Bombay for Nasik and Poona, respectively. 2851.

Question re payment of relieving allowances to relieving hands on State Railways. 2848.

Question re promotions on the Eastern Bengal Railway. 2850.

Question re provision of Hindu and Muhammadan refreshment rooms at Victoria Terminus, Bombay. 2852.

Question re racial discrimination between employees on State Railways. 2738.

Question re regulation of the payment of wages within a fixed period after they are due. 2737-36.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2366.

JOSHI, Mr. N. M .- concld.

Question re repeal of section 492 of the Indian Penal Code and of the Work-men's Breach of Contract Act, 1859. 2736.

Question (Supplementary) re reports relating to the recruitment of seamen. 2762.

Question re resolutions of the Wadi Bunder Branch (Bombay) of the G. I. P. Ry. Staff Union. 2883.

Question re revision of the leave rules on the G. I. P. Ry. 2882-83.

Question (Supplementary) re rules under the Immigration into India Act, 1924. 2439, 2440.

Question re salaries of Indian station masters and assistant station masters on the Eastern Bengal Railway. 2850.

Question re sickness among the staff of the Lalmonirhat District of the Eastern Bengal Railway. 2849.

Question re Staff Councils on the G. I. P. Ry. 2878.

Question re system of fines in organised industries. 2739.

Question (Supplementary) re working hours of the staff of the G. I. P. Railway employed at Waii Bunder. 2551.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 2337-41 and 2345.

Motion to constitute the Select Committee. 2353.

Motion to circulate. 2451, 2457.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2472-73.

Consideration of-

Clause 3. 2565, 2568, 2570, 2591-92.

Motion to pass 2729-30.

#### JOURNEYMEN-

Question re admission of Indians to the posts of —— and chargemen on the O. and R. Ry. 2250.

Question re chargemen and —— in the O. and R. Ry. Workshops at Lucknow. 2248-49.

#### JUDGE(S)-

Question re ineligibility of Pleader —— for appointment as permanent Chief Justices of High Courts. 2760.

Question re —— appointed to examine the cases of State prisoners in Bengal. 2407.

Question re statement regarding the two —— who examined the cases of internees in Bengal. 2631.

### JULLUNDUR-

Question re case of Mr. Girdhari Lal, Sub-Record Clerk, Ry. Mail Service,
—— City. 2800-01.

#### JUTE-

Question re price of —, cotton and other goods purchased by Govt. 2248.

K

#### KALA-AZAR-

Question re investigation into the causes of ---. 2897.

### KALABAGH RAILWAY-

Question re case of Akbar Ali, time-keeper, Kour station, on the ---. 2263.

#### KAMARAN.

Question re abolition of quarantine at ---. 2864.

Question re levy of pilgrim dues at ---. 2863-64.

Question re quarantine at — . 2864.

### KANCHRAPARA-

Question re appointment as foremen of Anglo-Indian and Indian apprentices trained at —— and Saidpur. 2854.

### KARACHI-

Question re alleged assault by soldiers on Mr. R. K. Sidhva at the —— railway station. 2424-26.

Question re overbridge at the Clifton and the Devon Villa crossings at \_\_\_\_\_. 2537.

Question re proposed construction of an overbridge at the Clifton railway crossing at ——. 2429.

Question re running of a late night train from Hyderabad to ---. 2538.

Question re submission of statement of earnings beyond their lawful salaries by ticket collectors of the N.-W. Railway, —— district. 2424-25.

### KARACHI CANTONMENT-

Question re alleged assault on a Parsi passenger at the —— railway station. 2533-34.

#### KARACHI CANTONMENT STATION—

Question re alleged assault by soldiers on Mr. R. K. Sidhva at ——. 2645. Question re uncovered platforms at ——. 2429.

### KARBIGHWAN-

Question re case of Panna Lal Gopi, late Assistant Station Master, —, East Indian Railway. 2420-21.

### KARTAR SINGH, SARDAR-

Question re pay of veterinary assistants of the Army Remount Deptt. and of the Army Veterinary Corps. 2254-56.

#### KASTA-

Question re earnings of the E. I. Railway from the traffic offered by the and Damaguria sidings. 2888.

### KASUR-

Question re allegations against the station master of - 2527-29.

#### KATHGHAR RAILWAY STATION-

Question re construction of a platform at the ---. 2628.

#### KATIHAR—

Question re alleged charges of bribery and corruption against certain employees of the office of the District Traffic Superintendent, ——, E. B. Railway. 2851.

Question re quarters for Indian assistant station masters in the —— district. 2643.

### KAVALI—

Question re construction of waiting rooms at Kovur and —— railway stations. 2253.

KELKAR, Mr. N. C.-

Question re calculation of period of re-employment in the Military Accounts

Department during the War for pension or gratuity. 2443.

Question re claim of Mr. S. R. Muley, formerly a clerk in the office of the Controller of Military Accounts, Poona, to proportionate pension. 2443-44.

Question re dangers attendant on the location of the new target for the use of the Ghorpadi cavalry. 2437-38.

Question re discontinuance of the sale of Govt. of India publications at the Provincial Govts'. Book Depôts. 2438-39.

Question re license fees received by railway companies from hawkers, refreshment room keepers and hotel keepers. 2440.

Question re Local Advisory Committees for railways. 2440-41.

Question re maturing of Govt. postal endowment assurance policies. 2442.

Question re production of medical certificates by the establishment of the office of the Controller of Military Accounts, Southern Command and Poona District, etc. 2643-44.

Question re railway carriages for female passengers. 2440.

Question re revision of the pay and allowances of divisional accountants of the Bombay Presidency. 2441-42.

Question re rules under the Immigration into India Act, 1924. 2439-40.

#### KENYA-

Question re levy of a poll tax in ---. 2545.

#### KESAR SINGH-

Question re dismissal of ----, sorter, R. M. S., 'L' Division. 2859-60.

### KHADDAR-

Question re prohibition of the wearing of --- by Govt. servants, etc. 2426.

## KHILAFAT DELEGATION-

Question re correspondence relating to the ——. 2382-83.

Question re grant of passports to the proposed members of the —— to Turkey, etc. 2430-31.

Question re refusal of passports to members of the —— to certain Muslim countries. 2375-82.

### KHILAFAT PROCESSION-

Question re arrests in connection with the —— at Peshawar on the 16th November 1923, 2259,

# KHOJA SHIA ISNA ASHRE COMMUNITY-

Question re petition of the ——. 2359.

#### KHYBER RAILWAY—

Question re cost of the ----. 2360.

#### KING'S COMMISSIONS, HONORARY—

Question re pay of officers of the Indian Territorial Force holding ——. 2433-34.

#### KIRKPATRICK, Mr.—

Question re employment of ——, late Deputy Conservator of Forests, as Labour Inspector at Jamshedpur. 2821-92.

#### KOHAT-

Question re limitation of the period of retention of postal officials at postoffices beyond Bannu, — and Dera Ismail Khan. 2560.

KOTRI-

Question re erection of sheds on the platforms at —— station. 2537-38.

Question re uncovered platforms at —— Junction on the N.W. Railway. 2429.

KOUR-

Question re case of Akbar Ali, time-keeper, —— station, on the Kalabagh Railway. 2263.

KOYUR-

Question re construction of waiting rooms at —— and Kavali railway stations, 2253.

KRISHNASAGARA RESERVOIR PROJECT—Question re the ——. 2754-56.

L

### LABOUR INSPECTOR --

Question re employment of Mr. Kirkpatrick, late Deputy Conservator of Forests, as —— at Jamshedpur. 2891-92.

#### LABOUR PARTY—

Reply to the greetings of the Assembly to the Members of the ---. 2402.

LABOUR RECRUITER(S)—

See under "Recruiter(s)."

### LABOUR REPRESENTATION-

Question re — on the Central and Local Legislatures. 2739-40.

LABOURER(S)—

Question re number of — recruited by the Emigration Depôt, Benares. 2783.

### LACHMAN DASS—

Question re case of ----, clerk, Rawalpindi Post Office. 2861.

#### LADY DOCTOR(S)—

Question re employment of --- or midwives in State Railway hospitals. 2641.

#### LAHORE-

Question re sale of surplus stocks whisky by the S. & T. Deptt., ---. 2797-98.

### LAJPUT RAI, LALA--

Question re proscription of — 's book "Young India". 2428.

### LAKSHMIR SINGH, SARDAR BAHADUR-

Question re supersession of ——, Assistant Commissioner, Northern India Salt Department. 2238-39.

### LALMONIRHAT-

Question re arrangements for cremation at —— on the E. B. Railway. 2643. Question re grievances of the signallers of the —— district of the Eastern Bengal Railway. 2848.

Question re sickness among the staff of the —— district of the Eastern Bengal Bailway. 2849.

### LAND, ACQUISITION OF-

Question re — by the B., B. and C. I. Railway for extension of their terminal station in Bombay. 2746.

LAND REVENUE-

Question re control of the Secretary of State over Provincial Governments' —— legislation. 2754.

### LAND REVENUE POLICY—

Question re ---. 2753-54.

### LAND REVENUE SETTLEMENT-

Question re control exercised over Local Govts. in respect of ---. 2753,

### LATRINES-

Question re insufficiently screened — at stations on the East Indian and the Bengal and North-Western Railways. 2375.

Question rc --- on the Bengal and North-Western Railway Stations. 2236.

Question re provision of —— in quarters for the menial staff of the E. B. Railway.—2641.

### LEAGUE OF NATIONS-

Question re representatives of India at the Imperial Conferences and the meetings of the ——. 2359-60.

#### LEAVE—

Question re - of the Eastern Bengal Railway employees. 2850.

Question re —— and pension of the menial establishment of the Govt. of India. 2852.

### LEAVE RULE(S)-

Question re revision of --- on the G. I. P. Railway. 2882.

#### LEE COMMISSION—

Discussion re ----'s Report. 2657-61, 2731-32.

Motion for adjournment to consider the -- 's Report. 2394.

Publication of the Report of the ---. 2640.

Question re expenditure on the ---. 2271.

Question re — 's Report. 2897-98.

Question re Report of the ---. 2553-55.

Resolution re ----'s Report. 2813-29 and 2829-46.

#### LEGISLATION—

Question re control of the Secretary of State over Provincial Govts'. Land Revenue —. 2754.

Question re impending —— prejudicially affecting the political rights of Indians in Mauritius. 2783.

Question re repeal of repressive ---. 2878.

#### LEGISLATIVE ASSEMBLY-

Question re previous sanction of the Secretary of State to the introduction of legislation in the —— and in Provincial Legislative Councils. 2393.

Question re strength of Parties in the —. 2776-77.

### LEGISLATIVE ASSEMBLY, MEMBERS OF THE-

Question re alleged interception of correspondence of —. 2772

Question re alleged shadowing of —— by the police. 2772.

Question re harasament of — by ticket examiners at railway stations. 2773-74.

### LEGISLATIVE COUNCIL(§)—

Question re previous sanction of the Secretary of State to the introduction of legislation in the Legislative Assembly and in Provincial ——. 2393.

• L103LA

## LEGISLATIVE RULES-

See under "Rules."

### LEGISLATURE(S)-

Question re labour representation on the Central and Local - 2739-40.

### LEGISLATURE, BRITISH GUIANA-

Question re Indian Members of the ---. 2776.

### LEGISLATURE, CENTRAL-

Question re changes in statutory rules relating to the ——. 2653. Question re nominated official Members of the ——. 2631-32.

### LEGISLATURE, INDIAN-

Question re cost of free supply of Blue-books and Administration Reports relating to Central subjects to Members of the ——. 2654.

### LESAGE, Mr.-

Question re appointment of — as Officiating Postmaster, Burdwan. 2868.

### · LETTER(S)—

Question re indistinct postmarking of ---. 2253.

#### LICENCE FEES-

Question re — of food vendors on the E. B. Railway. 2851.

Question re —— received by railway companies from hawkers, refreshment room keepers and hotel keepers. 2440.

Question re payment of excise or — by the Army Canteen Board. 2798.

#### LIGHTING AND BUOYING—

Question re expenditure on the --- of the Persian Gulf. 2383.

#### LITIGATION—

Question re —— between the E. I. Railway and one Hemanta Kumar Sarkar. 2876-77.

### LITTLEHAILES, Mr. R.—

Oath of Office. 2231.

#### LOCAL ADVISORY COMMITTEES-

Question re - for railways. 2440-41.

#### LOCAL GOVERNMENT(S)-

Question re control exercised over —— in respect of Land Revenue Settlement. 2753.

Question re powers of —— to purchase locally manufactured stationery and stores. 2271.

### LOCAL LEGISLATURE(S)-

See under "Legislature(s)."

#### LOCAL TRAFFIC SERVICE—

Question re — on State Railways and on the E. I. Railway. 2884-86.

### LOCOMOTIVE(S)—

Question re encouragement of the manufacture of wagons and —— in India. 2638-39.

Question re tenders for ---. 2634-38.

### LOHOKARE, Mr. K. G.—

Lee Commission's Report. 2660.

Question re calculation of the period of re-employment in the Military Accounts Department during the War as service towards gratuity or pension. 2623.

### LOHOKARE, MR. K. G.—contd.

Question re compilation of statistics relating to the condition of labour employed on Indian railways. 2553.

Question re contributions to institutions training candidates for the Indian Civil and Military services. 2548-49.

Question re direct recruitment of accountants in the Mily. Accounts Deptt. 2242-43.

Question re holding of postal securities and each certificates in the names of two persons. 2555-56.

Question re I. M. S. officers on temporary list admitted since the beginning of the Great War. 2548.

Question re jamadars, subedars and subedar-majors in the fighting units and also in the Indian Medical Department of the Indian Army. 2546-48.

Question re leave of lower subordinate staff in the traffic and transport department of the G. I. P. Railway. 2552.

Question re limitation of working hours of employees on Iniian railways. 2552-53.

Question (Supplementary) re provision for Indians in the superior service of the Royal Indian Marine. 2796.

Question re recruitment of the Indian Medical Service. 2236-37.

Question re report of the Lee Commission. 2553-55.

Question re retrenchment recommended by Mr. Heseltine on the G. I. P. Railway. 2553.

Question re treatment of memorialists and petitioners by the Finance Department. 2623-24.

Question re working hours of certain classes of employees on the G. I. P. Railway. 2552.

Question re working hours of the staff of the G. I. P. Railway employed at Waii Bunder. 2550-51.

Question re working hours of subordinates employed in railway goods-sheds. 2550.

Question re working hours of traffic Staff and transport staff on Indian Railways. 2549.

Steel Industry (Protection) Bill-

Motion to circulate. 2447-48.

Consideration of-

Clause 3. 2572, 2575-78, 2607.

### LONGWOOD HOTEL, SIMLA-

Question re quarters at ---. 2367-68.

Question re rent of quarters at ---. 2365-67.

#### LOWER JHELUM CANAL COLONY—

Question re rule of primogeniture obtaining in the case of tenancies held by cavalry grantees in the ——. 2803-04.

#### LUCKNOW-

Question re European, Anglo-Indian and Indian apprentices in the O. and R. Railway Workshops at ——. 2249-50.

#### LUDHIANA-KALKA RA¶LWAY-

Question re proposed -- via Samrala and Ropar. 2431.

M

### MACHADA-

Question re overcrowding and unpunctuality of trains on the Howrah ——section of the Bengal-Nagpur Railway. 2374.

#### MADRAS-

Question re double line railway project from Tambaram to ——. 2733. Question re recruitment of Income-tax officers in ——. 2733-34.

### MADRAS AND SOUTHERN MAHRATTA RAILWAY-

Question re construction of waiting rooms at Kovur and Kavali stations on the ——. 2253.

Question re proposed remodelling of the Nidadavolu and Tadepalligudem stations on the ——. 2404-05.

#### MAHABIR ROAD—

Question re stoppage of the 20-Down Delhi Express at Pataunda —— station on the B., B. and C. I. Railway. 2807.

### MAIL(S)-

Question re notice of loss or destruction of ---. 2651.

### MAIL AND EXPRESS TRAIN(S)-

Question re restaurant cars for Hindus on ——. 2272.

### MALAVIYA, PANDIT MADAN MOHAN-

Question (Supplementary) re tenders for locomotives. 2637.

Resolution re Lee Commission's Report. 2824-29.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2298, 2300-01 and 2302.

Motion to refer to Select Committee. 2316-24.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2482-83, 2485.

Consideration of-

Clause 2. 2503-04.

Clause 3. 2567, 2568-70, 2607-16.

Clause 5 (re-numbered clause 6). 2667-68.

Motion to pass. 2727-29.

### MALPRACTICE(S)—

Question re alleged — of labour recruiters. 2783-84.

### MANMAD JUNCTION-

Question re waiting room for Indians at ---. 2405-06.

#### ${f MANUFACTURE}$ —

Question re encouragement of the —— of wagons and locomotives in India. 2638-39.

### MANUSCRIPTS-

Question re seizure by the police of certain —— belonging to Maulana Abul Kalam Azad. 2431.

### MARIM BEGUM-

Question re monthly stipend of Sultan ---. 2791.

### MATCH\_FACTORIES—

Question re establishment of - in India by the Swedish Match Co. 2426.

### MATERNITY BENEFIT(S)-

Question re introduction of — in industrial undertakings. 2738-39. Question re — in factories, mines, etc. 2739.

### MAURITIUS-

Question re emigration agents in ---. 2783.

Question re impending legislation prejudicially affecting the political rights of Indians in ——. 2783.

### McCARDIE, Mr. JUSTICE-

Motion for Adjournment for the purpose of expressing indignation at the judgment of -— in the O'Ewyer libel suit against Sir Sankaran Nair. 2812-13.

#### MECCA-

Question re purchase of return tickets by pilgrims for —— by the S.S. "Suja". 2362.

### MEDICAL ATTENDANCE-

Question re - for the staff of State Railways. 2641.

### MEDICAL CERTIFICATE(S)-

Question re production of —— by the establishment of the office of the Controller of Military Accounts, Southern Command and Poona District, etc. 2643-44.

#### MEDICAL LEAVE-

Question re grant of — to the staff of the E. B. Ry. 2642-43.

### MEDICAL OFFICER(S)-

Question re - in charge of Cantonment hospitals. 2243.

Question re percentage of Indian - in Indian Station hospitals. 2557.

### MEHTA, MR. JAMNADAS M.—

Loe Commission's Report. 2661.

Motion for Adjournment to consider the Lee Commission's Report. 2395.

Question (Supplementary) re asquisition of land by the B., B. and C. I. Railway for extension of their terminal station in Bombay. 2746.

Question (Supplementary) re alleged assault by soldiers on Mr. R. K. Sidhva at the Karachi Railway Station. 2426.

Question re alleged attempt by the authorities of a certain railway to prejudice the success of the State management of the line. 2809-10.

Question re alleged over-assessment to income-tax of a merchant of Surat by the Income-tax Officer of the place. 2857-58.

Question re amount of premia paid by certain Government Departments, etc., for fire, marine and motor insurances. 2533.

Question (Supplementary) re discussion of the reports of the Frontier Committee, the Bar Committee and the Lee Commission. 2247.

Question (Supplementary) re establishment of railway industries in India.

Question re expenditure incurred on the design for a new ten-rupee currency note. 2858-59.

Question re expenditure on stores for the Currency Department. 2859.

Question re foot bridge between Parel station on the G. I. P. Railway and the Elphinstone Road station on the B., B. and C. I. Railway. 2808-09.

Question re improvement of the conditions of service in the Railway Mail Service. 2810-11.

Question (Supplementary) re liability of Indian States to pay the protective duties imposed by the Steel Industry (Protection) Bill. 2848.

### MEHTA, MR. JAMNADAS M .- contd.

Question re recovery of municipal and other taxes from certain classes of Government servants occupying free quarters. 2810.

Question re reduction of the number of sets of R. M. S. sorters working between Bombay and Sholapur. 2810.

Question (Supplementary) re shadowing of Members of the Legislative Assembly. 2773.

Question re special promotion for field service granted to postal employees.

\* 2811.

Question re transfer of the office of the Superintendent, Railway Mail Service, "B" Division, from Bhusaval to Poona. 2557.

Question re transmission of messages from Baroda to Sayajiganj viâ Ahmedabad. 2811.

Question (Supplementary) re waiting room for Indians at Manmad Junction. 2406.

Steel Industry (Protection) Bill-

Motion to constitute the Select Committee. 2352.

Motion to circulate. 2460, 2461--63.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2472.

Consideration of-

Clause 2. 1519, 2520-21, 2523.

Clause 3. 2594-96, 2672.

Clause 5 (re-numbered Clause 6). 2665.

Clause 5. 2675, 2676.

Preamble. 2715, 2716, 2722.

#### MEMBER(S)-

Question re cost of free supply of Blue-books and Administration Reports relating to Central subjects to —— of the Indian Legislature. 2654.

### MEMBERS OF THE INDIAN LEGISLATURE, NON-OFFICIAL-

Question re prohibition against Government servants representing their grievances to —. 2897.

### MEMBER(S), NOMINATED OFFICIAL-

Question re — of the Central Legislature. 2631-32.

### MEMORIAL RULES—

Question re ——. 2907-08.

#### MEMORIALIST(S)-

Question re treatment of —— and petitioners by the Finance Department. 2623-24.

### MENIAL(S)-

Question re postmen and —— employed on night duty in the post offices in the Punjab Circle. 2862.

### MENIAL ESTABLISHMENT—

Question re leave and pension of the --- of the Government of India. 2852.

#### MENIAL STAFF—

Question re difference in rates of starting pay of the — of the E. B. and N.-W. Railways. 2642.

Quest on re provision of latrines in quarters for the —— of the E. B. Railway. 2641.

MESSAGE(S)-

- from the Council of State agreeing to the amendment made by the Legislative Assembly in the Indian (Specified Instruments) Stamp Bill. 2829.
- —— from the Council of State re the passing by the Chamber without any amendments of the Steel Industry (Protection) Bill. 2909.
- Question re transmission of —— from Baroda to Sayajiganj viâ Ahmedabad. 2811.

### METAL AND STEEL FACTORY-

Question re hours of work and holidays of the staff of the Rifle Factory and the —— at Ishapore. 2369-70.

### MIDWIFE(VES)—

Question re employment of lady doctors or —— in State Railway hospitals. 2641.

### MILITARY ACCOUNTANT GENERAL-

Question re promotion by the —— of clerks to the grade of Accountants, 2908-09.

### MILITARY ACCOUNTS, CONTROLLER(S) OF-

Question re production of medical certificates by the establishment of the office of the —, Southern Command and Poona District, etc. 2643-44. Question re temporary promotions in the offices of —. 2904-05.

### MILITARY ACCOUNTS DEPARTMENT-

Question re additional expenditure incurred by the introduction of the time scale in the ——. 2372-73.

Question re annual incremental scales of clerks and accountants in the —— and Civil Accounts Department. 2908.

Question re calculation of the period of re-employment in the —— during the war for pension or gratuity. 2443, 2623.

Question re direct recruitment of accountants in the -..... 2222-43.

Question re pay of the lower grades of clerical establishment of the ——. 2371-72.

Question re representation regarding the pay of lower grades of clerks of the —. 2372.

Question re revision of pay of the subordinate staff of the —. 2907.

Question re temporary clerks and accountants in the ---. 2905-06.

### MILITARY ENGINEERING SERVICE(S)—

Question re Indianization of the ---. 2267-68.

Question re retrenchments in the ---. 2269.

#### MILITARY EXPENDITURE—

Question re reduction of — in 1924-25. 2903.

### MILITARY MEDICAL PUPILS-

Question re compensation to —— refused enlistment in the Indian Medical Department, etc. 2266-67.

#### MILITARY OFFICER(S)—

Question re income-tax on the tentage allowance of ---. 2806.

### MILITARY SERVICE—

Question re increase of expenditure on the — and All-India Civil Service.

MILITARY WORKS DEPARTMENT-

Question re Indians holding permanent gazetted appointments in the Indian \_\_\_\_\_. 2556.

#### MILL HANDS-

Question re shooting of — at Cawnpore. 2392-93.

### MILLS, INDIAN-

Question re decrease in the output of yarn and woven goods manufactured by ——. 2795.

### MINE(S)-

Question re introduction of the shift system in —— and prohibition of the employment of women underground. 2735-36.

Question re maternity benefits in factories, —, etc. 2739.

Question re prohibition of employment of women and children in ----, etc-2856-57.

### MINING AND GEOLOGY, SCHOOL OF-

• Question re — and Chemical Research Institute, Dhanbad. 2742.

### MINISTER(S)-

Question re Reforms inquiry regarding relations between Governors and
—— in the Provinces, etc. 2856.

### MISRA, PANDIT SHAMBHU DAYAL-

Question (Supplementary) re reports relating to the recruitment of seamen. 2762, 2763.

### MITRA, THE HONOURABLE SIR BHUPENDRA NATH-

Congratulations to ——. 2231-32.

Conveys thanks to the House for the congratulations offered to him. 2245. Oath of Office. 2231.

Otto I T. Post of (Doot of 1)

Steel Industry (Protection) Bill-

Motion to circulate. 2463. Consideration of—

Clause 3. 2590-91.

### MONCRIEFF SMITH, SIR HENRY-

Resolution re the removal of the Import Duty on Sulphur. 2766.

Steel Industry (Protection) Bill-

Consideration of-

Clause 2. 2488.

Clause 5 (re-numbered clause 6). 2670.

Schedule. 2699.

### MONEY-LENDERS, INDIAN-

Question re allegations against Asiatic clerks and —— in the report of the Commission on Agriculture appointed by the Zanzibar Government in 1922.—2414-15.

### MONEY MARKET-

Question re stringency in the ——. 2743-44.

### MONTHLY WAGES, DELAY IN PAYMENT OF— See under "Wages."

# MORADABAD RAILWAY STATION—

Question re Indian ladies waiting room at the —. 2628. Question re unprotected passenger shed at the —. 2628.

# MOTION(S)-

--- for Adjournment to consider the Lee Commission's Report. 2394-97.

— for Adjournment to record the Assembly's sense of disappointment and to express its indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair. 2812-13.

### MOTOR CAR(S)-

Question re effect of the enhanced duty on ---. 2649-50.

Question re --- of European railway employees. 2535.

Question re repair of - of railway officials. 2741.

### MOTOR SPIRITS-

Question re exemption from payment of excise duty on —— granted to the Indian Products Co. and the Hartikool Oil Co. 2430.

### MUDDIMAN, THE HONOURABLE SIR ALEXANDER-

Congratulations to - 2232.

Congratulations to Mr. President. 2234.

Conveys thanks to the House for the congratulations offered to him. 2234.

Expressions of condolence on the deaths of Mr. Satish Chandra Ghosh, Maulvi Miyan Asjadullah and Sir Ashutosh Mukharji. 2234.

Indian Soldiers Litigation (Amendment) Bill-

Motion to pass as passed by the Council of State. 2764,2765.

Lee Commission's Report. 2277, 2278, 2279, 2280, 2281, 2657, 2658, 2659, 2660, 2661, 2731 and 2732.

Motion for Adjournment to consider the Lee Commission's Report. 2394-95. Oath of Office. 2231.

Resolution re Lee Commission's Report. 2821-24, 2830, 2831, 2841, 2844, and 2845.

Statement (laid on the Table) re licenses for firearms. 2276.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2304.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2471, 2478.

Consideration of-

Clause 3. 2572.

Preamble. 2710.

#### MUFASSIL-

Question re difference in rate of pay of postmen employed in the ——, and in Presidency towns. 2245-46.

### MUHAMMADAN(S)-

Question re appointment of —— to the Indian Civil Service and the Imperial Police Service. 2875-76.

### MUKHARJI, SIR ASHUTOSH-

Expression of condolence at the death of ——. 2231-35.

### MULEY, Mr. S. R.—

Question re claim of —, formerly a clerk in the office of the Controller of Military Accounts, Poona, to proportionate pension. 2443-44.

# MURTUZA SAHIB BAHADUR, MAULVI SAYAD-

Question re difference in rate of pay of postmen employed in the mufassil, and in Presidency towns. 2245-46.

L103LA

MURTUZA SAHIB BAHADUR, MAUEVI SAYAD-contd.

Question re Resolution relating to the release of Maulana Hasrat Mohani.

Question (Supplementary) re seizure by the police of certain manuscripts belonging to Maulana Abul Kalam Azad. 2431.

### MUSSALMAN(S)-

Question re elimination of Hindustani —— from Indian Infantry Regiments. 2789-90.

### MUTALIK, SARDAR V. N.-

Question re contract for printing work for the B., B. and C. I. Railway.

Question re grievances of the accountants of the Public Works Department, Bombay. 2847.

Question re inquiry into the working of the Reforms. 2752.

Question re introduction of Gold Currency in India. 2847.

Question re liability of Indian States to pay the protective duties imposed by the Steel Industry (Protection) Bill. 2847-48.

Question re Reforms Inquiry Committee. 2752.

Steel Industry (Protection) Bill--

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2472.

#### N

### NAIDU, MR. S. V.-

Question re dismissal of ----, late station master, Barabanki. 2556, 2627.

### NAIHATI--

Question re construction of an overbridge for wheeled traffic at —. 2805-06.

### NARAIN DASS, Mr.-

Steel Industry (Protection) Bill-

Consideration of—

Clause 2. 2497.

#### NASIK-

Question re overcrowding of night trains leaving Bombay for —— and Poons, respectively. 2852.

#### "NATIVES OF INDIA AND BURMA"-

Question re proposed substitution of the words "Indians and Burmese" for —— in Government publications. 2412.

#### NATURALISATION-

Questions re —— of Indians in the United States of America. 2652-53, 2740-41.

### NEHRU, PANDIT, MOTILAL-

Question (Supplementary) re Report of the Lee Commission. 2555.

Steel Industry (Protection) Bill-

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2475.

### Consideration of-

Clause 12. 2522-23.

Clause 3. 2571-72, 2618-20.

Clause 5 (ce-numbered clause 6). 2661-62, 2663-64 and 2666.

NEHRU, PANDIT SHAMLAL-

Election of — to the Committee on Public Accounts. 2444.

Congratulations to the Honourable Sir Alexander Muddiman. 2232.

Lee Commission's Report. 2661.

Question (Supplementary) re Army Canteen Board. 2798.

Question (Supplementary) re dismissal of Mr. Subba Rao, a telegraphist. 2541.

Question (Supplementary) re expenditure on the Forest Research Institute, Dehra Dun. 2631.

Question (Supplementary) re Jail Reform. 2539.

Question (Supplementary) re Publicity Department. 2784.

Question (Supplementary) re reports relating to the recruitment of seamen. 2762.

Question (Supplementary) re salaries of European and Indian drivers on railways. 2534.

Question (Supplementary) re shadowing of Members of the Legislative Assembly. 2774.

Question (Supplementary) re shooting of Indians in British Guiana. 2775, Question (Supplementary) re strike on the O. and R. Railway. 2786.

Question (Supplementary) re working hours of traffic and transport staff on Indian railways. 2549.

Resolution re Lee Commission's Report. 2843.

Resolution re removal of the import duty on sulphur. 2767-68.

Steel Industry (Protection) Bill-

Motion to circulate. 2448-49, 2452.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2484.

Consideration of-

Clause 2. 2517, 2523.

Clause 5 (re-numbered clause 6). 2669.

#### NELLORE-

Question re proposal to reconstruct — railway station. 2252-53.

### NEOGY, Mr. K. C .-

Question re abolition of the appointments of temporary engineers on railways. 2854.

Question re abolition of the Coal Transportation Office. 2887.

Question re abolition of whipping for certain criminal offences. 2854-55.

Question re admission of Indian graduates as apprentices to the E. 1. Railway Workshops and Laboratory at Jamalpur. 2872-73.

Question re allegations against the Coal Transportation Officer. 2887.

Question re annual stipends granted by the E. B. Railway to the children of European, Anglo-Indian and Indian employees attending high schools. 2874.

Question re appointment as foremen of Anglo-Indian and Indian apprentices trained at Kanchrapara and Saidpur. 2854.

Question re appointment of a Rates Tribunal for Railways. 2886.

Question (Supplementary) re arrest after acquittal of persons involved in the Alipore Conspiracy Case. 2437.

Question re arrests under Bengal Regulation III of 1818. 2422-24.

Question re coal mines in the Ranceganj and Jharia coalfields under Indian and European management. 2887-88. NEOGY, MR, R. C .- contd.

Question re construction of the proposed Ishurdi-Pabna-Saohuganj Railway. 2250-51.

Question re countervailing duty on South African Coal. 2886-87.

Question re earnings of the E. I. Railway from the traffic offered by the Kasta and Damaguria sidings. 2888.

Question re employment of Indians as foremen, Chargemen, etc., on Railways. 2872.

Question re Europeans, Anglo-Indians and Indians employed in various capacities on the principal railways in India. 2871-72.

Question re expenditure on railway schools. 2873.

Question re extension of the benefit of the Workmen's Compensation Act to Indian seamen. 2855.

Question re financing of the proposed Ishurdi-Pabna-Sadhuganj Railway. 2251.

Question re grant of a State scholarship to an Indian graduate lately employed as an appentice in the Jamalpur Workshops of the E. I. Railway. 2873.

Question re Indians in upper subordinate appointments on the railways. 2870-71.

Question re railway siding at Feny River Ghat. 2251-52.

Question re revenue and expenditure of each Province at the time of the introduction of the new financial arrangements, etc. 2560-61.

Question re share of the provincial Governments in the revenue from "Taxes on Income". 2240.

Question (Supplementary) re State vs. Company management of railways. 2416.

Question re temporary engineers of the E. B. Railway. 2854.

Question re utilization of the Fines Fund on the B. N. Railway for providing outfit allowances for children of employees attenting hill schools. 2875.

Question re vacancies in the provincial engineering service on State Railways.

Steel Industry (Protection) Bill-

Motion to refer to Select Committee. 2314-16.

Motion to constitute the Select Committee. 2352-53.

### NEW DELHI-

Question re pay and allowances of the two Architects of the Central Buildings,
——. 2628-29.

### NEWSPAPERS—

Question re sale of Nationalist —— at railway stations on the N.-W. Railway. 2264.

### NIDADAVOLU-

Question re proposed remodelling of the —— and Tadepalligudem stations on the M. and S. M. Railway. 2404-05.

#### MIGHT DUTY-

Question re postmen and menials on —— in the post offices in the Punjah Circle. 2862.

### NIGHT TRAIN-

Question re running of a late — from Hyderahad to Karachi. 2538.

### NORTH-WEST FRONTIER PROVINCE—

Question re allowances paid to the tribal chiefs in the ---. 2360-61

#### NORTH-WESTERN RAILWAY-

Question re difference in rates of starting pay of the menial staff of the E. B. Railway and ——. 2642.

Question re distinctions in rates of pay drawn by Anglo-Indians, Christians, Parsis and Indians on the ——. 2801-02.

Question re guards and drivers on the ---. 2533.

Question re promotion of guards on the ---. 2801.

Question re promotion of various classes of employees on the ---. 2802.

Question re sale of nationalist newspapers at railway stations on the ——. 2264.

Question re submission of statement of earnings beyond their lawful salaries by ticket collectors of the ——, Karachi District. 2424-25.

Question re Traffic Inspectors on the ---. 2263-64.

Question re uncovered platforms at Kotri Junction on the —. 2429.

### NOTIFICATION(S)-

Question re vernaeular — published by the Emigration Commissioner, Benares. 2782.

#### NURUN NABI. Mr.—

Question re discharge of —, employee of the G. I. P. Railway. 2879.

0

#### OATH OF OFFICE-

Bhore, Mr. J. W. 2231.

Bray, Mr. Denys. 2231.

Cochran, Mr. A. 2231.

Davies, Mr. G. H. W. 2231.

Hezlett, Mr. J. 2231.

Hindley, Mr. C. D. M. 2231.

Hudson, Mr. W. F. 2231.

Hussanally, Mr. W. M. 2231.

Littlehailes, Mr. R. 2231.

Mitra, the Honourable Sir Bhupendra Nath. 2231.

Muddiman, the Honourable Sir Alexander. 2231.

Pate, Mr. H. R. 2231.

President, Mr. (the Honourable Sir Chimanlal Setalvad). 2231.

Sams, Mr. H. A. 2231.

Sastri, Rao Bahadur C. V. Visvanatha. 2231.

Sykes, Mr. E. F. 2231.

Tottenham, Mr. A. R. L. 2231.

Townsend, Mr. C. A. H. 2231.

### O'DWYER (SIR MICHAEL)-

Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the ——libel suit against Sir Sankaran Nair. 2812-13.

#### OFFICER(S), EUROPEAN-

Question re — in the Survey of India. 2625-26.

### OFFICES, GOODS AND PARCEL-

Question re closing of on Indian holidays. 2802.

#### OFFICIAL(S)—

Question re reserved saloons for \_\_\_\_ 2791-93.

### OLIVIER, LORD-

Question re --- 's speech in the House of Lords. 2269-70.

#### OPIUM-

Question re issue of —— during the War to Indian personnel on active service. 2889-90.

#### OPIUM POLICY-

Question re --- of the Government of India. 2531-32.

#### OPIUM TRAFFIC-

Question re India's representative at the Advisory Commission of the League of Nations dealing with the ——. 2624.

### ORDNANCE FACTORIES-

Question re recruitment of Indian apprentices for ---. 2420.

### OUDH AND ROHILKHAND RAILWAY-

Question re admission of Indians to the posts of journeymen and chargemen on the ——. 2250.

Question re allegations against the administration of the —. 2785.

Question re alleged frauds in the Goods and Stores Departments of the ———.
2786.

Question re case of Mr. S. V. Naidu, Station Master, ---. 2550.

Question re chargemen and journeymen in the — Workshops at Lucknow. 2248-49.

Question re clearance of materials belonging to the —— sold by auction to contractors. 2795.

Question re dual appointments on the ---. 2794.

Question re European, Anglo-Indian and Indian apprentices in the——Workshops at Lucknow. 2249-50.

Question re Indian chargemen and foremen on the ---. 2794.

Question re rival unions on the ---. 2785-86.

Question re uniforms for the traffic staff of the ---. 2787.

#### OUTFIT ALLOWANCE(S)-

Question re utilization of the fines fund on the B. N. Railway for providing —— for children of employees attending hill schools. 2875.

### OVERBRIDGE(S)-

Question re construction of an —— for wheeled traffic at Naihati. 2805-06. Question re —— at the Clifton and the Devon Villa crossings at Karachi. 2537.

Question re proposed construction of an —— at the Clifton railway crossing at Karachi. 2429.

# OVERSEAS ALLOWANCE(S)-

Question re—— to Indians recruited for the Imperial Services. 2745-46.

P

#### PABNA-

Question re construction of the proposed Ishurdi ——Sadhu ganj Railway. 2250-51.

Question re financing of the proposed Ishurdi- ---- -Sadhuganj Railway. 2251.

PAL, Mr. BIPIN CHANDRA-

Expressions of condolence at the deaths of Mr. Satish Chandra Ghosh, Maulvi Miyan Asjadullah and Sir Ashutosh Mukharji. 2233.

Question (Supplementary) re payment of debt due to Jagat Seth to his descendants. 2656.

Question re proposed extension of the Diamond Harbour branch of the E. B. Railway. 2625.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2367.

Question re Tata Iron and Steel Company, Limited. 2355-56.

Steel Industry (Protection) Bill-

Consideration of— Clause 3. 2506-07.

### PANEL OF CHAIRMEN-

Appointment of Diwan Bahadur M. Ramachandra Rao to the ---. 2769.

#### PAREL-

Question re footbridge between ——station on the G. I. P. Railway and the Elphinstone Road station on the B., B. and C. I. Railway. 2308-09.

### PARLIAMENT, MEMBERS OF-

Questions re alleged canvassing of ——by the Honourable Sir Malcolm Hailey. 2384-85, 2651-52.

### PARSI(S)-

Question re distinctions in rates of pay drawn by Anglo-Indians, Christians,
—— and Indians on the N. W. Railway. 2801-02.

### PARTY(IES)-

Question re strength of —— in the Legislative Assembly. 2776-77.

### PASS(ES)-

Question re card --- issued to vendors on the E. B. Railway. 2851.

#### PASS(ES), COMPLIMENTARY—

Question re issued to Indians and Europeans on the East Indian Railway. 2357.

#### PASSENGER(S)-

Question re assaults on Indian railway ---- by Europeans. 2654.

Question re European and Indian — on board the S. S. "Frangestan" 2808,

Question re grievances of second class railway ---. 2275.

Question re inconveniences to railway — 2803.

### PASSENGER SHED-

Question re unprotected — at the Moradabad railway station. 2628.

### PASSPORT(S)-

Question re grant of —— to the proposed members of the Khilafat Delegation to Turkey, etc. 2430-31.

Question re refusal of —— to members of the Khilafat Delegation to certain Muslim countries. 2375-82.

### PATAUNDA-

Question re stoppage of the 20-Down De'hi Express at — Mahabir Road station on the B., B. and C. I. Railway. 2807.

### PATE, Mr. H. R.

Oath of Office. 2231.

Statement (laid on the table) re position of members of the domicifed community in the British and Indian Army, 2276.

PATEL, Mr. v. J.

The Commission's Report. 2279, 2280 and 2732.

Motion for Adjournment to consider Lee Commission's Report. 2396.

Question (Supplementary) re dismissal of Mr. N. Subba Rao, telegraphist, Bezwada. 2633.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2366.

Question (Supplementary) re report of the Lee Commission. 2554, 2555.

Question (Supplementary) re Resolution relating to the release of Maulana Hasrat Mohani. 2244.

Resolution re Lee Commission's Report. 2823, 2833-37.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the ——was referred to Select Committee. 2294, 2296 and 2301.

Motion to refer to Select Committee. 2344-48.

Motion to constitute the Select Committee. 2352.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2472.

Consideration of-

Clause 2. 2513, 2517-18.

Clause 3. 2565, 2566-67, 2573-75, 2691, 2592 and 2601.

Clause 5 (re-numbered clause 6.) 2662, 2663, 2665, 2667 and 2669.

#### PAY-

Question re abolition of —— for officers of the Indian Territorial Force. 2435.

Question re difference in rate of starting —— of the menial staff of the E. B. and N. W. Railways. 2642.

Question re distinctions in rates of —— drawn by Anglo-Indians, Christians, Parsis and Indians on the N. W. Railway. 2801-02.

Question re—and allowances of the two Architects of the Central Buildings, New Delhi. 2628-29.

Question re—of lower grades of clerical establishment of the Military Accounts Department. 2371-72.

Question re—of officers of the Indian Territorial Force holding Honorar. King's Commissions. 2433-34.

Question re reduction in the rates of —— of officers of the British Army. 2752-53.

Question re revision of —— of the subordinate staff of the Military Accounts Department. 2907.

#### PAY AND ALLOWANCES—

Question re revision of the —— of divisional accountants of the Bombay Presidency. 2441-42.

### PAY, DIFFERENCE IN RATE OF-

Question re—of postmen employed in the mufassil and in Presidency towns. 2245-46.

#### PAY, TIME SCALE OF-

Question re introduction of a —— for the subordinate establishments of Stat Railways. 2641-42.

PAYMENT OF WAGES, REGULATION OF THE-

Ste under "Wages".

PENINSULAR LOCOMOTIVE COMPANY, LIMITED—Question re the——. 2530-31.

### PENSION-

Questionere calculation of the period of re-employment in the Milkary Accounts Department during the war as service towards gratuity of ——. 2443, 2623.

Question re claim of Mr. S. R. Muley, formerly a clerk in the office of the Controller of Military Accounts, Poona, to proportionate ——. 2443.

Question re leave and —— of the menial establishment of the Government of India. 2852.

Question re --- of one Bedar Bakht. 2436.

### PERSIAN GULF-

Question re expenditure on the lighting and buoying of the ---. 2383.

### PESHAWAR-

Question re arrests in connection with the Khilafat procession at —— on the 16th November, 1923. 2259.

Question re location of the new General Post Office at ---. 2896-97.

### PETITION(S)-

--- relating to the Indian Penal Code (Amendment) Bill (Amendment of section 375). 2561-62, 2813, 2910.

Question re — of the Khoja Shia Isna Ashre community. 2359.

### PETITIONER(S)-

Question re treatment of memorialists and ——by the Finance Department. 2623-24.

### PETROL-

Question re high price of — in India. 2435-36.

Question re present price of —— in India and its price during the past five years. 2647-48.

Question re prevention of profiteering in —....... 2648-49.

### PILGRIM(S)-

Question re dues levied on —at Jeddah. 2864-65.

Question re levy of — dues at Kamaran. 2863-64.

Question re loss of property of --- on the S. S. "Frangestan". 2807-08.

Question re number of — during the last Haj season. 2362-63.

Question re opening of the port of Calcutta to - traffic. 2790-91.

Question re — to the Hedjaz. 2357-58.

Question re purchase of return tickets by —— for Mecca by the S. S. "Suja". 2362.

### PILGRIM DUES-

Question re levy of - at Kamaran. 2863-64

### PILGRIM SHIP-

Question re sinking of a ---. 2363.

### PILGRIM TRAFFIC—

See under "Pilgrim(s)".

### PIYARE LAL, LALA—

Question re Staff Selection Board's examination. 2807.

Question re stoppage of the 20-Down Delhi Express at Pataurila Mahabir Road station on the B, B. and C. I. Railway. 2807.

#### PLAGUE—

Question re treatment of — patients in Cantonments. 2789.

· 11031.4.

PLATFORM(S)-

Question re construction of a —— at the Kathghar Railway station. 2628.

Question re erection of sheds on the --- at Kotri station. 2537-38.

Question re — tickets. 2790.

Question re uncovered ——at Karachi Cantonment station. 2429.

Question re uncovered ——at Kotri Junction on the N. W. Railway. 2429.

### PLATFORM TICKET(S)-

See under "Ticket(s) ".

### PLEADER-JUDGES-

See under "Judges".

### POINTSMAN(MEN)-

Question re duties of —— on the B. and N.-W. Railway. 2880. Question re liability of —— on the B. and N.-W. Railway in cases of running train thefts. 2880.

### POLICE-

Question re alleged shadowing of Members of the Legislative Assembly by the **—.** 2772.

### POLITICAL AGENT FOR WANA-

Question re abolition of the posts of Resident in Waziristan and ---. 2742.

### POLITICAL PROPAGANDA—

Question re participation by retired Government servants and retired Army Officers in — or agitation. 2256.

#### POLL-TAX-

Question re levy of a --- in Henya. 2545.

### POONA-

Question re overcrowding of night trains leaving Bombay for Nasik and —, respectively. 2852.

Question re transfer of the office of the Superintendent, Railway Mail Service, "B" Division, from Bhusawal to —. 2557.

### PORT OF CALCUTTA—

See under "Calcutta."

#### POSTAL CLERKS—

Question re retrenchments of permanent and reserve ---. 2861-62.

#### POSTAL EMPLOYEE(S)—

Question re minimum and maximum salaries of certain classes of ----2259-60.

Question re promotion of ——. 2867.

Question re special promotion for field service granted to ---. 2811.

### POSTAL ENDOWMENT ASSURANCE POLICIES—

Question re maturing of Government ---. 2442-43.

### POSTAL INSPECTORS—

Question re stoppage of increments of - in 1921-22. 2406.

### POSTAL INSURANCE FUND—

Question re — 2625.

### POSTAL MENIALS—

Question recompensatory allowances to postmen and - employed on the Frontier. 2560.

### POSTAL OFFICIAL(S)-

Question re limitation of the period of retention of —— at post offices beyond Rannu, Kohat and Dera Ismail Khan. 2560.

Question re recoveries from —— in the Punjab for loss of insured articles. etc. 2406-07.

Question re stoppage of promotion of certain —— of the Burdwan Division. 2868.

### POSTAL SECURITIES-

Question re holding of —— and cash certificates in the names of two persons.

#### POSTMARKING-

Question re indistinct - of letters. 2253.

### POSTMASTER(S)-

Question re appointment of Mr. Lesage as offg. ---, Burdwan. 2868.

Question re supersession of —— and Inspectors in the Punjab Postal Circle. 2557-58.

### POSTMASTER(S) GENERAL-

Question re supersession in the office of the ---, Punjab. 2528.

Question re tours of inspection of the —, Punjab Postal Circle. 2892-93.

Question re travelling allowances of the —, Punjab Postal Circle, during 1920-21, 1921-22, 1922-23 and 1923-24. 2893-94.

### POSTMEN-

Question re compensatory allowances to —— and postal menials on the Frontier. 2560.

Question re difference in rate of pay of —— employed in the mufassil, and in Presidency towns. 2245-46.

Question re — and menials employed on night duty in the post offices in the Punjab Circle. 2862.

#### POST OFFICE(S)-

Question re adequate staff for — and R. M. S. sections. 2559-60.

Question re case of Arjan Singh, clerk, Rawalpindi ---. 2895-96.

Question re circulation of tour programmes of high officials to ---. 2861.

Question re limitation of the period of retention of postal officials at beyond Bannu, Kohat and Dera Ismail Khan. 2560.

Question re location of the new General — at Peshawar. 2896-97.

Question re postmen and menials employed on night du'y in the —— in the Punjab Circle. 2862.

Question re --- delays. 2802-03.

Question re undesirable surroundings of the Ambala City ---. 2529.

#### POST OFFICE CASH CERTIFICATE-

Question re realizations from the sale of ——. 2413.

### POST OFFICE, DELHI-

Question re punishments inflicted on the staff of the - from 1920-24. 2559.

### POSTS AND TELEGRAPHS DEPARTMENT-

Question re grant of special promotion for field service to members of the \_\_\_\_\_. 2860.

### PREMIUM(A)-

Question re amount of —— paid by certain Government Department for fire, marine and motor insurances. 2533.

PREMIUM(A)—contd.

Question re — paid by Government during the last three years for fire and marine insurance. 2744.

### PRESIDENCY TOWNS—

Question re difference in rate of pay of postmen employel in the mufassil, and in ——. 2245-46.

### PRESIDENT. MR .-

Congratulations to —. 2232, 2234.

Conveys thanks to the House for the congratulations offered to him. 2235.

Expressions of condolence at the deaths of Mr. Satish Chandra Ghosh, Maulvi Miyan Asjadullah, and Sir Ashutosh Mukharji. 2235.

Oath of Office. 2231.

Ruling by —— that an amendment must be within the scope of the Bill and must not introduce a new or foreign subject into the Bill introduced for a particular purpose. 2293.

Ruling by —— that every motion for grant of money from the public revenues and every motion for appropriation of public revenues or for creating a charge on such revenues can be made only on the sanction or recommendation of the Crown. 2293.

Ruling by —— that he cannot uphold the objection of Mr. Devaki Prasad Sinha that Members interested in the Tata Company should not be allowed to take any part in the debate on the Steel Industry (Protection) Bill. 2485.

Ruling by —— that if the Select Committee on the Steel Industry (Protection)
Bill came in with certain recommendations, say, about nationalization, and
embodied those recommendations in the Bill itself and presented that Bill
to the House, the position would be that that part of the Select Committee's
Report which introduced matter which, in the opinion of the Chair, was not
relevant or admissible, would be ruled out. 2297.

Ruling by —— that no motion to impose a tax can be made except on the recommendation of the Crown. 2293.

Ruling by —— that the amount of a tax proposed on behalf of the Crown cannot be augmented without a recommendation of the Crown. 2293.

Ruling by — that the motion that the President do now leave the Chair is not in order. 2470.

### PRIMOGENITURE, RULE OF-

Question re —— obtaining in the case of tenancies held by cavalry grantees in the Lower Jhelum Canal Colony. 2803-04.

#### PRINTING WORK-

Question re contract for — for the B., B. and C. I. Railway. 2252.

### PROBATIONER(S)-

Question re --- in the Subordinate Accounts Service. 2907.

Question re training of postal and Railway Mail Service. 2894-95.

#### PROFITEERING-

Question re alleged —, by Messrs. Samar Chand and Sons, food vendors on the E. B. Railway. 2851-52.

Question re prevention of —— in petrol. 2648-49.

### PROMOTION(S)-

Questions re grant of special —— for field service to Members of the Posts and Telegraphs Department. 2860.

Question re \_\_\_\_ by the Military Accountant General of clerks to the grade of accountants. 2908-09.

Question re — of postal employers. 2867,

PROMOTION(S)—contd.

Question re — of various classes of employees on the N. W. Railway.

Question re — on the Eastern Bengal Railway. 2850. 2802.

Question re rules relating to the power of making appointments to, and in, offices under the Crown in India. 2265-66.

Question re special — for field service granted to postal employees. 2811.

Question re stoppage of - of certain postal officials of the Burdwan Division. 2868.

Question re temporary --- in the offices of Military Controllers of Accounts. 2904-05.

### PROVINCIAL ENGINEERING SERVICE-

Question re vacancies in the —— on State Railways. 2853.

#### PROVINCIAL GOVERNMENT(S)-

Question re control of the Secretary of State over --- 's land revenue legislation. 2754.

### PUBLIC ACCOUNTS COMMITTEE—

Announcement re meeting of the ---. 2402.

Election of a member to the --- to fill the vacancy caused by the resignation of his seat on the Assembly by Mr. K. C. Roy. 2353.

Election of Pandit Shamlal Nehru to the - 2444.

#### PUBLIC SERVICE COMMISSION-

Question re establishment of a --- in India, etc. 2389-91.

### PUBLIC WORKS DEPARTMENT-

Question re grievances of the accountants of the ---. Bombay. 2847.

#### PURLICATIONS-

See under "Government of India Publications".

### PULP PLANT-

Question re acquisition of paper and - for the Forest Research Institute, Dehra Dun. 2741-42.

### PUNISHMENT(S)-

Question re — inflicted on the staff of the Delhi Head Post Office from 1920 to 1924. 2559.

Question re dissatisfaction with the income-tax administration in the -2526-27.

### PUNJAB POSTAL CIRCLE-

Question re supersession of postmasters and inspectors in the ---. 2557-58.

Question re tours of inspection of the Postmaster General. 2892-93.

Question re travelling allowance of the Postmaster General, --- during 1920-21, 1921-22, 1922-23 and 1923-24. 2893-94.

### PURSHOTAMDAS THAKURDAS, SIR-

Question re allegation against Asiatic clerks and Indian money-lenders in the report of the Commission on Agriculture appointed by the Zanzibar Government in 1922. 2414-15.

Question (Supplementary) re Colonel Gidney's threat to the Government of India in connection with the sentence of flogging for some Anglo-Indians. 2655.

Question re facilities for third class passenger traffic on gailways in the United States of America. 2419-20.

Question (Supplementary) re holding of postal securities and cash certificates in the names of two persons. 2556, '

·PURSHOTAMDAS ,THAKURDAS, SIR-contd.

Question re Indians in the higher grades of railway administrations. 2420. Question (Supplementary) re naturalisation of Indians in foreigh countries. 2653

Question re operating ratios of railways in foreign countries. 2417-19.

Question re recruitment of Indian apprentices for Ordnance factories. 2420. Question re removal of the duty on sulphur. 2526.

Question re State versus Company management of Railways. 2415-17.

Resolution re Lee Commission's Report. 2839-42.

Steel Industry (Protection) Bill-

Motion to consider. 2308-14.

Motion to circulate. 2465-67.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2476-77, 2485.

Consideration of-

Schedule. 2085-89.

### Q

### QUARANTINE-

Question re abolition of —— at Kamaran. 2864. Question re —— at Kamaran. 2864.

### QUARTER(S)-

Question re improved type of — for the Indian Staff on State Railways. 2642.

Question re —— for Indian assistant station masters in the Katihar district. 2643.

Question re - of the station staff on the E. B. Railway. 2642.

Question re recovery of municipal or other taxes from certain classes of Government servants occupying free ——. 2810.

Question re rent of — at Longwood Hotel, Simla. 2365-67.

#### R

### RACIAL DISCRIMINATION-

Question re abolition of - on State Railways. 2794.

Question re — between employees on State Railways. 2738.

### RACIAL DISTINCTION-

Question re — on Indian Railways between European and Indian employees. 2534.

#### RAID(S)—

Question re Mahsud --- on the Frontier. 2414.

#### RAILS-

Question re — and figh-plates of Indian and foreign origin purchased by the State and Guaranteed Railways. 2748.

### RAILWAY(S)-

Question re abolition of racial discrimination on State ---. 2794.

Question rg, abolition of the appointments of temporary engineers on ——

Question re allege! attempt by the authorities of a certain —— to prejudice the success of the State management of the line. 2809-10.

```
RAILWAY(S)-contd.
    Question re appointment of a Rates Tribunal for ---. 2886.
    Question re appointment of Indians as Deputy Agents on -..... 2745.
    Question re compensation claims paid by various — for goods stolen, lost
       or damaged. 2645-47.
    Question re compilation of statistics relating to the condition of labour em-
      ployed on Indian ----. 2553.
   Question re employment of Indians as foremen, chargemen, etc., on -
      2250-51.
    Question re Deputy Director of Establishment ---.
    Question re differential treatment of European, Anglo-Indian and Indian
      employees on ----. 2738.
    Question re employment of Indians as foremen, chargement, etc., on ----
      2872.
    Question re Europeans, Anglo-Indians and Indians employed in various capa-
      cities on the principal —— in India. 2871-72.
    Question re Europeans, Anglo-Indians and Indians employed on salaries of
      Rs. 100 and over on certain ---. 2785.
    Question re Europeans, Anglo-Indians and Indians holding superior posts
      on ---. 2536.
    Question re facilities for third class passenger traffic on —— in the United
      States of America. 2419-20.
    Question re financing of the proposed Ishurdi-Pabna-Sadhuganj ---. 2251.
    Question re improved type of quarters for the Indian staff of State — . 2642.
    Question re inconveniences to — passengers. 2803.
    Question re Indian District Engineers, Assistant Engineers and District Traffic
      Superintendents on Indian ---. 2272-73.
    Question re Indians holding permanent gazetted appointments in certain
      departments of State and Company-managed - 2556.
    Question re Indians holding posts of higher grades on the ---. 2536-37.
    Questions re Indians in superior appointments on ---. 2787-88, 2794.
    Question re Indians in upper subordinate appointments on the —. 2870-71.
    Question re introduction of a time-scale of pay for the subordinate establish-
      ments of State --- . 2641-42.
    Question re introduction of watch and ward staff on ---. 2786-87.
    Question re iron and steel of Indian foreign origin purchased by State and
      guaranteed ---. 2748.
    Question re limitation of the working hours of employees on Indian —
    Question re local advisory councils on ----. 2357.
    Question re medical attendance for the staff of State ---. 2641.
    Question re names of Railwaymen's Unions or Associations recognised by the
      authorities of the Indian ---. 2880-81.
    Question re net revenue realised from —— in 1924. 2388.
    Question re operating ratios of —— in foreign countries. 2417-19.
    Question re proposed construction of — between Raipur and Vizianagram
      and Sironcha and Rajahmundry. 2404.
    Question re racial distinctions on Indian - between Europeans and Indian
      employees. 2534.
    Question re rails and fish-plates of Indian and foreign origin purchased by
      the State and guaranteed —. 2748.
    Question re — siding at Feny river ghat. 2251-52. Questions re retrenchments on Indian — 2387, 2794.
    Question re salaries of European and Indian drivers on -
```

RAILWAY(S)-contd.

Opestion re training facilities for superior staff employed by State and Company managed ---. 2525-26.

Question re training of Indians for superior and subordinate appointments on — 2788.

Question re working hours of traffic and transport staff on Indian ---. 2549.

RAILWAY ADMINISTRATION-

Question re Indians in the higher grades of ---. 2420.

RAILWAY AUTHORITIES—

Question re issue of orders in the vernacular by ---. 2849.

RAILWAY BOARD-

Question re recruitment of Indians for the staff of the ---. 2745.

RAILWAY CARRIAGE(S)-

Question re — for female passengers. 2440.

RAILWAY COMPANIES—

· Question re license fees received by - from hawkers, refreshment room keepers and hotel keepers. 2440.

RAILWAY DEPARTMENT-

Question re Indians in the superior establishment of the —. 2744-45.

RAILWAY EMPLOYEE(S)-

Question re educational grants to European, Anglo-Indian and Indian ----2851.

RAILWAY FARE(S)-

Question re reduction of ——. 2356-57.

RAILWAY FINANCE(S)—

Meetings of the Standing Finance Committee and of the Committee on the separation of ---. 2763.

RAILWAY INDUSTRIES-

Question re establishment of —— in India. 2403-04.

RAILWAY MAIL SERVICE-

Question re adequate staff for Post office and -sections. 2559-60.

Question re case of Mr. Girdhari Lal, Sub-Record clerk ---.. 2267, 2800-01. Question re dismissal of Kesar Singh, Sorter, ---, "L" Division. 2859-60.

Question re qualifications of Inspectors of the ——. 2271.

Question re reduction of the number of sets of —— sorters working between

Bombay and Sholapur. 2810. Question re training of postal and - probationers. 2894-95.

Question re transfer of the office of the Superintendent, - "B" Division, from Bhusawal to Poona. 2557.

RAILWAY OFFICIALS—

Question re repairs of motor cars of ---. 2741.

RAILWAY PASSENGER(S)-

See under "Passenger(s)."

RAILWAY PASSENGER, INDIAN-

Question re alleged ill-treatment of an --- by soldiers. 2529.

RAILWAY PASSENGER (S), SECOND CLASS-Question re grievances of \_\_\_\_. 2275.

RAILWAY PROJECT-

Question re double line — from Tambaram to Madras. 2733.

KAILWAY RISK NOTES-

See under "Railway Risk Notes Revision Committee."

RAILWAY RISK NOTES REVISION COMMITTEE—Question re report of the ——. 2744.

RAILWAY SCHOOLS-

See under "Schools."

RAILWAY STAFF-

Question re complaints against the Howrah ---. 2375.

RAILWAY STATION(S)-

Question re harassment of Members of the Legislative Assembly by ticket examiners at ——. 2773-74.

Question re proposal to reconstruct Nellore ---. 2252-53.

Question re sale of nationalist newspapers at —— on the North-Western Railway. 2264.

Question re shifting of the site of the — at Faridpur. 2640-41.

### RAILWAY STORES PURCHASE OF-

See under "Store(s)."

### RAILWAY TECHNICAL INSTITUTE-

Question re admission of European, Anglo-Indian and Indian students to the —, United Provinces. 2250.

RAILWAY TRACK-

Question re renewal of the -- between Waltair and Calcutta. 2903.

RAILWAY UNION(S)-

See under "Union(s)."

# RAILWAYS MANAGEMENT OF-

Question re State vs. Company ---. 2415-17.

RAIPUR-

 Question re proposed construction of railways between —— and Vizianagram and Sironcha and Rajahmundry. 2404.

### RAJ NARAIN, RAI BAHADUR-

Resolution re Lee Commission's Report. 2832-33.

Steel Industry (Protection) Bill-

Motion to circulate. 2459, 2460, 2461.

### RAJAHMUNDRY—

#### RAJPUTANA-MALWA RAILWAY-

Question re employment of Indians on the B., B. & C. I. Railway and the ——. 2869-70.

### RAMACHANDRA RAO, DIWAN BAHADUR, M .-

Appointment of — to the Panel of Chairmen. 2769.

Lee Commission's Report. 2277-78, 2279, 2659, 2660, 2732.

Motion for Adjournment to consider the Lee Commission's Report. 2395, 2896. Question re admission of Indian students to the University Officers' Training Corps. 2388-89.

.L103LA ,

RAMACHANDRA RAO, DIWAN BAHADUR, M.—contd.

Question re annual programme of the Tariff Board. 2403.

Question re composition of the Committee of inquiry into the working of the reforms. 2545.

Question (Supplementary) re dismissal of Mr. Subba Rao, a telegraphist. 2540.

Question re East Africa Commission. 2544-45.

Question re Empire scholarships. 2546.

Question rs enhanced powers of Agents of State Railways and Directors of Company-managed Railways in regard to establishments. 2388.

Question re establishment of a Public Service Commission in India, etc. 2389-91.

Question re establishment of Railway industries in India. 2403-04.

Question re exercise of the Secretary of State's powers of superintendence, direction and control of the Civil and Military Government of India, etc. 2253-54.

Question re increase of expenditure on the Military and All-India Civil Services. 2386.

Question (Supplementary) re jail reform. 2539.

Question (Supplementary) re Krishnasagara Reservoir Project. 2755-56.

Question re levy of a poll-tax in Kenya. 2545.

Question re net revenue realised from Railways in 1924. 2388.

Question re opinions of the High Courts on the report of the Indian Bar Committee. 2546.

Question re participation by retired Government servants and retired Army officers in political propaganda or agitation. 2256.

Question re previous sanction of the Secretary of State to the introduction of legislation in the Assembly and in Provincial Legislative Councils. 2393.

Question re proceedings of the Imperial Economic Conference and the report of the Honourable Sir Charles Innes in regard to his delegation to the same. 2256.

Question re proposed construction of railways between Raipur and Vizianagram and Sironcha and Rajahmundry. 2404.

Question re proposed remodelling the Nidadavolu and Tadepalligudem stations on the M. and S. M. Railway. 2404-05.

Question re recommendations of the Committee on Indian students. 2389.

Question (Supplementary) re Reforms Inquiry Committee. 2751.

Question (Supplementary) re report of the Reforms Inquiry Committee. 2799.

Question re retrenchments on Indian Railways. 2387.

Question re rules governing the award of technical scholarships for study abroad. 2387.

Question re shooting of mill hands at Cawnpore. 2392-93.

Question (Supplementary) rs State vs. Company management of Railways. 2416.

Question re subjects in regard to which recourse is had to previous consultation with the Secretary of State for India instead of obtaining his previous sanction. 2391-92.

Question re training facilities for superior staff employed by State and Company-managed Railways. 2525-26.

Resolution re Lee Commission's Report. 2844-45.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Stleet Committee. 2299.

Motion to circulate. 2463-65.

# RAMACHANDRA RAO, DIWAN BAHADUR, M .- contd.

Consideration of-

Clause 2. 2503, 2505, 2506.

Clause 3. 2592-94.

#### RANEEGUNJ-

Question re coal mines in the - and Jharia coalfields under Indian and European management. 2887-88.

### RANGA IYER, Mr. C. S.—

Question re abolition of the post of Deputy Commissioner, Northern India Salt Department. 2239.

Question re admission of European, Anglo-Indian and Indian students to the Railway Technical Institute, United Provinces. 2250.

Question re admission of Indians to the posts of journeymen and chargemen on the Oudh and Rohilkhand Railway. 2250.

Question re annual incremental scales of clerks and accountants in the

Military and Civil Accounts Deptts. 2908.

Question re chargemen and journeymen in the Oudh and Robilkhand Railway Workshops at Lucknew. 2248-49.

Question re European, Anglo-Indian and Indian Apprentices in the O. & R. Railway Workshops at Lucknow. 2249-50.

Question re Memorial Rules. 2907-08.

Question re policy and standard of recruitment for the Northern India Salt Department. 2238.

Question re probationers in the Subordinate Accounts Service. 2907.

Question re promotion by the Military Accountant General of clerks to the grade of accountants. 2908-09.

Question (Supplementary) re report of the Lee Commission. 2555.

Question (Supplementary) re Resolution re the release of Maulana Hasrat Mohani. 2244-45.

Question re revision of pay of the subordinate staff of the Military Accounts Department. 2907.

Question re stoppage of conveyance allowance of clerks and accountants attached to units and formations. 2906-07.

Question re strength of Inspectors and clerks in the Northern India Salt Department. 2239.

Question re supersession of Sardar Bahadur Lakshmir Singh, Assistant Commissioner, Northern India Salt Department. 2238-39.

Question re temporary clerks and accountants in the Military Accounts Department. 2905-06.

Question re temporary promotions in the offices of Military Controllers of Accounts. 2904-05.

Resolution re Lee Commission's Report. 2845.

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the ---- was referred to Select Committee. 2304.

Motion to refer to Select Committee. 2341-44.

Motion to circulate. 2456-57.

Consideration of-

Clause 3. 2580.

Preamble. 2714, 2716-18, 2719, 2720, 2721.

### RATES TRIBUNAL

Question re appointment of a \_\_\_\_ for railways. 2866.

RATIO(S), OPERATING—

Question re — of railways in foreign countries. 2417-19.

RAWALPINDI-

Question re case of Arjan Singh, clerk, — Post Office. 2895-96. Question re case of Lachman Dass, clerk, — Post Office. 2861.

RAY, MR. KUMAR SANKAR-

Question re arrangements for cremation at Lalmonirhat on the E. B. Railway. 2643.

Quiestion re difference in rates of starting pay of the menial staff of the E. B. & N. W. Railways. 2642.

Question re employment of lady doctors or midwives in State Railway hospitals. 2641.

Question re establishment of match factories in India by the Swedish Match Company. 2426.

Question re grant of medical leave to the staff of the E. B. Railway. 2642-43.

Question re improved type of quarters for the Indian staff of State Railways. 2642.

Question re introduction of a time-scale of pay for the subordinate establishments of State Railways. 2641-42.

Question re medical attendance for the staff of State Railways. 2641.

Question re provision of latrines in quarters for the menial staff of the E. B. Railway. 2641.

Question re quarters for Indian Assistant station masters in the Katihar district. 2643.

Question re quarters of the station staff on the E. B. Railway. 2642.

Question re shifting of the site of the railway station at Faridpur. 2640-41.

Question re training of Indians for the Artillery. 2801.

Steel Industry (Protection) Bill-

Consideration of-

Clause 2. 2523.

#### RECORD(S)-

Question re permission to scholars to have access to certain Government of India — 2876.

### RECRUITER(S)-

Question re alleged malpractices of labour - 2783-84.

### RECRUITMENT(S)—

Question re — for the Indian Medical Service. 2866-67.

### REDDI, Mr. K. VENKATARAMANA-

Resolution re Lee Commission's Report. 2823.

Steel Industry (Protection) Bill—

Consideration of -

Clause 2. 2499.

Schedule. 2688.

### REFORM(S)-

Question re article in the "Forward" regarding the grant of fresh ——. 2411.

Question re Committee on constitutional ---. 2542-43.

Question cre composition of the Committee of inquiry into the working of the, —. 2545.

Question re departmental committee on the working of the ---. 2532.

### REFORM(S)-contd.

Question re inquiry into the working of the —. 2752, 2758, 2644-45.

Question re investigation into the working of the —. 2270-71.

Question re — Committee. 2804-05.

Questions re —— Inquiry Committee. 2752, 2753, 2799, 2870.

Question re —— inquiry regarding relations between Governors and Ministers in the Provinces, etc. 2856.

### REFORMS COMMITTEE-

Question re personnel of the ---. 2774.

See under "Committee(s)".

### REFORMS INQUIRY COMMITTEE-

Questions re ——. 2751, 2752.

See under "Committee(s)".

### REFRESHMENT ROOMS-

Question re provision of Hindu and Muhammadan --- at Victoria Terminus, Bombay. 2852.

### REGIMENTS-

Question re elimination of Hindustani Mussalmans from Indian infantry -

### RELIEF FUND—

Question re the India and Burma Military and Marine -..... 2802.

### RELIEVING HANDS-

Question re payment of relieving allowances to - on State Railways. 2848.

#### REPORT(S)-

Discussion re Lee Commission's —. 2657-61, 2731-32.

Publication of the — of the Lee Commission. 2640.

Question re communication from the Indian Merchants Chamber regarding the Tariff Board's - 2414.

Question re cost of free supply of Blue-books and Administra-- relating to central subjects to Members of the Indian Legislature. tion -2654.

Question re discussion of the --- of the Frontier Committee, the Bar Committee and the Lee Commission. 2246-47.

Question re Lee Commission's --- 2897-98.

Question re publication of the —— of the Lee Commission. 2246.

Question re --- of the Alliance Bank Inquiry Committee. 2360.

Question re - of the Frontier Committee and the Bar Committee. 2246.

Question re --- of the Indian Mercantile Marine Committee. 2433.

Question re — of the Railway Risk Notes Revision Committee. 2744. Question re — relating to the recruitment of seamen. 2761-63.

# REPRESSIVE LEGISLATION-

See under "Legislation".

### RESIDENT IN WAZIRISTAN-

Question re abolition of the posts of - and Political Agent for Wana.

### RESOLUTION(S)—

Question re action taken on non-official -— passed by the Assembly during last session. 2260-62. Question re — regarding rupee jenders. 2746.

RESOLUTION(S)-contd.

Question re - re the release of Maulana Hasrat Mohani. 2244-45.

re Lee Commission's Report. 2813-29, 2829-46.

- re removal of the import duty on sulphur. 2765-69.

RESTAURANT CAR(S)-

Question re — for Hindus on mail and express trains. 2272.

RETRENCHMENT(S)-

Question re — in the Military Engineering Service. 2269. Question re — of permanent and reserve postal clerks. 2861-62.

Questions re — on Indian Railways. 2387, 2794.

Question re — recommended by Mr. Heseltine on the G. I. P. Railway. 2553.

RETURN TICKET(S)-

See under "Tickets, Return".

REVENUE(S)

Question re share of the Provincial Governments in the --- from "Taxes on Income". 2240.

REVENUE AND EXPENDITURE—

Question re - of each province at the time of the introduction of the new financial arrangements, etc. 2560-61.

RIFLE FACTORY—

Question re hours of work and holidays of the staff of the - and the Metal and Steel Factory at Ishapore. 2369-70.

RIOT(S)-

Question re casualties among Indians in the - in British Guiana. 2412-13.

ROSS ALSTON, MR.—

Question re fees of ----, barrister for the prosecution, in the Cawnpore conspiracy case. 2627.

ROUBLE NOTES-

Question re Russian ---. 2903-04.

ROUBLE NOTES, RUSSIAN-

Question re ——. 2749-50.

ROY, Mr. BHABENDRA CHANDRA-

Question re dismissal of employees of the Audit Office of the Bengal and North Western Railway. 2241-42.

Question re letter in the "Daily Gazette", Sindh, re "Disenfranchised Europeans of Sindh". 2240-41.

Question re re commendations of the Indian Bar Committee. 2254.

Question re wagon supply for coal. 2241.

ROY, Mr. K. C.—

Election of a member to the Public Accounts Committee to fill the vacancy caused by the resignation of his seat on the Assembly by ---. 2353.

ROYAL INDIAN MARINE-

Question re re-organisation of the ---. 2796.

RULE(S)-

Question re amendments of the Indian Legislative - or other statutory **----**. 2759-60.

Question re changes in statutory --- relating to the Central Legislature 2653.

RULE(S)-contd.

Question re memorial ---. 2907-08.

Question re — relating to the power of making appointments to, and promotions in, offices under the Crown in India. 2265-66.

Question re — under the Immigration into India Act, 1924. 2439-40.

# RULING(S)-

- by Mr. Chairman that the Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against Sir Sankaran Nair is out of order. 2812.
- by Mr. President that an amendment must be within the scope of the Bill and must not introduce a new or foreign subject into the Bill introduced for a particular purpose. 2293.
- by Mr. President that every motion for grant of money from the public revenues and every motion for appropriation of public revenues or for creating a charge on such revenues can be made only on the sanction or recommendation of the Crown. 2293.
- by Mr. President that he cannot uphold the objection of Mr. D. P. Sinha that Members interested in the Tata Company should not be allowed to take any part in the debate on the Steel Industry (Protection) Bill. 2485.
- by Mr. President that no motion to impose a tax can be made except on the recommendation of the Crown. 2293.
- —— by Mr. President that the amount of a tax proposed on behalf of the Crown cannot be augmented without a recommendation of the Crown. 2293.
- by Mr. President that the motion that the President do now leave the Chair is not in order. 2470.

# RUNNING TRAIN THEFTS— See under "Thefts".

#### RUPEE TENDERS-

Question re Resolution regarding - 2746.

# RUSSIAN ROUBLE NOTES-

Question re ---. 2903-04.

8

# SADAR BAZAAR(S)-

Question re exclusion of —— from Cantonment areas. 2796-97.

### SADHUGANJ-

Question re construction of the proposed Ishurdi-Pabna —— Railway. 2250-51.

Question re financing of the proposed Ishurdi-Pabna --- Railway. 2251.

# SADIQ HASAN, Mr. S .-

Question re action taken on non-official Resolutions passed by the Assembly during last session. 2260-62.

Question re appointment of Indians as sub-divisional officers in Cantonments occupied by Indian troops. 2268-69.

Question re arrests in connection with the Khilafat procession at Peshawar on the 16th November, 1923. 2259.

Question re case of Abkar Ali, time-keeper, Kour station, on the Kalabagh Railway. 2263.

Question re case of Mr. Girdhari Lal, Sub-Record clerk, Railway Mail Service. 2267.

Question re Indianisation of the Military Engineering Services. 2267-68.

SADIQ HASAN, Mr. S .- contd.

Ocestion re minimum and maximum salaries of certain classes of postal employees. 2259-60.

Question re number of Head Postmasters and Superintendents of Post Offices charge-sheeted in the Punjab in 1921-22 and 1923-24. 2406.

Question re recoveries from postal officials in the Punjab for loss of insured articles, etc. 2406-07.

Question re retrenchments in the Military Engineering Service. 2269.

Question re stoppage of increments of Postal Inspectors in 1921-22. 2406.

Question re strength of garrison engineers and sub-divisional officers (Military and Civil). 2268.

Question re Traffic Inspectors on the N. W. Railway. 2263-64.

# SAIDPUR-

Question re appointment, as foremen, of Anglo-Indian and Indian apprentices trained at Kanchrapara and ---. 2854.

#### SALARY(IES)-

Question re minimum and maximum — of certain classes of postal employees. 2259-60.

Question re — of European and Indian drivers on railways. 2534-35.

Question re — of Indian station masters and assistant station masters on the E. B. Railway. 2850.

# SALOON(S)-

Question re reserved — for officials. 2791-93.

# SALT DEPARTMENT, NORTHERN INDIA-

Question re abolition of the post of Deputy Commissioner, --. 2239.

Question re policy and standard of recruitment for the ---. 2238.

Question re strength of inspectors and clerks in the ——. 2239.

Question re supersession of Sardar Bahadur Lakshmir Singh, Assistant Commissioner, — 2238-39.

### SAMASTIPUR-

Question re erection of sheds for third class passengers at Sonepur and -railway stations on the Bengal and North Western Railway. 2364.

#### SAMS, Mr. H. A .-

Oath of Office. 2231.

### SANKARAN NAIR, SIR-

Motion for Adjournment for the purpose of expressing indignation at the judgment of Mr. Justice McCardie in the O'Dwyer libel suit against ----. 2812-13.

#### SARDA, RAI SAHIB M. HARBILAS—

Question re employment of Indians on the B., B. and C. I. and Rajputana Malwa Railways. 2869-70.

# SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-

Question re alleged ill-treatment of an Indian railway passenger by soldiers.

Question re allowances paid to tribal chiefs in the North-West Frontier Province. 2360-61.

Question re annual requirements of Government, and annual output of the Tata Iron and Steel Company of certain classes of steel products. 2529-30. Question re arrest after acquittal of persons involved in the Alipore Conspi-

racy Case. 2437.

Question re article in "Ferward," regarding the grant of fresh reforms 2411.

# SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-contd.

Question re average wealth of the population of India. 2853.

Question re booking difficulties at Jharia station, etc. 2436-37.

Question re Burmese candidates for the last I. C. S. examination held in India. 2361.

Question re casualties among Indians in the riot in British Guiana. 2412-13.

Question re communication from the Indian Merchants' Chamber regarding the Tariff Board's Report. 2414.

Question re complaints regarding the Government Central Press. 2413.

Question re consumption of steel in India. 2803.

Question re contract with Messrs. Clements Robson and Company. 2412.

Question re cost of the Khyler Railway. 2630.

Question re decrease in the excise duty on woven goods. 2795-96.

Question re decrease in the export of Indian yarn. 2795.

Question re decrease in the output of yarn and woven goods manufactured by Indian mills. 2795.

Question re domicile of steamship companies engaged in the export trade in iron, steel and coal from India. 2364.

Question re duties and salaries of the gazetted officers of the Commercial Intelligence Department. 2361-62.

Question re duties of the British Consul at Jeddah towards Indian pilgrims to the Hedjaz, etc. 2362.

Question re duties of the President of the Forest Research Institute and of the Principal of the Forest College. 2368-69.

Question re employment of Mr. Kirkpatrick, late Deputy Conservator of Forests, as Labour Inspector at Jamshedpur. 2891-92.

Question re erection of sheds for third class passengers at Sonepur and Samastipur railway stations on the Bengal and North Western Railway. 2364.

Question re existing stock of articles on which protective duties are proposed to be levied. 2852.

Question re expenditure on cables exchanged between the Government of India and the India Office. 2363.

Question re failure of the Rangoon Wireless Service. 2413-14.

Question re Financial Advisers. 2363.

, Question re foreign competition with the Indian steel industry. 2530.

Question re grievances of Faridpur railway passengers. 2640.

Question re grievances of third class passengers. 2412.

Question re inconveniences to railway passengers. 2803.

Question re India and Burma Military and Marine Relief Fund. 2302.

Question re intermediate class compartments for males and females on the East Indian Railway. 2865.

Question (Supplementary) re issue of orders in the vernacular by railway nuthorities. 2849.

Question re list of Directors and Shareholders of the Tata Iron and Steel Company, etc. 2640.

Question re Mahsud raids on the Frontier. 2414.

Question re manufacture of sulphur, sulphuric acid, etc., in India. 2796.

Question re new Stores Purchase Rules. 2411-12.

Question re number of pilgrims during the last Haj season. 2362-63.

Question re overcrowding of trains. 2361.

Question re Peninsular Locomotive Company, Limited. 2580-31.

Question re pension of one Bedar Baklit. 2436.

Question re percentage of Indian settlers in Uganda and Tanganyika. 2360.

SARFARAZ HUSSAIN KHAN, KHAN BAHADUR-concld.

Question re petition of the Khoja Shia Isna Ashre community. 2359.

Question re position of station superintendents vis-a-vis station masters.

Question re post office delays. 2802-03.

Question re proposed substitution of the words "Indians and Burmese" for

"Natives of India and Burma" in Government publications. 2412.

Question re publication of the Lee Commission's Report. 2640.

Question re purchase of return tickets by pilgrims for Mecca by the S. S. "Suja". 2362.

Question re quarters at Longwood Hotel, Simla. 2367-68.

Question re realisations from the sale of Post Office Cash Certificates. 2413

Question re recommendations of the Indian Bar Committee. 2640.

Question re rent of quarters at Longwood Hotel, Simla. 2365-67.

Question re re-organisation of the Royal Indian Marine. 2796.

Question re report of the Alliance Bank Inquiry Committee. 2360.

Question re representatives of India at the Imperial Conferences and the meetings of the League of Nations. 2359-60.

Question re sinking of a pilgrim ship. 2363.

# SARKAR, Mr. HEMANTA KUMAR-

Question re litigation between the E. I. Railway and one ---. 2876-77.

SASTRI, RAO BARADUR C. V. VISVANATHA— Oath of Office. 2231.

#### SAYAJIGANJ—

Question re transmission of messages from Baroda to —— via Ahmedabad.

# SCHOLAR(S)-

Question re permission to —— to have access to certain Government of India records. 2876

#### SCHOLARSHIP(S)—

Question re grant of a State —— to an Indian graduate lately employed as an apprentice in the Jamalpur Workshop of the East Indian Railway. 2873.

# SCHOLARSHIP(S), TECHNICAL-

Question re rules governing the award of --- for study abroad. 2387.

#### SCHOOL(S)—

Question re annual stipends granted by the E. B. Railway, to the children of European, Anglo-Indian and Indian employees attending hill ——. 2874. Question re expenditure on railway ——. 2873.

Question re utilization of the Fines Fund on the B. N. Railway for providing outfit allowances for children of employees attending hill ——. 2875.

# SEAMEN-

Question re extension of the benefit of the Workmen's Compensation Act to Indian ——. 2855.

Question re recommendations of the ——'s Recruitment Committee. 2760-61. Question re reports relating to the recruitment of ——. 2761-63.

#### SEAMEN, INDIAN-

Question re inclusion of —— in the Workmen's Compensation Act, 1923. 2771-72.

# SEAMEN'S RECRUITMENT BUREAU—

Question se constitution of advisory committees along with the establishment of the — at Calcutta. 2771.

Question re—e—at Calcutta. 2771.

# SEAMEN'S RECRUITMENT COMMITTEE-

Question re recommendations of the ---. • 2760-61.

Question re representations regarding the recommendations of the —. 2771.

# SECRETARY OF STATE-

Question re control of the — over provincial Governments' land revenue legislation. 2754.

Question re exercise of the ——'s powers of superintendence, direction and control of the civil and military government of India, etc. 2253-54.

Question re previous sanction of the —— to the introduction of legislation in the Assembly and in provincial Legislative Councils. 2393.

Question re subjects in regard to which recourse is had to previous consultation with the — for India instead of obtaining his previous sanction. 2391-92.

# SERGEANT(S)-

Question re discharge of chowkidars and ---- by the E. I. Railway. 2742-43.

# SERVICE(S)-

Question re contributions to institutions training candidates for the Indiano-Civil and Military ——. 2548-49.

#### SHADOWING-

Question re alleged —— of Members of the Legislative Assembly by the police.

2772.

# SHAFI, THE HONOURABLE Dr. MIAN SIR MUHAMMAD-

Steel Industry (Protection) Bill-

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2474-75.

#### SHAREHOLDER(S)-

Question re list of Directors and — of the Tata Iron and Steel Co., etc. 2640.

# SHED(S)-

Question re erection of —— for third class passengers to Sonepur and Samastipur railway stations on the Bengal and North-Western Railway. 2364.

Question re erection of —— on the platforms at Kotri station. 2537-38.

# SHIFT SYSTEM-

Question re introduction of the —— in mines and prohibition of the employment of women underground. 2736.

#### SHIP-

See under "Pilgrim Ship".

# SHOLAPUR-

Question re reduction of the number of sets of R. M. S. sorters working between Bombay and ——. 2810.

# SHOOTING-

Question re - of Indians in British Guiana. 2775.

#### SICKNESS-

Question re—among the staff of the Lalmonirhat district of the E. B. Railway. 2849.

# SIDHVA, Mr. R. K.—

Questions re alleged assault by soldiers on — at the Karachi railway station. 2424, 2426, 2544, 2645.

SIDING(S)—
Question re railway—— at Feny River Ghat.

ί

SIGNALLER(S)-

Question re grievances of the —— of the Lalmonirhat district of the Eastern Bengal Railway. 2848.

2251-52.

SINDH-

Question re letter in the "Daily Gazette", Sindh, re Disenfranchised Europeans of ——". 2240-41.

SINGH, MR. GAYA PRASAD-

Question re abolition of Boards of Revenue. 2374.

Question re alleged assault by soldiers on Mr. R. K. Sidhva at Karachi Cantonment station. 2645.

Question (Supplementary) re alleged attempt by the authorities of a certain railway to prejudice the success of the State management of the line. 2809-10.

Question re alleged canvassing of Members of Parliament by the Honourable Sir Malcolm Hailey. 2384-85.

Question re alleged malpractices of labour recruiters. 2783-84.

Question re boycott of foreign made cloth. 2781.

Question re case of Panna Lal Gopi, late assistant station master, Karbighwan, E. I. Railway. 2420-21.

Question re change in the Waziristan policy. 2383.

Question re complaints against the Howrah railway staff. 2374.

Question re contract with the Bengal and North Western Railway. 2385-86.

Question re correst ondence relating to the Khilafat Delegation. 2382-83.

Question re detention of telegraph messages relating to the release of Mahatma Ganahi. 2385.

Question re dismissal of Mr. N. Subba Rao, telegraphist of Bezwada. 2407-11.

Question re emigration agents employed by the Emigration Depot at Benares. 2782-83.

Question re emigration agents in Mauritius. 2783.

Question re Emigration Depôt at Benares. 2781-82.

Question re employment of the Indian Army outside India. 2866.

Question (Supplementary) re erection of sheds for third class passengers at important railway stations on the Bengal and North Western Railway. 2365.

Question re expenditure on the lighting and buoying of the Persian Gulf. 2383.

Question re floods in Bihar. 2426-28.

Question re floods in Bihar and Orissa. 2383-84.

Question re impending legislation prejudicially affecting the political rights of Indians in Mauritius. 2783.

Question re Indian People's Famine Trust Fund. 2777-80.

Question re inquiry into the working of the reforms. 2644-45.

Question re inspection remarks of visitors to the Emigration Depôt, Benares. 2783.

Question re insufficiently screened latrines at stations on the East Indian and the Bengal and North-Western Railways. 2375.

Question re Judges appointed to examine the cases of State Prisoners in 'Bengal. 2407.

Question (Supplementary) re law relating to the interception of the correspondence of private individuals 2773.

·42

SINGH, MR. GAYA PRASAD-contd.

Question, re levy of toll at the bridge over the Gunduk between Hajipur and Sonepur. 2386.

Question re number of labourers recruited by the Emigration Depôt, Benares. 2783.

Question re overcrowding and unpunctuality of trains on the Howrah-Machada section of the Bengal Nagpur Railway. 2374.

Question re percentage of votes polled at the general elections for the Legislative Assembly in 1920 and 1923, respectively. 2373-74.

Question re proscription of Lala Lajpat Rai's book "Young India." 2428.

Question re proscription of Mr. H. M. Hyndman's book "The Awakening of Asia." 2428.

Question re recruitment for the Indian Medical Service. 2866-67.

Question re refusal of passports to members of the Khilafat Delegation to certain Muslim countries. 2375-82.

Question (Supplementary) re Resolution relating to the release of Maulana Hasrat Mohani. 2245.

Question Supplementary) re shadowing of Members of the Legislative Assembly. 2774.

Question (Supplementary) re shooting of Indians in British Guiana. 2775. Question (Supplementary) re State vs. Company management of Railways. 2416.

Question re strength of parties in the Legislative Assembly. 2776.

Question re subscriptions by civil and military officers to the Dyer Fund. 2865-66.

Question re vernacular notification published by the Emigration Commissioner, Benares. 2782.

Resolution re Lee Commission's Report. 2846.

# SINHA, Mr. DEVAKI PRASAD-

Expressions of condolence at the deaths of Maulvi Miyan Asjadullah and Sir Ashutosh Mukharji. 2235.

Lee Commission's Report. 2659.

Motion for Adjournment to consider the Lee Commission's Report. 2395. Question re alleged canvassing of Members of Parliament by the Honourable Sin Malcolm Hailey. 2651-52.

Question re assaults on Indian railway passengers by Europeans. 2654.

Question re changes in statutory rates relating to the Central Legislature. 2653.

Question re Committee appointed by the British Cabinet to consider Indian affairs. 2543.

Question re Committee on constitutional reforms. 2542-13.

Question (Supplementary) re consultation with the Workers' Organisations in India regarding subjects to be discussed by the International Labour Conferences. 2735-2736.

Question re cost of free supply of Blue-books and Administration Reports reating to Central subjects to Members of the Indian Legislature. 2654.

Question (Supplementary) re discontinuance of the sale of Government of India publications at the provincial Govts.' Book Depòts. 2438.

Question re dismissal of Mr. Subba Rao, telegraphist. 2540-42

Question (Supplementary) re dismissal of Mr. Subba Rao, telegraphist, Bezwada. 2634.

Question (Supplementary) re expenditure on the Forest Research Institute, Dehra Dun. 2631.

Question (Supplementary) re floods in Bihar. 2428.

# GINHA, Mr. DEVKAI PRASAD-contd.

Question (Supplementary) re granting of promotion to Income-tax officers. 2358.

Question (Supplementary) re India's representative at the Advisory Commission of the League of Nations dealing with the opium traffic. 2624.

Question (Supplementary) re inquiry into the working of the Government of India Act, 1919. 2639.

Question re jail reform. 2538-39.

Question (Supplementary) re labour representation on the Central and Local Legislatures. 2740.

Question (Supplementary) re levy of a polt-tax in Kenya. 2545.

Question (Supplementary) re levy of taxation by executive action. 2758.

Question re naturalisation of Indians in the United States of America. 2652-53, 2741.

Question (Supplementary) re nominated official Members of the Central Legislature. 2632.

Question re passenger trains between Sone East Bank and Daltonganj on the East Indian Railway. 2855-56.

Question re prohibition of the employment of women and children in mines, etc. 2856-57.

Question (Suplementary) re prohibition of the wearing of khaddar by Government servants, etc. 2426.

Question (Suplementary) re racial discretion between employees on State Railways. 2738.

Question re reforms inquiry regarding relations between Governors and Ministers in the provinces, etc. 2856.

Question (Supplementary) re rent of quarters at Longwood Hotel, Simla. 2265-2366, 2367.

Question (Supplementary) re Resolution relating to the release of Maulana Hasrat Mohani. 2245.

Question re sale of Government of India Blue-books at the headquarters of provincial Governments. 2654-55

Question (Supplementary) re tenders for locomotives. 2637-2638.

Question (Supplementary) re working hours of traffic and transport staff on Indian railways. 2549.

Steel Industry (Protection) Bill-

Motion to circulate. 2452-55, 2456, 2457, 2458, 2466.

Proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2470, 2485.

Proposal that the Honourable the President do now leave the Chair. 2470. Consideration of—

Clause 2. 2500, 2501.

Clause 3. 2573, 2588-90, 2592, 2598.

Clause 6. 2677, 2678.

Schedule. 2683, 2684-85, 2686-87.

Preamble, 2724.

#### SIRONCHA-

Question re proposed construction of railways between Raipur and Visianagram and — and Rajahmundry. 2404.

# SITA RAM, LALA- '

Question re assessment to income-tax of —— 2256-57.

SLAUGHTER HOUSE(S), MILITARY-

Questian re total number of bovine eattle slaughtered in - 2657.

SOLDIER(S)-

Question re alleged assault by British —— on Mr. R. K. Sidhva of Karachi. 2424, 2426, 2544, 2645.

Question re alleged assault by —— on a Parsi passenger at the Karachi Cantonment Railway station. 2533-34.

Question re alleged ill-treatment of an Indian railway passenger by ——. 2529.

Question re disinterment and cremation of the bodies of Hindu and Sikh —— killed in the Great War. 2425.

# SOMAR CHAND AND SONS, MESSRS .-

Question re alleged profiteering by —, food vendors on the E. B. Railway. 2851-52.

# SONE EAST BANK-

Question re passenger trains between —— and Daltonganj on the E. I. Railway. 2855-56.

### SONEPUR-

Question re erection of sheds for third class passengers at —— and Samastipur railway stations on the Bengal and North Western Railway. 2364. See under "Gunduk."

# SORTER(S)-

Question re reduction of the number of sets of R. M. S. —— working between Bombay and Sholapur. 2810.

# SOUTH AFRICAN(S)-

Question re number of Americans and —— in India and amount of property held by them in this country, etc. 2774.

# SOUTH AFRICAN COAL-

See under "Coal."

# SOUTH INDIAN BAILWAY-

Question re --- strike. 2909.

Question re third class passenger fares on the ---. 2733.

# SOUTHERN COMMAND AND POONA DISTRICT-

Question re production of medical certificates by the establishment of the office of the Controller of Military Accounts, ——, etc. 2643-44

# STAFF-

Question re working hours of traffic and transport ---- on Indian railways. 2549.

#### STAFF COUNCILS-

Question re improvement of the constitution of —— on the G. I. P. Railway. 2882.

Question re - on the G. I. P. Railway, 2878.

# STAFF SELECTION BOARD-

Question re --- 's examination. 2807.'

# STANDING FINANCE COMMITTEE-

Meetings of the —— and of the Committee on the separation of Railway Finances. 2763.

#### STATE MANAGEMENT-

Question re alleged attempt by the authorities of a certain Railway to prejudice the success of the —— of the line. 2809-10.

#### STATE PRISONER(S)-

Question re Judges appointed to examine the cases of --- in Bengal. 2407.

# STATE RAILWAY(S)-

Question re conversion of the G. I. P. and B., B. & C. I. Railways into —...... 2750.

Question re enhanced powers of agents of —— and Directors of Companymanaged Railways in regard to establishments. 2388.

Question re local traffic service on —— and on the E. I. Railway. 2884-86. Question re payment of relieving allowances to relieving hands on ——. 2848.

Question re racial discrimination between employees on —. 2738. Question re vacancies in the Provincial Engineering Service on —. 2853. See under "Railway(s)."

# STATE RAILWAY HOSPITALS—

See under "Hospital(s)."

# STATE SCHOLARSHIP—

See under "Scholarship."

# STATEMENT(S) (LAID ON THE TABLE)-

- re licenses for fire-arms. 2276.

--- re position of members of the domiciled community in the British and Indian Army. 2276.

# STATION HOSPITAL(S)-

Question re percentage of Indian Medical Officers in India - 2557.

#### STATION MASTER(S)-

Question re allegations against the --- of Kasur. 2527-29.

Question re charge allowance of European and Anglo-Indian ---. 2535.

Question re European and Anglo-Indian — and Assistant — on the Eastern Bengal Railway. 2850-51.

Question re position of station superintendents vis-a-vis -. 2364.

Question re salaries of Indian — and Assistant — on the Eastern Bengal Railway. 2850.

### STATION STAFF-

Question re quarters of the --- on the E. B. Railway. 2642.

# STATION SUPERINTENDENT(S)-

Question re position of --- ris-a-vis station masters. 2364.

### STATIONERY-

Question re powers of Local Governments to purchase locally manufactured and stores. 2271.

# STATISTICS-

Question re compilation of \_\_\_\_ relating to the condition of labour employed on Indian railways. 2553,

#### STATUTORY RULES-

Question re amendments of the Indian Legislative Rules or other 2759-80.

See under "Rule(s)."

### STEAMSHIP COMPANIES-

Question re domicile of —— engaged in the export trade in iron, steel and coal from India. 2364.

#### STEEL-

Question re consumption of -- in India. 2803.

Question re foreign iron and —— purchased by Government Departments. 2749.

Question re iron and —— of Indian and foreign origin purchased by State and guaranteed Railways, etc. 2748.

Question re price of iron, — and other products purchased by Government from the Tata Iron and — Company and from other firms. 2247-48.

#### STEEL INDUSTRY-

Question re foreign competition with the Indian ---. 2530.

# STEEL INDUSTRY (PROTECTION) BILL-

Question re liability of Indian States to pay the protective duties imposed by the ——. 2847-48.

See under "Bill(s)."

#### STEEL PRODUCTS-

Question re annual requirements of Government and annual output of the Tata Iron and Steel Company of certain classes of ——. 2529-30.

# STIPEND(S)-

Question re annual — granted by the E. B. Railway to the children of European, Anglo-Indian and Indian employees attending hill schools. 2874. Question re monthly — of Sultan Mariam Begum. 2791.

### STORE(S)-

Question re contract for Government ---. 2746-47.

Question re expenditure on — for the Currency Department. 2859.

Question re powers of Local Governments to purchase locally manufactured stationery and ——. 2271.

Question re purchase of railway ---. 2747-48.

#### STORES PURCHASE RULES-

Question re new ---. 2411-12.

#### STRIKE(S)-

Question re South Indian Railway. 2909.

# STUDENT(S)-

Question re admission of European, Anglo-Indian and Indian —— to the Railway Technical Institute, United Provinces. 2250.

Question re Indian technological —— abroad. 2274-75.

# SUBBA RAO, Mr.—

Question re dismissal of ——, a telegraphist. 2265, 2407-11, 2425, 2540-42, 2632-34.

# SUB-DIVISIONAL OFFICER(S)-

Question re strength of garrison engineers and .—— (Military and Civil). 2268.

L103LA

SUBEDAR(S)—
Question re jamadars, — and subedar majors in the figuting units and also in the Indian Medical Department of the Indian Army. 2546-48.

SUBEDAR MAJOR(S)-

Question re jamadars, subedars and - in the fighting units and also in the Indian Medical Department of the Indian Army. 2546-48.

SUBORDINATE ACCOUNTS SERVICE-

Question re probationers in the —. 2907.

SUBORDINATE STAFF-

Question re leave of lower ---- in the traffic and transport department of the G. I. P. Railway. 2552.

SUBRATI-

Question re case of ——. 2793.

SUBSCRIPTION(S)—

Question re --- by civil and military officers to the Dyer Fund. 2865-66.

" SUJA ", S. S.-

Question re purchase of return tickets by pilgrims for Mecca by the ——. 2362.

SULPHUR-

Question re manufacture of —, sulphuric acid, etc., in India. 2796.

Question re removal of the duty on ---. 2526.

Resolution re removal of the import duty on ——. 2765-69.

SULPHURIC ACID—

Question re manufacture of sulphur, ---, etc., in India. 2796.

SUPERINTENDENT OF POST OFFICES-

Question re number of head postmasters and —— charge-sheeted in the Punjab in 1921-22 and 1923-24. 2406.

SUPERIOR STAFF-

Question re training facilities for - employed by State and Companymanaged Railways. 2525-26.

SUPERSESSION(S)—

Question re — in the office of the Post Master General, Punjab. 2558.

SUPPLY AND TRANSPORT DEPARTMENT—

Question re sale of surplus stocks of whisky by the —, Lahore. 2797-98.

SURAT-

Question re alleged over-assessment to income-tax of a merchant of ---- by the Income-tax Officer of that place. 2857-58.

SURPLUS STOCKS—

Question re sale of - of whisky by the Supply and Transport Department. Lahore. 2797-98.

SURVEY DEPARTMENT, MADRAS-

Question re difference in terms of service of employees of the --- and II class officers of the Survey of India. 2264-65.

SURVEY OF INDIA-

.Question re difference in terms of service of employees of the Madras Survey Department and II class officers of the ---. 2264-65,

Question re European officers in the ---. 2625-26.

# SWEDISH MATCH COMPANY-

Question re establishment of match factories in India by the --- 2426.

# SYAMACHARAN, Mr.-

Question re latrines on the Bengul and North Western Railway stations. 2236.

Question re letters of the Bombay Humanitarian League, dated respectively, the 30th January and 10th March, 1924. 2236.

# SYKES, MR. E. F .--

Oath of Office. 2231.

#### TADEPALLIGUDEM--

Question re proposed remodelling of the Nidadavolu and ——stations on the M. and S. M. Railway. 2404-05.

#### TAMBARAM-

Question re double line railway project from — to Madras. 2733.

#### TANGANYIKA—

Question re percentage of Indian Settlers in Uganda and —. 2360.

#### TARGET-

Question re dangers attendant on the location of the new —— for the use of the Ghorpadi cavalry. 2437-38.

# TARIFF BOARD-

Question re annual programme of the ——. 2403.

Question re communications from the Indian Merchants Chamber regarding the ——'s report. 2414.

#### TARAKESSAR-

Question re extension of the —— branch of the E. I. Railway from —— to the Damodar embankment. 2877.

# TATA IRON AND STEEL COMPANY, THE-

Question re annual requirements of Government and annual output of —— of certain classes of steel products. 2529-30.

Question re list of Directors and shareholders of ----, etc. 2640.

Question re price of iron, steel and other products purchased by Government from —— and from other firms. 2247-48.

Question re --- 2355-56.

# TAX(ES)-

Question re recovery of municipal and other —— from certain classes of Government servants occupying free quarters. 2810.

# T

#### TAXATION-

Questions re Committee on Indian ——. 2756-57, 2759. Question re levy of —— by executive action. 2757-58.

#### TAXATION COMMITTEE-

· See under "Committee(s)."

#### TAXES ON INCOME—

() 1

# TECHNOLOGICAL STUDENTS, INDIAN-

Question re Indian — abroad. 2274-75.

# •TECHNOLOGICAL STUDIES—

Question we provision of facilities for --- in India. 2273-74.

#### TELEGRAM(S)—

Question re cost of — recommending the Cantonment Superintendent. Hyderabad, Sind, for the post of Executive Officer. 2863.

# TELEGRAPH FORMS AND ENVELOPES-

Question re earnings from advertisements on ---. 2272.

# TELEGRAPHIST(S)-

Question re contracts of —. 2898-2903.

# TENANCY(IES)-

Question re rule of primogeniture obtaining in the case of —— held by cavalry grantees in the Lower Jhelum Canal Colony. 2803-04.

# TENDER(S)-

Question re —— for locomotives. 2634-38.

### TENTAGE ALLOWANCE—

See under "Allowance(s)."

#### TERMINAL STATION-

Question re acquisition of land by the B., B. & C. I. Railway for extension of their - in Bombay. 2746.

# TERRITORIAL FORCE, INDIAN-

Question re appointment of an Indian Christian to the Committee on the expansion of the ---. 2655.

#### THEFTS-

Question re liability of pointsmen on the B. & N. W. Railway in cases of running train ----. 2880.

### THIRD CLASS PASSENGER(S)—

Question re erection of sheds for - at Sonepur and Samastipur railway stations on the Bngal and North-Western Railway. 2364.

Question re facilities for —— traffic on railways in the United States of America. 2419-20.

Question re grievances of ——. 2412. Question re grievances of —— on the local Howrah to Burdwan service on the East Indian Railway. 2877-78.

Question re - fares on the South Indian Railway. 2733.

#### TICKET(S)-

Question re platform ---. 2790.

Question re purchase of return --- by pilgrims for Mecca by the S. S. "Suja". 2362.

# TICKET COLLECTORS—

Question re excess fare earnings of — on the Eastern Bengal Railway. 2879. Question re submission of statements of earnings beyond their lawful salaries by --- of the North-Western Railway, Karachi District. 2424-25.

# TICKET EXAMINER(S)-

Question re harassment of Members of the Legislative Assembly by ---- at railway stations. 2773-74.

# TIME SCALE

•Question re additional expenditure incurred by the introduction of the —— in the Military Accounts Department. 2372-73.

TOLL-

Question re levy of —— at the bridge ovor the Gunduk between Hajipur and Sonepur. 2386.

TOTTENHAM, MR. A. R. L.—

Oath of Office. 2231.

TOUR(S)—

Question re —— of inspection of the Postmaster General, Punjab Postal Circle. 2892-93.

TOUR PROGRAMMES-

Question re circulation of - of high officials to post offices. 2861.

TOWNSEND, Mr. C. A. H.— Oath of Office. 2231.

TRAFFIC INSPECTORS-

Question re — on the North-Western Railway. 2263-64.

TRAFFIC STAFF-

Question re uniforms for the --- of the O. & R. Railway. 2787.

TRAIN(S)-

Question re complaints regarding the timings of certain down local——between Howran and Burdwan on the East Indian Railway. 2878.

Question re overcrowding of ---. 2361.

Question re passenger —— between Sone East Bank and Daltonganj on the East Indian Railway. 2855-56.

TRAINING FACILITIES-

Question re —— for superior staff employed by State and Company-managed railways. 2525-26.

TRAVELLING ALLOWANCE(S)-

Question re —— of the Postmaster General, Punjab Postal Circle, during 1920-21, 1921-22, 1922-23 and 1923-24. 2893-94.

Question re —— of the Postmasters General in India during 1922-23 and 1923-24. 2888.

TROOPS, INDIAN-

Question re appointment of Indians as sub-divisional officers in Cantonments occupied by - —. 2268-69.

Question re provision of canteens for —. 2889.

TUCKER, Mr.—

Question re alleged assault by — upon an Indian clerk. 2793-94.

U

UGANDA--

Question re percentage of Indian settlers in — and Tanganyika. 2360.

UJAGAR SINGH BEDI, BABA-

Steel Industry (Protection) Bill-

Motion to circulate. 2452, 2458, 2459-60, 2464, 2467.

UNIFORM(S)—

Question re — for the traffic staff of the O. and R. Railwaye 2787

L103LA

# UNION(S)-

Question re names of Railwaymey's —— or Associations recognised by the authorities of the Indian Railways. 2880-81.

Question re official recognition of Railway --- or Associations. 2880.

Question re resolutions of the Wadi Bunder branch (Bombay) of the G. I. P. Railway Staff ——. 2883.

Question re rival - on the O. and R. Railway. 2785-86.

# UNIT(S)-

Question re stoppage of conveyance allowance of clerks and accountants attached to —— and formations. 2906-07.

# UNITED PROVINCES-

Question re admission of European, Anglo-Indian and Indian students to the Railway Technical Institute, ——. 2250.

# UNITED STATES OF AMERICA-

Question re facilities for third class passenger traffic on railways in the ——. 2419-20.

# UNIVERSITY OFFICERS' TRAINING CORPS—

Question re admission of Indian students to the —. 2388-89.

# UPPER SUBORDINATE APPOINTMENTS-

See under ." Appointments."

#### V

# VACANCY(IES)-

Question re advertising of — on the Eastern Bengal Railway. 2850.

### VENDOR(S)-

Question re alleged profiteering by Messrs. Somar Chand and Sons, food — on the E. B. Railway. 2851-52.

Question re card passes issued to --- on the E. B. Railway. 2851.

Question re licence fees of food --- on the E. B. Railway. 2851

### VENKATAPATIRAJU, Mr. B.-

Question (Supplementary) re facilities for third class passenger traffic on railways in the U.S. of America. 2420.

Resolution re Lee Commission's Report. 2844.

#### VERNACULAR-

Question re issue of orders in the — by Railway authorities. 2849.

#### VETERINARY ASSISTANT(8)-

Question re pay of —— of the Army Remount Department and of the Army Veterinary Corps. 2254-56.

#### VICTORIA TERMINUS-

Question re provision of Hindu and Muhammadan refreshment rooms at ——, Bombay. 2852.

# VISHINDAS, MR. HARCHANDRAI-

Question re alleged assault by soldiers on Mr. R. K. Sidhva at the Karachi Reilway station. 2424, 2426.

Question re closing of goods and parcel offices on Indian holidays. 2802.

 Question re disinterment and cremation of the bodies of Hindu and Sikh soldiers killed in the Great War. 2425. VISHINDAS, Mr. HARCHANDRAI-contd.

Question re distinctions in rates of pay drawn by Anglo-Indians, Christians, Parsis and Indians on the N.-W. Railway. 2801-02.

Question re exemption from payment of excise duty on motor spirits granted to the Indian Products Company and the Hartikool Oil Co. 2430.

Question re grant of passports to the proposed members of the Khilafat Delegation to Turkey, etc. 2430-31.

Question re guards and drivers on the N.-W. Railway. 2533.

Question re high price of petrol in India. 2435-36.

Question re house-rent allowance for relieving goods clerks. 2802.

Question re promotion of various classes of employees on the N.-W. Railway. 2802.

Question re proposed construction of an overbridge at the Clifton railway crossing at Karachi. 2429.

Question re Reforms Inquiry Committee. 2799.

Question re submission of statement of earnings beyond their lawful salaries by ticket collectors of the N.-W. Railway, Karachi District. 2424-25.

Question re uncovered platforms at Karachi Cantonment station. 2429.

Question re uncovered platforms at Kotri Junction on the N.-W. Railway.

2429

Steel Industry (Protection) Bill-

Discussion re admissibility or otherwise of certain amendments before the —— was referred to Select Committee. 2300.

# VIZIANAGRAM—

Question re proposed construction of railways between Raipur and —— and Sironcha and Rajahmundry. 2004.

#### VOTES-

Question re percentage of —— polled at the general elections for the Legislative Assembly in 1920 and 1923, respectively. 2373-74.

#### w

#### WADI BUNDER-

Question re resolutions of the —— Branch (Bombay) of the Great Indian Peninsula Railway Staff Union. 2883.

Question re working hours of the staff of the Great Indian Peninsula Railway at —...... 2550-51.

#### WAGE(S)—

Question re delay in payment of monthly —— to employees in organised factories. 2737.

Question re regulation of the payment of —— within a fixed period after they are due. 2737-38.

# WAGON(S)-

Question re encouragement of the manufacture of —— and locomotives in India. 2638-39.

Question re ---- supply for coal. 2241.

# WAITING ROOM(S)-

Question re construction of —— at Kovur and Kavali railway stations. 2253. Question re Indian ladies' —— at the Moradabad railway station. 2628.

Question re - for Indians at Manuad Junction. 2495-06.

# WAJIHUDDIN, HAJI-

Question e complimentary passes issued to Indians and Europeans on the East Indian Railway. 2357.

Question re elimination of Hindustani Mussalmans from Indian infantry regiments. 2789-90.

Question (Supplementary) re grant of the franchise in Cantonments. 2651.

Question re Local Advisory Councils on railways. 2357.

Question re loss of luggage of Indian pilgrims to the Hedjaz by fire on the "S.S. "Frangestan". 2358.

Question re opening of the port of Calcutta to pilgrim traffic. 2790-91.

Question re pilgrims to the Hedjaz 2357-58.

Question re platform tickets. 2790.

Question re reduction of railway fares. 2356-57.

Question re treatment of plague patients in Cantonments. 2789.

#### WALTAIR—

Question re renewal of the railway track between - and Calcutta. 2903.

# WANA, POLITICAL AGENT FOR-

See under "Political Agent for Wana."

#### WAR-

Question re calculation of period of re-employment in the Military Accounts

Department during the —— for pension or gratuity. 2443.

Question re compensation paid to the families of Indian soldiers, sailors and labourers who died on active service during the ——. 2370-71.

Question re disinterment and cremation of the bodies of Hindu and Sikh soldiers killed in the Great ——. 2425.

Question re issue of opium during the —— to Indian personnel on active service. 2889-90.

#### WATCH AND WARD STAFF—

Question re introduction of — on Railways. 2786-87.

#### WAZIRISTAN POLICY-

Question re change in the ——. 2383.

# WAZIRISTAN, RESIDENT IN-

See under "Resident in Waziristan."

#### WEALTH, AVERAGE-

Question re — of the population of India. 2853.

#### WHIPPING-

Question re abolition of —— for certain criminal offences. 2854-55.

# WHISKY-

Question re sale of surplus stocks of — by the Supply and Transport Department, Lahore. 2797-98.

# WILLSON, MR. W. S. J .-

Congratulations to Mr. President, the Honourable Sir Alexander Muddiman and the Honourable Sir Bhupendra Nath Mitra. 2235.

Expressions of condolence at the deaths of Mr. Satish Chandra Ghosh, Maulvi Miyan Asjadullah and Sing Ashutosh Mukharji. 2234-35.

Question (Supplementary) re effect of the enhanced duty on motor cars. 2650.

Question re facilities for the coal trade. 2865.

Question re income-tax on the tentage allowance of military officers. 2806.

Question re indistinct postmarking of letters. 2253.

WILLSON, MR. W. S. J.—contd.

Question (Supplementary) re Local Advisory Committees for railways. 2441.

Question re notice of loss or destruction of mails. 2651.

Question re validity of certain classes of instruments executed under the Indian Stamp Act. 2432-33.

Steel Industry (Protection) Bill-

Motion to consider. 2304-08.

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2475-76.

Consideration of-

Clause 2. 2510-11, 2518.

Schedule. 2690, 2693-94, 2695-96.

Clause 3. 2602-05, 2611.

# WIRELESS SERVICE, RANGOON-

Question re failure of the ---. 2413-14.

#### WOMEN-

Question re introduction of the shift system in mines and prohibition of the employment of —— underground. 2736.

Question re prohibition of the employment of — and children in mines, etc. 2856-57.

#### WORKING HOURS-

Question re limitation of the —— of employees on Indian railways. 2552-53. Question re —— of certain classes of employees on the Great Indian Pen-

insula Railway. 2552.

Question re —— of the staff of the Great Indian Peninsula Railway employed at Wadi Bunder. 2550-51.

Question re - of subordinates employed in railway goods sheds. 2550.

Question re - of traffic and transport staff on Indian railways. 2549.

# WORKMEN'S BREACH OF CONTRACT ACT, 1859-

Question re repeal of section 492 of the Indian Penal Code and of the ——. 2736.

# WORKMEN'S COMPENSATION ACT, 1923-

Question re extension of the benefit of the --- to Indian seamen. 2855.

Question re inclusion of Indian seamen in the ---. 2771-72.

# WORKSHOP(S)-

Question re chargemen and journeymen in the O. and R. Railway —— at Lucknow. 2248-49.

Question re European, Anglo-Indian and Indian apprentices in the O. and R. Railway —— at Lucknow. 2249-50.

Question re grant of a State scholarship to an Indian graduate lately employed as an appentice in the Jamalpur —— of the East Indian Railway. 2873.

#### WOVEN GOODS—

Question re decrease in the excise duty on —. 2795-96.

Question re decrease in the output of yarn and —— manufactured by Indian mills. 2795.

### Y

# YAKUB, MAULVI MUHAMMAD-

Question re abolition of racial discrimination on State Railways. 2794.

Question re alleged assault by Mr. Tucker upon an Indian clerk. 2793-94.

Question re appointment of Muhamma ans to the Indian Civil Service and the Imperial Police Service. 2875-76.

# YAKUB, MAULVI MUHAMMAD-contd.

Question re case of Subrati. 2793.

Question re clearance of materials belonging to the O. and R. Railway sold by auction to contractors. 2795.

Question re construction of a platform on the Kathghar railway station. 2628.

Question re Deputy Director of Establishments, Railways. 2793.

Question re difference in terms of service of employees of the Madras Survey.

Department and II class officers of the Survey of India. 2264-65.

Question re dismissal of Mr. S. V. Naidu, late Station Master of Barabanki. 2627.

Question re dual appointments on the O. and R. Railway. 2795.

Question re European officers in the Survey of India. 2625-26.

Question re fees of Mr. Ross Alston, barrister for the prosecution, in the Cawnpore conspiracy case. 2627.

Question re Indian chargemen and foremen on the O. and R. Railway. 2794.

Question re Indian ladies' waiting room at the Moradabad railway station. 2628.

Question re Indians in superior appointments on the railways. 2794.

Question re monthly stipend of Sultan Mariam Begum. 2791.

Question re permission to scholars to have access to certain Government of India records. 2876.

Question re Postal Insurance Fund. 2625.

Question re Reforms Committee. 2804-05.

Question re Reforms Inquiry Committee. 2870.

Question re repair of motor cars of railway officials. 2741

Question re reserved saloons for officials. 2791-93.

Question (Supplementary) re Resolution relating to the release of Maulana Hasrat Mohani. 2244, 2245.

Question re retrenchments on India railways. 2794.

Question (Supplementary) re rival unions on the O. and R. Railway. 2786.

Question (Supplementary) re seizure by the police of certain manuscripts belonging to Maulana Abul Kalam Azad. 2431.

Question re unprotected passenger shed at the Moradabad railway station. 2628.

Steel Industry (Protection) Bill-

Discussion on Mr. D. P. Sinha's proposal that Members interested in the Tata Company should not be allowed to take any part in the debate. 2481-82.

#### YARN-

Question re decrease in the export of Indian ---. 2795.

Question re decrease in the output of —— and woven goods manufactured by Indian mills. 2795.

#### "YOUNG INDIA"-

Question re proscription of Lala Lajput Rai's book ---. 2428.

#### 2

#### ZANZIBAR GOVERNMENT—

Question re allegations against Asiatic clerks and Indian money-lenders in the report of the Commission on Agriculture appointed by the —— in 1922. "2414-15.

YAKUB, MAULVI MUHAMMAD-contd.

Question re case of Subrati. 2793.

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# ZANZIBAR GOVERNMENT-

Question re allegations against Asiatic clerks and Indian money-lenders in the report of the Commission on Agriculture appointed by the —— in 1922. 2114-15.

WILLSON, MR. W. S. J.—contd.

Question (Supplementary) re Local Advisory Committees for railways. 2441. • Question re notice of loss or destruction of mails. 2651.

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